

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN O.A.NO. 74/2017/EZ

IN THE MATTER OF:

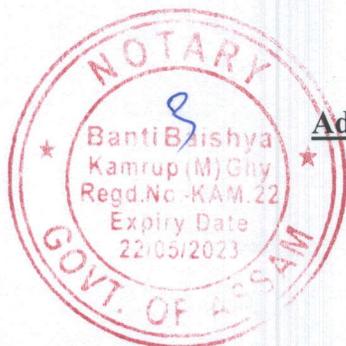
Mr. Tai Maya

.... APPLICANT

VERSUS

Union of India & Others

...RESPONDENTS



**Additional Reply Affidavit on behalf of the Respondent No.1 & 3**

**(Ministry of Environment, Forests and Climate Change)**

I, Hemen Hazarika, son of Harakanta Hazarika, aged about 41 years presently posted as Scientist "D" in the Integrated Regional Office, Guwahati of Ministry of Environment, Forest & Climate Change (hereinafter referred to as MoEF&CC) at 4<sup>th</sup> Floor Housefed Complex, Rukmunigaon, Six Mile, GS Road, Guwahati-781022, do hereby, in my official capacity, solemnly affirm and state on oath as follows:

1. That, I am working as Scientist in the Ministry of Environment, Forest and Climate Change ('MoEF&CC', for short), and as such am aware of the facts and circumstances of the case on the basis of the office records.
2. That, I am duly authorized to depose by way of the present Affidavit.
3. That, this Hon'ble Tribunal vide order dated 16<sup>th</sup> January, 2018 observed in the 4<sup>th</sup> paragraph which is reproduced as under-

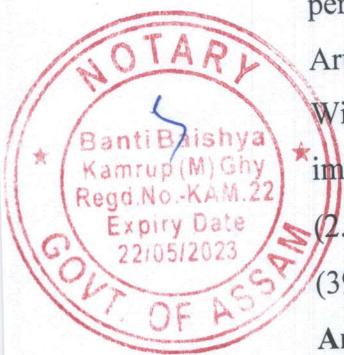
*"In paragraphs 12 & 13 of their affidavit, it is stated on behalf of the MoEF that they are not aware of the progress made in the projects from the beginning as according to the Ministry, it is for the State Govt. to testify by the authorities of the State Govt. We find this statement to be quite strange as Nodal Agencies have been designated for ensuring compliance of the Forest (Conservation) Act, 1980. It is,*

therefore, expected that Ministry would pursue with Nodal Officers on the compliance of the conditions of the clearances.”

4. That, this Hon'ble Tribunal vide order dated 16<sup>th</sup> January, 2018 observed in the 5<sup>th</sup> paragraph which is reproduced as under-

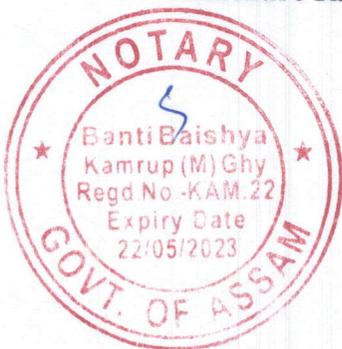
*“Since the MoEF is now aware of the ongoing works of the project and of the allegation made in respect of those, it would be incumbent upon them to enquire into the veracity of the allegation. Specific input ought to be sought for in respect of two projects which are mentioned at paragraph 5 & 6, as compliance of the Forest (Conservation) Act, 1980 is mandatory ....”*

5. That the answering respondent humbly submit that site visit of the road projects as listed in the instant matter has been conducted by the respondent no.3 during 30<sup>th</sup> January, 2018 to 1<sup>st</sup> February, 2018 and the site inspection report is enclosed as **Annexure R1**
6. That the replying respondent wish to submit that the site visit of the concerned road projects was followed by the visit to the office of the Nodal Officer, Forest (Conservation) Act, 1980, State Govt. of Arunachal Pradesh at Itanagar on 01.02.2018 for obtaining relevant information.
7. That the answering respondent further submits that there have been more forest clearances granted after the filing of the earlier affidavit by this respondent in the instant matter and the latest status is also given in the site inspection report.
8. That in respect of project mentioned at Serial No. 5 & 6 of the table provided under paragraph 6 of the earlier affidavit, the answering respondent humbly submit that as per information obtained from the Nodal Officer, State Forest Department of Arunachal Pradesh, the 39<sup>th</sup> Meeting of the Standing Committee of National Board for Wildlife recommended the proposal for diversion of 11.044 ha forest land for improvement/up-gradation of NH-52 A from Police Headquarter to Chimpu Nallah (2.75km) under PM's Package granted vide Ministry letter No F.No.6-109/2016 WL (39<sup>th</sup> Meeting) dated 19.09.2016(**Annexure-5(i) of site inspection report enclosed as Annexure R1**). The replying respondent further submits that the proposal for



diversion of the aforesaid forest land under Forest (Conservation) Act, 1980 is not yet received in the Regional Office, MoEF&CC, Shillong, till date.

9. The replying respondent wish to further submit that the final approval for diversion of 30.98 ha of forest land for construction, widening of improvement of Itanagar-Gohpur road Ph-I by **BRTF** in Papum Pare District of Arunachal Pradesh was conveyed by Regional Office, MoEF&CC , Shillong vide letter no. 8-102/2002-FC/871-72 dated 06.06.2016. (**Annexure-6 of site inspection report**). As per record made available by the State Govt, in addition to above diverted forest land, a proposal for diversion of 37.30 ha forest land for construction of 4 lane road from Itanagar- Gohpur road (Chimpu Nallah to Holongi from 2.75 Km to 20.37 Km) by PWD in Papumpare District of Arunachal Pradesh under PM's Package had been submitted by the State Govt to the Ministry of Environment, Forest & Climate Change, New Delhi. (**Annexure-6(a,b) of site inspection report**). However, the copy of the proposal for diversion of the aforesaid forest land submitted by the State Govt. to the Ministry is not yet received in Regional Office, MoEF&CC, Shillong, till date.
10. That in respect of content of para No 12 of the earlier affidavit, the replying respondent wish to submit that the matter regarding the allegation about non-matching of bills submitted by the contractors/user agencies and the work executed, the matter may be testified by the State Govt. as these are subject matter of the State Govt.
11. That in respect of content of para No 13, site visit of the road projects concerned have been conducted during 30<sup>th</sup> January, 2018 to 01<sup>st</sup> February, 2018 and the status report of all projects concerned, including the status of muck disposal, are submitted as **Annexure R3** along with this affidavit.



*[Handwritten Signature]*  
21/10/21  
**DEPONENT**

**Dr. Hemen Hazarika**  
Scientist D/Head of Office  
Integrated Regional Office, Guwahati  
Ministry of Environment, Forest and Climate Change  
Government of India

(4)

**VERIFICATION**

I, the above named deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and are based on official records and nothing material is concealed therein.

Verified at Guwahati On this 22<sup>nd</sup> Day of October 2021

  
(Dr. Hemen Hazarika)

**DEPONENT**

Dr. Hemen Hazarika  
Scientist D/Head of Office  
Integrated Regional Office, Guwahati  
Ministry of Environment, Forest and Climate Change  
Government of India



19

Identified by  
Ankita Sharma  
Advocate/Advocates' Clerk  
Enrl No. 1354 of 2018

NOTARY PUBLIC : OATH COMMISSIONER  
Solemnly affirmed before me this day, I  
certify that I read over and explained  
the contents to the declarant and that  
the declarant seemed perfectly to  
understand them.

Banti Baishya  
22/10/21  
Banti Baishya  
NOTARY, GOVT. OF ASSAM  
Kamrup (Metro), Guwahati  
Regd. No.: KAM-22

(5)

ANNEXURE - R-1

SITE VISIT REPORT ON VARIOUS ROADS CONSTRUCTION WORKS IN THE STATE OF ARUNACHAL PRADESH IN RESPECT OF ROADS MENTIONED IN O.A. NO.74/2017/EZ FILED IN HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

**Background:**

In compliance to the direction of Hon'ble NGT, Kolkata, dated 16.01.2018, in O.A. No 74/2017/EZ, site visit of the concerned roads construction, as mentioned in the O.A cited above, has been conducted by the Regional Office of Ministry of Environment, Forest & Climate Change, in the presence of concerned Divisional Forest Officers of the State Forest Department, Govt of Arunachal Pradesh, during 30.01.2018 to 01.02.2018, consisting of the following:-

1. Shri. R.Lalnun Sanga, IFS, Conservator of Forests (Central), MoEF& CC, Regional Office, Shillong.
2. Shri.T.J.Singh, Research Officer, MoEF& CC, Regional Office, Shillong.
3. Shri. Abhinav Kumar, IFS, D.F.O, Along Forest Division, Arunachal Pradesh.
4. Shri. Taba, D.F.O, Likabali Forest Division, Arunachal Pradesh.
5. Shri. Neelam Nedo, D.F.O, Banderdewa Forest Division, Arunachal Pradesh.
6. Shri. K.Bida, D.F.O, Sagalee Forest Division, Arunachal Pradesh.

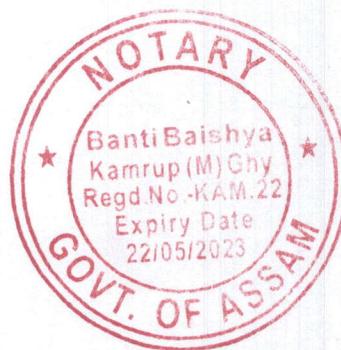
The above officials were accompanied by the concerned field staff of Arunachal Pradesh Forest Department.

**OBSERVATION:**

On the basis of field visit and as per records available with Respondent No. 3, the status of granting Forest Clearances under Section 2 of Forest (Conservation) Act, 1980, and their present status in respect of the road projects listed under para No. 6 of the application are given below:-

ATTESTED

*Banti Baishya*  
22/10/22  
Notary, Kamrup(M)  
Regd. No.KAM.22



Sl. No.	Name of Projects/ Proposals submitted by State Govt.	Area (in hectare)	Name of User Agency/ Executing Agencies.	Forest Clearance status	Status of Muck Disposal	Remarks
1.	(i) Akajan-Likabali-Bame (12.00 km-22.00km)	6.14	BRTF (request for change to NHIDCL) under process	Final approval conveyed vide letter No. 3-AN C 090/2010-SH/1756-57 dated 22.09.2014. [Annexure-1(i)]	Road widening works on-going. Even though Muck disposal plan was submitted by the original user agency i.e. BRTF [Annexure-1(i)(a)] however the present executing agency i.e. NHIDCL are dumping the muck haphazardly.	The State Forest Department and the executing user agency should jointly identify the area being utilised as dumping sites and submit separate proposal for consideration under Forest (Conservation) Act, 1980, if forest land involved.
	(ii) Akajan-Likabali-Bame (22.00 km-40.009 km)	16.20	NHIDCL	Final approval conveyed vide letter No. 3-AN C 098/2013-SH/1362-63 dated 27.07.2015. [Annexure-1(ii)]	Road widening works on-going. Even though Muck disposal plan was submitted by the original user agency i.e. BRTF [Annexure-1(ii)(a)] however the present executing agency i.e. NHIDCL are dumping the muck haphazardly.	
	(iii) Akajan-Likabali-Bame (40.00 km to 65.00 km)	22.50	NHIDCL	Final approval conveyed vide letter No. 3-AN C 026/2013-SH/1902-03 dated 12.09.2017. [Annexure-1(iii)]	Construction started. Even though Muck disposal plan was submitted by the original user agency i.e. BRTF [Annexure-1(iii)(a)] however the present executing agency i.e. NHIDCL are dumping the muck haphazardly.	
	(iv) Akajan-Likabali-Bame (65.00 km to 71.00 km)	4.5	NHIDCL	Final Approval conveyed vide letter No. 3-AN C 023/2013-SH/288-89 dated 27.04.2017. [Annexure-1(iv)]	Construction not yet started. Muck disposal plan submitted [Annexure-1(iv)(a)]	Diversion of additional area of 7.497 ha of forest land due to realignment and for muck disposal has been submitted by the State Govt vide letter FOR-3-106/CONS/2008/P-

(9)

ATTESTED

*Banti Baishya*

22/10/23

Notary, Kamrup (M)  
Regd. No. KAM.22



	(v) Akajan- Likabali-Bame (71.00 km to 95.00km)	52.45	NHIDCL	Proposal for diversion of 52.45 ha of forest land received in Regional Office, MoEF&CC, Shillong on 05.02.2018 and is under process.	Muck disposal site identified and submitted along with the proposal.	Construction not yet started.
	(vi) Akajan- Likabali-Bame (95.00 km to 105.62 km)	1.95	ERTF (request for change to NHIDCL) under process	Final Approval conveyed vide letter No. 3-AN B 027/2013- SHU/308-08 dated 22.07.2015. [Annexure-1(vi)]	Construction completed; muck stabilised. Construction not yet started. Muck disposal plan submitted [Annexure-1(vi)(a)]	-
2	1) Pasighat- Maryang- Yingkiang ( 0.00 km to 16.00 km).  2) Yingkiang- Maryang- Pasighat ( 0.00 km to 130.384 km	20.85  90.47	PWD  PWD	Final approval conveyed vide letter No. 3-ANC 085/2009- SHU/3026-27 dated 11.10.2013. [Annexure-2(i)]  Final approval conveyed vide letter No. 8-87/2009-FC/2609- 10 dated 24.10.2017. [Annexure-2(ii)]	Muck disposal plan submitted by the user agency. [Annexure-2(ii)(a)]  Work initiated and the entire stretch could not be visited as road cutting work under progress near Pagal Nallah during the visit.	-

(7)

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 22/10/23  
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 Regd. No. KAM.22



Pangin ( 0.00 km to 20.00 km)		NH&DL	Final approval conveyed vide letter No. 3-ANC 071/2009-SH/6818-20 dated 25.03.2014. [Annexure-3(i)]	State Govt had been requested by Regional Office, MoEP&CC, Shillong vide letter No-3-AN C 071/2009-SH/2875-76 dated 05.01.2018 to submit the proposal for the identified muck dumping sites. [Annexure-3(i)(a)]	Road work is under construction, some patch has been metalled already. Certain deviation in road alignment from the existing road is also observed along the stretch.
(ii) Pasighat- Pangin ( 20.00 km to 76.00 km)	50.037	PWD	Final approval conveyed vide letter S-83/2009-FC/2030-31 dated 24.08.2016. [Annexure-3(ii)]	State Govt had been requested by Regional Office, MoEP&CC, Shillong vide letter No-8-83/2009-FC/2900-01 dated 05.01.2018 to submit the proposal for the identified the muck dumping sites. [Annexure-3(ii)(a)]	Road work is under construction, some portion has been completed already.
				Proposal for additional muck dumping sites awaited from the State Govt till date.	

(2)

ATTESTED

*Banti Baishya*  
22-11-23  
Notary, Kamrup (M)  
Regd. No. KAM.22



4	(i) Papu-Yupia-Hoj-Potin Road from 0.00 km to 7.00 km)	-	-	Proposal under Forest (Conservation) Act, 1980, not received in Regional Office, MoEF&CC, Shillong.	Double lane road construction completed.	NBWL clearance for improvement/Upgradation of Papu-Yupia-Hoj-Potin Road from 0.00 km to 7.00 km under Prime Minister Package granted vide Ministry letter No 6-147/2015 WL (36 <sup>th</sup> Meeting) dated 13.11.2015 [Annexure-4(i)]
	(ii) Papu-Yupia-Hoj-Potin (7.00 km Nyeroh to 20.00 km Kan Nallah)	16.80	PWD	Final Approval conveyed vide letter No. 3-ANC 004/2010-SH/3117-18 dated 30.09.2016. [Annexure-4(ii)]	No haphazard muck dumping observed.	Road construction completed.
	(iii) Construction of Trans Assam Highway (229 from Papu-Yupia-Hoj-Potin (20.00 km Kan Nallah point to 50.00 km point)	38.045 (revised)	PWD	Final Approval conveyed vide letter F. No. 8-12/2010-FC/2604-65 dated 23.10.2017. [Annexure-4(iii)]	No haphazard muck dumping observed.	Road construction completed.

6)

**ATTESTED**  
*[Signature]*  
 22-11-17  
 Notary/Kamrup(M)  
 Regd. No.KAM.22



5	Police HQ- Chimpu	-	-	As per record available, NBWL clearance granted for a proposal for diversion of 11.044 ha forest land for improvement/up-gradation of Nh-52 A from Police Headquarter to Chipu Nallah (2.75 km) under PM's Package granted vide Ministry letter No F.No-6-109/2016 WL (39 <sup>th</sup> Meeting ) dated 19.09.2016 [Annexure-5(i)]. However, proposal under Forest (Conservation) Act, 1980 not submitted to Regional Office, MoEF&CC, Shillong till date.	It is observed that four lane road from Police HQ-Chimpu within the town area of Itanagar has been already constructed and muck already stablished.	Road construction completed.
6	Chimpu-Holong	-	-	Record not available in Regional Office. *However, final approval was granted for diversion of 30.98 ha of forest land for construction, widening of improvement of Itanagar-Gohpur road Ph-I by BRTF in Papum Pare District of	It is observed that four lane road from Chimpu to Holongi within the state of Arunachal Pradesh has been already constructed and muck already stablished.	As per record available, a proposal for diversion of 37.30 ha forest land for construction of 4 lane road from Itanagar-Gohpur road( Chimpu Nallah to Holongi

(2)

ATTESTED

*Banti Baishya*

22-11-2023

Notary, Kamrup(M)  
Regd. No. KAM.22



	Arunachal Pradesh vide letter no. 8- 102/2002-F.C/871-72 dated 06.06.2016. [Annexure-6j]		from 2.75 Km to 20.37 Km) by PWD in Papumpare District of Arunachal Pradesh under PM's Package had been submitted by the State Govt to the Ministry. [Annexure-6(a,b)]
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**ATTESTED**  
*Banti Baishya*  
 22-11-2024  
 Notary, Kamrup(M)  
 Regd. No. KAM. 22



During the visit it was observed that there are some spots along the roads alignment which are landslide prone areas and the debris due to land slides are removed and allowed to roll down below the road due to the urgent requirement to clear the blockades to facilitate the transportation and movement of public and defence personnel and essential commodities.  
(Photographs enclosed)

  
15/2/18  
(R. LALNUN SANGA) IFS  
Conservator of Forests (Central)  
Ministry of Environment, Forest & Climate Change,  
N.E. Regional Office, Shillong.

ATTESTED  
  
22/10/21  
Notary, Kamrup (M)  
Regd. No. KAM.22





MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE  
 NORTH EASTERN REGIONAL OFFICE  
 LAW-USIB, LUMBATNGEN  
 SHILLONG-786001  
 PHONE NO. 3642317001  
 FAX NO. 3642316041  
 GRAM PARYAVARAN, SHILLONG  
 EMAIL: moefshil\_09@rediffmail.com

(13)

ANNEXURE I (i)

No. 3-AN C/090/2010-SHI 1750-57

22<sup>nd</sup> September, 2014

To,  
 The Principal Chief Conservator of Forests-  
 -Cum Principal Secretary  
 Deptt. of Forests, Environment & Wildlife  
 Govt. of Arunachal Pradesh  
 Itanagar.

Sub: Proposal for diversion of 6.14 ha of forest land for improvement of Likabali -  
 Bame (12.00 km to 22.00 km) Road by BRTF in West Siang District of Arunachal  
 Pradesh.

Sir,  
 This has got reference to the State Government's letter No. FOR. 3-  
 106/CONS/2008/479-82 dt.21.10.2010 on the subject mentioned above, seeking prior  
 approval of the Central Government in accordance with Section 2 of the FCA, 1980. After  
 careful consideration of the proposal by the State Advisory Group, In-principle approval  
 was granted vide this office letter of even number dated 21.01.2013 subject to fulfillment  
 of certain conditions. The State Government has furnished compliance report in respect of  
 the conditions stipulated in the in-principle approval and has requested the Central  
 Government to grant final approval.

In this connection and on the basis of the compliance report furnished by the State  
 Government vide letter No. FOR. 3-106/Cons/2008/8049-50 dated 30.12.2013 and even  
 no dated 05.01.2014 & 27.08.2014 and confirmation from Ad-hoc CAMPA dated  
 01.09.2014, I am to inform that final approval of the Central Government is hereby  
 granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion 6.14 ha of  
 forest land for improvement of Likabali - Bame (12.00 km to 22.00 km) Road by BRTF  
 in West Siang District of Arunachal Pradesh, subject to the following conditions:

- (1) The legal status of the forest land shall remain unchanged.
- (2) Compensatory afforestation (CA) shall be carried out over equivalent area diverted i.e.  
 6.14 ha. in degraded forest land identified at Dipa RF as per the fund deposited by the  
 User Agency & scheme furnished by the State Govt.
- (3) The demarcation of forest land proposed for diversion shall be done on the ground at  
 project cost using four feet high reinforced cement concrete pillars with serial numbers,  
 forward and backward bearings and distance from pillar to pillar superscribed on the  
 pillars.
- (4) Wherever possible and technically feasible, the user agency shall undertake  
 afforestation measures of indigenous species including Medicinal Plants / Herbs / Shrubs  
 (20%) along the roads within the area diverted under this approval, in consultation with the  
 State Forest Department at the cost of the User Agency.

Conservator of Forests (Central)  
 Government of India,  
 Ministry of Environment, Forests & Climate Change  
 Regional Office (NER), Shillong - 21

ATTESTED  
*[Signature]*  
 22/10/21  
 Notary, Kamrup (M)  
 Regd. No. KAM.22



(5) The tree felling shall be done **only** when it is unavoidable under strict supervision of the State Forest Department.

(6) No damage to flora and fauna of the area shall be caused.

(7) The forest land shall not be used for any purpose other than that specified in the proposal.

(8) No damage to flora and fauna of the area shall be caused.

(9) No labour camp shall be established inside the forest area.

(10) The user agency shall provide fuel wood, preferably alternate fuel, to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.

(11) The muck dumping area shall be stabilized and plantation of suitable indigenous species (About 20% medicinal / herbs / shrubs plants) shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.

(12) The designing of the culverts/bridges, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water. It should not cause rise of water level resulting in water-logging, and also does not hamper movement of wild animals.

(13) All site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and for slope stability of the concerned hills.

(14) The User Agency shall obtain the Environmental Clearance under Environment (Protection) Act, 1986, if applicable.

(15) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.

(16) The proposal will be implemented under the overall supervision of the Divisional Forest Officer, Likabali.

(17) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No. 5-5/86/FC dated 07.12.1999 and this office letter No. 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006.

(18) The layout of the plan of the proposal shall not be changed without the prior approval of the Central Government.

(19) The forest land shall not be used for any purpose other than that specified in the proposal.

(20) The User Agency shall submit an annual self-compliance report to this office and the State Govt.

(21) Any other conditions, as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office.

(22) This approval may be revoked if the above conditions of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

This is issued with the approval of Addl. Principal Chief Conservator of Forests (C).

Yours faithfully,

*W. I. Yatbon*  
(W. I. Yatbon)

Dy. Conservator of Forests (C)

Copy to :

The Chief Conservator of Forests & Nodal Officer (FCA), Department of Env. & Forests, Government of Arunachal Pradesh, Environment & Forests Department, Itanagar.

*W. I. Yatbon*  
Dy. Conservator of Forests (C)

Ministry of Environment, Forests & Climate Change  
Regional Office (NEP), Shillong - 21  
Conservator of Forests (Central)  
Government of India

ATTESTED  
*msialnyr*  
22/10/24  
Notary, Kamrup(M)  
Regd. No. KAM.22



PROPOSAL FOR DIVERSION OF 7.00 HACTERS FOREST LAND FOR IMPROVEMENT OF LIKABALI BAME ( 12.00 KM TO 22.00 KM ) ROAD BY BRTF IN WEST SIANG DISTRICT (A.P)

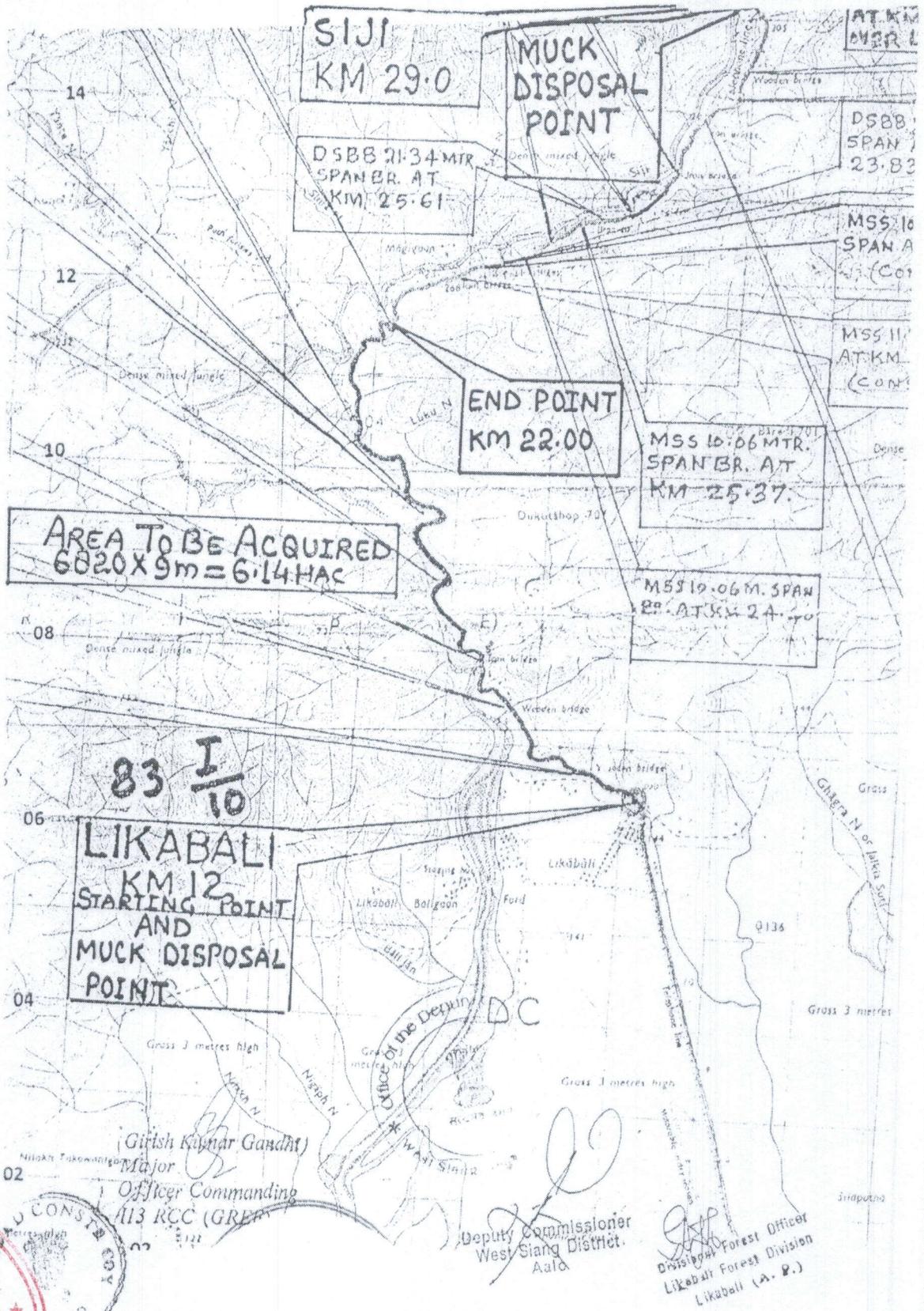
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TOPO SHEET REFERENCE 83 I/10

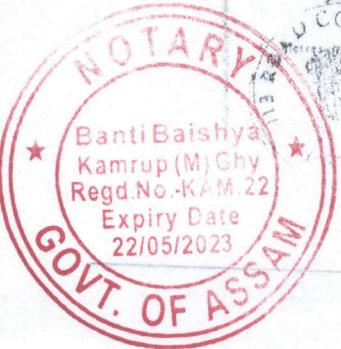
LEGEND

PROPOSED ROAD ALIGNMENT	
IMPORTANT PLACES/BRIDGES	

ANNEXURE 1(i)a



ATTESTED  
*(Signature)*  
 22/10/22  
 Notary, Kamrup (M)  
 Regd. No. KAM.22



*(Signature)*  
 Major  
 Officer Commanding  
 113 RCC (GREEN)  
 Nilakshi Tukomiriga

*(Signature)*  
 Deputy Commissioner  
 West Siang District,  
 Aalo

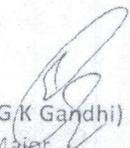
*(Signature)*  
 Divisional Forest Officer  
 Likabali Forest Division  
 Likabali (A.P.)

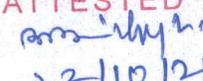
MUCK DISPOSAL PLAN (KM 12.00 TO 22.00)

Approximately 50,000 cum of muck would be generated during improvement of existing road. This unit is also undertaking widening of road Akajan-Likabali (Km 0 to 12) which consists of complete fill sections. Approximate requirement of filling on Km 0- 12 stretch is 84,000 cum. Hence above muck will be utilized for filling purpose.

Station: C/O 99 APO

Dated: 17 May 2012

  
(G.K Gandhi)  
Major  
Officer Commanding

ATTESTED  
  
22/10/21  
Notary, Kamrup (M)  
Regd. No. KAM.22





GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT & FOREST  
NORTH EASTERN REGIONAL OFFICE  
LAW-U-SIB, LUMBATNGEN  
SHILLONG-793021  
PHONE NO: 0364-2537609  
FAX NO: 0364-2536041  
GRAM: PARYAVARAN, SHILLONG  
EMAIL: moefshil\_09@rediffmail.com

(17)

ANNEXURE I (ii)

No. 3-AN C 098/2013-SHI 1362-67

27<sup>th</sup> July, 2015

To,

The Principal Chief Conservator of Forests-  
-Cum Principal Secretary  
Deptt. of Forests, Environment & Wildlife  
Govt. of Arunachal Pradesh  
Itanagar.

Conservator of Forests (C)  
Government of India,  
Ministry of Environment, Forests & C  
Regional Office (NER), Shillong

Sub : Diversion of 16.20 ha of forest land for improvement of Akajan - Likabali - Bame Road (22.00 Km to 40.00 Km) by BRTF in West Siang District of Arunachal Pradesh.

Sir,

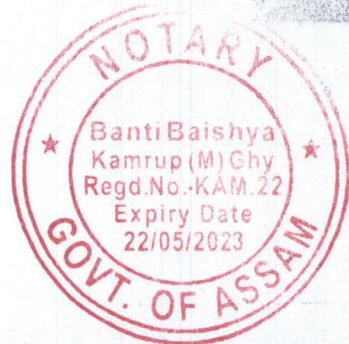
This has got reference to the State Government's letter No. FOR. 3-146/CONS/2011/80-84 dt.21.01.2013 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980. After careful consideration of the proposal by the State Advisory Group, In-principle approval was granted by this office vide letter of even number dated 26.08.2013 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. FOR. 3-106/Cons/2008/Pt-I/451-55 dated 17.03.2015 and confirmation from Ad-hoc CAMPA dated 22.07.2015, I am to inform that final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion 16.20 ha of forest land for improvement of Akajan - Likabali - Bame Road (22.00 Km to 40.00 Km) by BRTF in West Siang District of Arunachal Pradesh, subject to the following conditions:

- (1) The legal status of the forest land shall remain unchanged.
- (2) Compensatory afforestation (CA) shall be carried out over equivalent area diverted (16.20 ha.) in degraded forest land identified at Dipa R.F under ANR Working Circle in Compartment No.9 under Likabali Forest Division as per the fund deposited by the User Agency & scheme furnished by the State Govt. The Compensatory Afforestation plantation shall consist of mixed indigenous species which shall include 20% of Medicinal Plants / Herbs / Shrubs.
- (3) The demarcation of forest land proposed for diversion shall be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward and backward bearings and distance from pillar to pillar superscribed on the pillars.
- (4) The charges for felling, logging and transportation of project affected trees should be collected from the User Agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of forest land.
- (5) The expenditure like stone pillars, demarcation charges, cost of damage of trees felling should, be deposited with the DFO concerned.
- (6) Wherever possible and technically feasible, the user agency shall undertake afforestation measures of indigenous species along the roads within the area diverted under this approval, in consultation with the State Forest Department at the cost of the User Agency.

ATTESTED

*Banti Baishya*  
22/10/21  
Notary, Kamrup (M)  
Regd. No. KAM.22



Conservator of Forests (Central)  
Government of India,  
Ministry of Environment, Forests & Climate Change  
Regional Office (NER), Shillong

- (7) The tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department. The actual felling when and how carried out need to be informed.
- (8) No damage to flora and fauna of the area shall be caused.
- (9) The forest land shall not be used for any purpose other than that specified in the proposal.
- (10) No damage to flora and fauna of the area shall be caused.
- (11) No labour camp shall be established outside ROW granted for the road alignment.
- (12) The user agency shall provide fuel wood, preferably alternate fuel, to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (13) The muck dumping area shall be stabilized and plantation of suitable indigenous species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.
- (14) The user agency will undertake construction / maintenance of retaining / breast wall in steep slopes to ensure soil stablation and provide for proper drains / cross drains.
- (15) The designing of the culverts/bridges, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water. It should not cause rise of water level resulting in water-logging, and also does not hamper movement of wild animals.
- (16) All site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and for slope stability of the concerned hills.
- (17) The User Agency shall obtain the Environmental Clearance under Environment (Protection) Act, 1986, if applicable.
- (18) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
- (19) The proposal will be implemented under the overall supervision of the Divisional Forest Officer, Likabali Forest Division.
- (20) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No. 5-5/86/FC dated 07.12.1999 and this office letter No. 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006.
- (21) The layout of the plan of the proposal shall not be changed without the prior approval of the Central Government.
- (22) The User Agency shall submit an annual self-compliance report to this office and the State Govt.
- (23) The monitoring should be conducted by the concerned Divisional Forest Officer / Conservator of Forests during construction phase to ensure the compliance of the stipulated conditions. The monitoring report should be sent to this office quarterly.
- (24) In future, any other conditions, as may be found appropriate for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office.
- (25) This approval may be revoked if the above conditions of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

This is issued with the approval of Addl. Principal Chief Conservator of Forests (C).

Yours faithfully,

*R.L. Sangra*  
(R. L. Sangra)

Conservator of Forests (C)

Copy to :

The Chief Conservator of Forests & Nodal Officer (FCA), Department of Env. Forests, Government of Arunachal Pradesh, Environment & Forests Department, Itanagar.

*R.L. Sangra*  
Conservator of Forests (C)

ATTESTED

*Banti Baishya*  
22/10/21  
Notary, Kamrup (M)  
Regd. No. KAM.22



PROPOSAL FOR DIVERSION OF 16.20 HACTERS OF FOREST LAND FOR CONSTRUCTION OF  
JAN- BAME-ALONG ROAD KM 22.00 TO 40.00 TO NHDL SPECIFICATION UNDER LIKABALI  
WEST TERRITORIAL DIVISION IN WEST SIANG DISTRICT OF ARUNACHAL PRADESH.

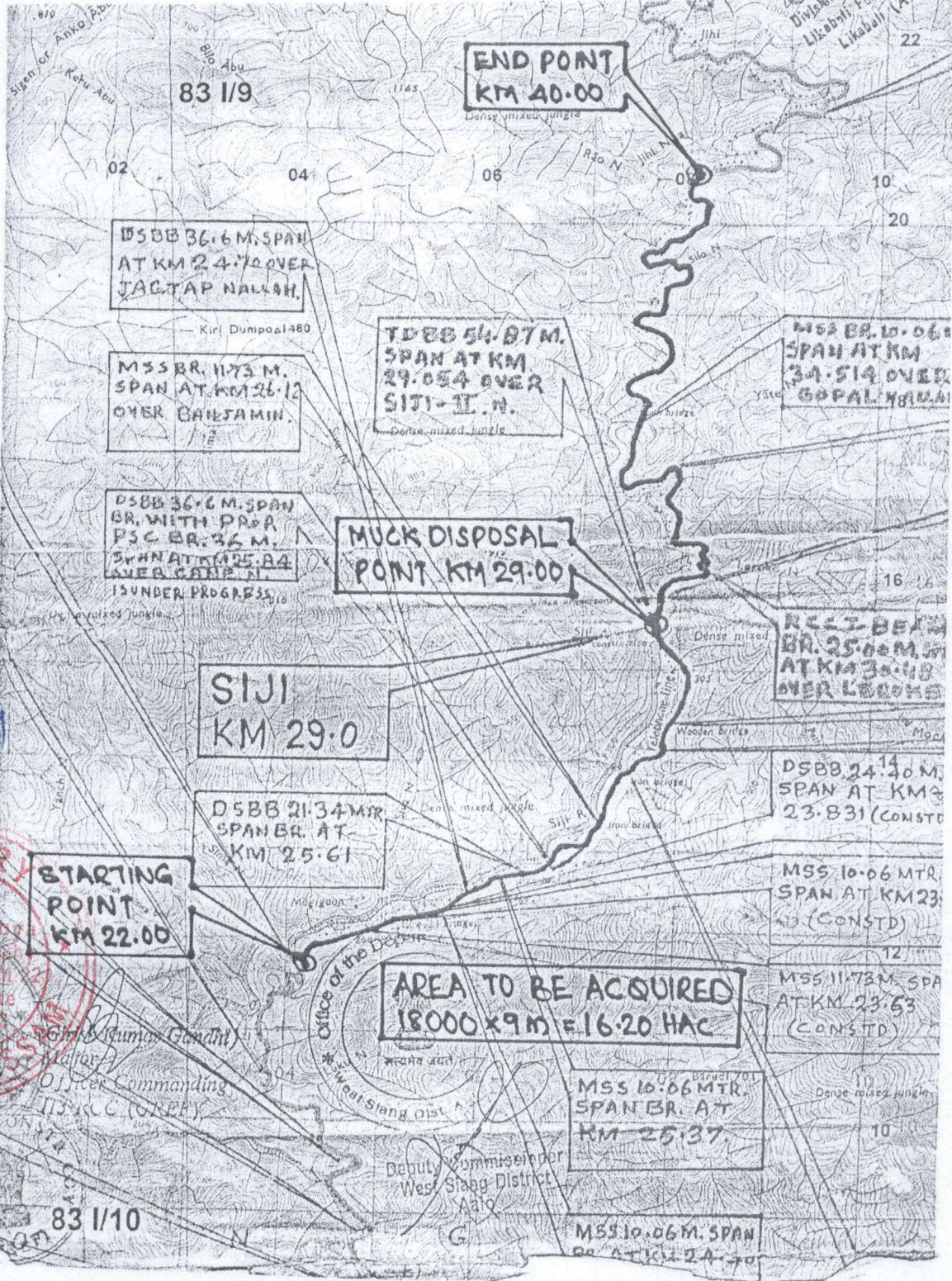
SCALE: 1: 50,000

TOPO SHEET REFERENCE

83 I/9 & 83 I/10

LEGEND

PROPOSED ROAD ALIGNMENT	
IMPORTANT PLACES/BRIDGES	



Divisional Forest Officer  
Likabali Forest Division  
Likabali (A. P.)

ATTESTED  
22/10/22  
Notary, Kamrup (M)  
Regd. No. KAM.22

**NOTARY**  
Banti Baisya  
Kamrup (M)  
Regd. No. - KAM. 22  
Expiry Date  
22/05/2023  
GOVT. OF ASSAM

STARTING POINT  
KM 22.00

SIJI  
KM 29.0

DSBB 21.34 MTR  
SPAN BR. AT  
KM 25.61

AREA TO BE ACQUIRED  
18000 x 9M = 16.20 HAC

MSS 10.66 MTR  
SPAN BR. AT  
KM 25.37

83 I/10

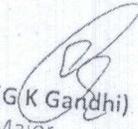
MSS 10.06 M. SPAN  
BR AT KM 24.70

MUCK DISPOSAL PLAN (KM 22.00 TO 40.00)

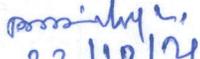
Approximately 90,000 Cum of muck would be generated during improvement of existing road. 34,000 Cum of muck will be utilized for filling sections of Km 0 to 12 on Akajan - Likabali road and balance quantity of muck should be disposed off at GREF land at likabali (Km 12) and Siji location (Km 30.00)

Station : C/O 99 APO

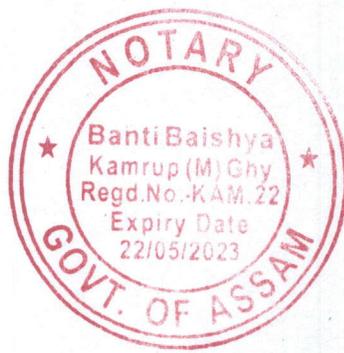
Dated : 17 May 2012

  
(G.K. Gandhi)  
Major  
Officer Commanding

ATTESTED

  
22/10/12

Notary, Kamrup (M)  
Regd. No. KAM.22



SPEED POST



Government of India  
Ministry of Environment, Forest & Climate Change  
North Eastern Regional Office  
Law-U-Sib, Lumbatnagen, Shillong-793021  
Phone no: 0364-2537609  
fax no: 0364-2536041  
Email: moefshil\_09@rediffmail.co

ANNEXURE - I (ii)

12<sup>th</sup> September, 2017

F.No. 3- AN C 026/2013-SHI 1902-07

To,

The Principal Chief Conservator of Forests  
Cum Principal Secretary  
Deptt. of Environment & Forests  
Govt of Arunachal Pradesh  
Itanagar.

Sub : Diversion of 22.50 Ha of forest land for improvement of Akajan - Likabali - Bame road from 40.00 km to 65.00 km to NHDL specification by National Highways & Infrastructure Development Corporation Limited (NHIDCL) in West Siang District of Arunachal Pradesh.

Sir,

This has got reference to the State Government's letter No. FOR. 3-106/CONS/2008/Pt-11/3315-19 Dated, Itanagar the 19<sup>th</sup> August, 2013 and No. FOR. 03-106/Cons/2008/ Pt-11/812-13 Dated, Itanagar the 21<sup>st</sup> June, 2017 & 23<sup>rd</sup> August, 2017 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980. The In-principle approval was granted vide letter of even number dated 09.07.2014 subject to fulfilment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this regard and on the basis of the compliance report furnished by the State Government vide letter No. 3-106/Cons/2008/pt-11/269-74 Dated 3<sup>rd</sup> April, 2017 and confirmation from Ad-hoc CAMPA dated 30.11.2016 & 08.03.2017, I am to inform that final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion 22.50 Ha of forest land for improvement of Akajan - Likabali - Bame road from 40.00 km to 65.00 km to NHDL specification by National Highways & Infrastructure Development Corporation Limited (NHIDCL) in West Siang District of Arunachal Pradesh, subject to the following conditions:

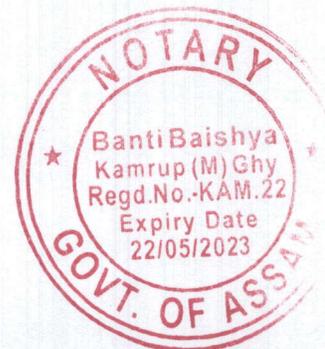
(1) The legal status of the forest land shall remain unchanged.

(2) The Compensatory Afforestation (CA) shall be carried out over double the area diverted in degraded forest land i.e. 45.00 ha identified at ANR Working Circle in compartment No. 20 under Likabali Reserve Forest as per the fund deposited by the User Agency & scheme furnished by the State Govt. The Compensatory Afforestation plantation shall consist of mixed indigenous species which shall include 20% of Medicinal Plants / Herbs / Shrubs.

(2) The demarcation of forest land proposed for diversion shall be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward and backward bearings and distance from pillar to pillar superscribed on the pillar

ATTESTED

*Banti Baishya*  
22/10/17  
Notary, Kamrup(M)  
Regd. No. KAM.22



Conservator of Forests (Central)  
Government of India,  
Ministry of Environment, Forests & Climate Change  
Regional Office (NEF) Shillong

(2) The charges for felling, logging and transportation of project affected trees should be collected from the User Agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of forest land.

(4) The expenditure like stone pillars, demarcation charges, cost of damage of trees felling should, be deposited with the DFO concerned.

(5) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of s) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/98-FC(Pt) dated 05.02.2013 shall be complied with.

(6) Wherever possible and technically feasible, the user agency shall undertake afforestation measures of indigenous species along the roads within the area diverted under this approval, in consultation with the State Forest Department at the cost of the User Agency.

(7) The tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department. The actual felling when and how carried out need to be informed.

(8) The user agency shall restrict the felling of trees to the minimum within the ROW, preferably extending to 15 m width.

(9) The user agency will undertake comprehensive soil and water conservation measures at the project cost.

(10) No damage to flora and fauna of the area shall be caused.

(11) The forest land shall not be used for any purpose other than that specified in the proposal.

(12) No labour camp shall be set up inside the forest area.

(13) The user agency shall provide fuel wood, preferably alternate fuel, to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.

(14) The muck generated in the earth cuttings will be disposed off at the designated dumping sites which have been identified in an area of 9.80 ha Private land and as per the muck disposal plan calculations for Km 40.000 to Km 65.000 submitted in the proposal and in no case the muck / debris will be allowed to roll down the hill slopes. The muck dumping area shall be stabilized and plantation of suitable indigenous species shall be carried out on the cost of the user agency under the supervision of State Forest Department.

(15) The user agency will undertake construction / maintenance of retaining / breast wall and drainage in steep slopes to ensure soil stabilization and provide for proper drains / cross drains.

(16) The designing of the culverts/bridges, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water. It should not cause rise of water level resulting in water-logging, and also does not hamper movement of wild animals.

(17) All site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and for slope stability of the concerned hills.

(18) The User Agency shall obtain the Environmental Clearance under Environment (Protection) Act, 1986, if applicable.

Conservator of Forests (Central)  
Government of India,  
Ministry of Environment, Forests & Climate Change  
Regional Office (NER), Shillong - 21

ATTESTED  
*[Signature]*  
22/10/24  
Notary, Kamrup(M)  
Regd. No.KAM.22



The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.

(20) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.

(21) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No. 5-5/86/FC dated 07.12.1999 and this office letter No. 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006.

(22) The layout of the plan of the proposal shall not be changed without the prior approval of the Central Government.

(23) No further change in the ownership will be allowed and the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person.

(24) The State Government and User Agency shall submit an annual self-compliance report in respect of the above conditions to this office regularly.

(25) In future, any other conditions, as may be found appropriate for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office, Shillong, Ministry of Environment Forest & Climate Change.

(26) This approval may be revoked if the above conditions of approval are not complied to the satisfaction of the North Eastern Regional Office, Shillong, Ministry of Environment Forest & Climate Change.

Conservator of Forests (Central)  
Government of India,  
Ministry of Environment, Forests & Climate Change  
Regional Office (NER), Shillong - 21

Yours faithfully,

(R. L. Sanga)

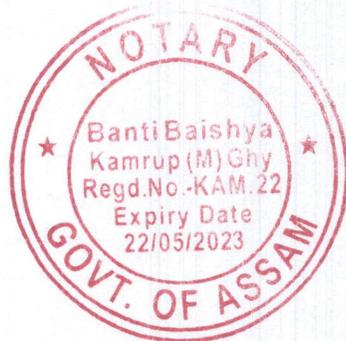
Conservator of Forests (C)

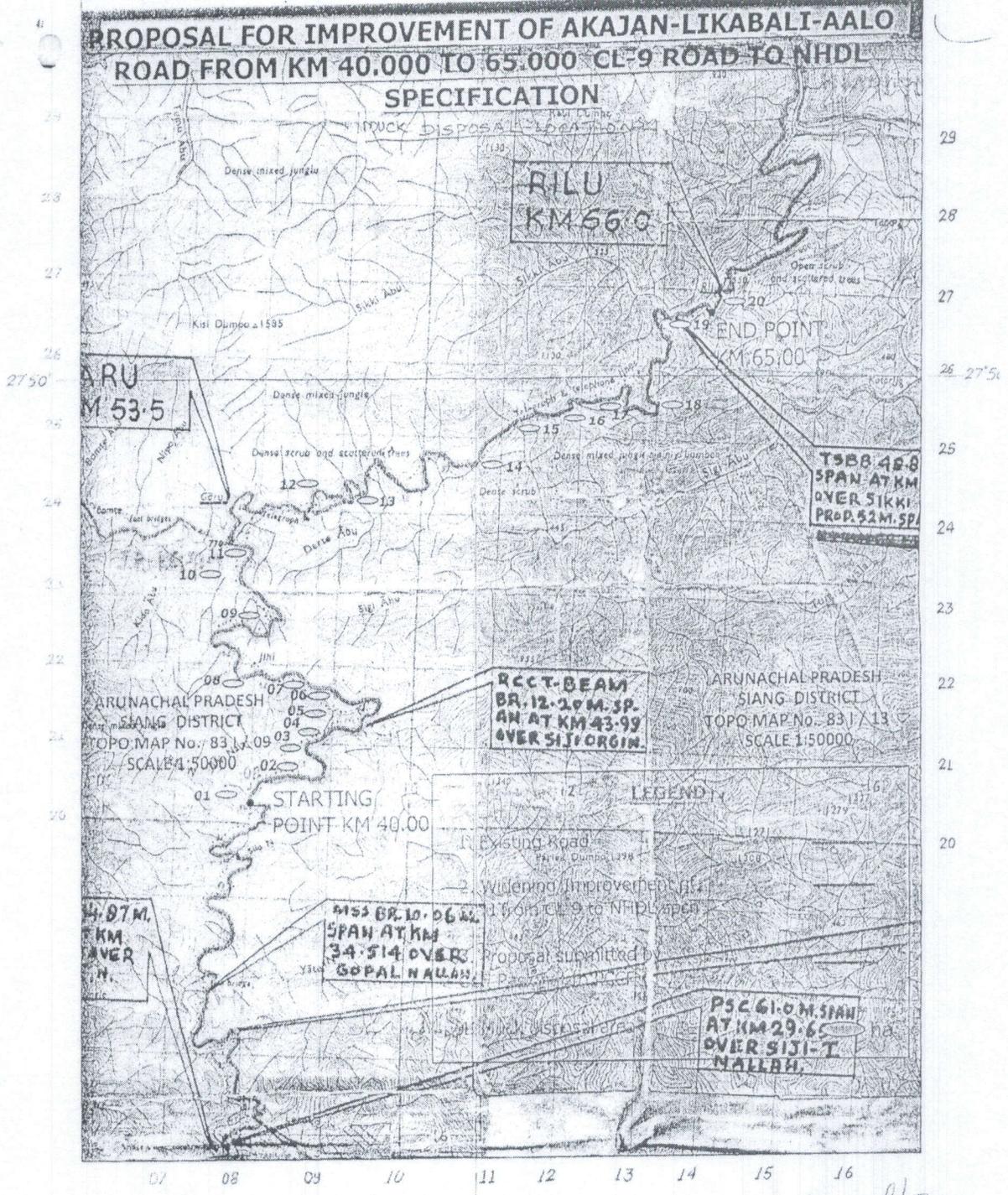
Copy to:

- 1. The Addl. Principal Chief Conservator of Forests (Cons) & Nodal Officer (FCA), O/o PCCF, Dept. of Environment & Forests, Government of Arunachal Pradesh, Itanagar.

Conservator of Forests (C)

ATTESTED  
*Banti Baishya*  
22/10/21  
Notary, Kamrup (M)  
Regd. No. KAM.22





Starting from point no. 01 to 19 are truck dumping locations (Refer location statement)

94°45'

*[Handwritten signature]*  
OFF

*[Handwritten signature]*  
Divisional Forest Officer  
Likabali Forest Division  
Likabali (A. P.)

ATTESTED  
*[Handwritten signature]*  
22/10/24  
Notary, Kamrup (M)  
Regd. No. KAM.22



Sl. No.	Location in km		Quantity of muck generated in cum	Prop muck disposal location in km	Length (mtr)	Width (mtr)	Area (Hac)	Average height of muck disposal in mtr	Quantity of muck to be disposed in cum	Longitude	Latitude	Remarks
	From	To										
1	40.000	41.000	206825.64	40.200	50	50	0.25	82.73	206825.64	94°42'55"	27°47'22"	
2	41.000	42.000	128503.57	41.200	50	50	0.25	51.40	128503.57	94°43'08"	27°47'35"	
3	42.000	43.000	16881.19	42.300	50	30	0.15	11.25	16881.19	94°43'15"	27°47'44"	
4	43.000	44.000	25259.86	43.600	50	30	0.15	16.84	25259.86	94°43'23"	27°47'51"	
5	44.000	45.000	23469.31	44.400	100	50	0.50	4.69	23469.31	94°43'31"	27°48'02"	
6	45.000	46.000	54392.74	45.900	50	30	0.15	36.26	54392.74	94°43'15"	27°48'16"	
7	46.000	47.000	76503.24	46.300	50	30	0.15	51.00	76503.24	94°42'50"	27°48'13"	
8	47.000	48.000	173177.94	47.400	50	30	0.15	115.45	173177.94	94°42'58"	27°48'42"	
9	48.000	49.000	151252.39	49.400	50	30	0.15	221.64	332463.72	94°42'50"	27°49'00"	
10	49.000	50.000	181211.33	50.800	50	30	0.15	173.29	259935.76	94°42'54"	27°49'15"	
11	50.000	51.000	259935.76	51.200	50	30	0.15	105.06	157586.70	94°43'23"	27°49'45"	
12	51.000	52.000	157586.70	54.400	300	50	1.50	11.53	172912.07	94°43'44"	27°49'36"	Private land
13	52.000	53.000	99835.40	57.700	50	50	0.25	36.98	92440.82	94°44'11"	27°49'42"	
14	53.000	54.000	61033.56									
15	54.000	55.000	12043.11									
16	55.000	56.000	40094.80									
17	56.000	57.000	30528.30									
18	57.000	58.000	21817.72									
19	58.000	59.000	8011.54									
20	59.000	60.000	141149.54									
21	60.000	61.000	95226.53									
22	61.000	62.000	192775.04									
23	62.000	63.000	237013.05									
24	63.000	64.000	79335.70									
25	64.000	65.000	59730.25									
<b>Total</b>			<b>2533594.21</b>				<b>9.80</b>	<b>* Avg ht = 25.85 mtr</b>	<b>139065.95</b>	<b>94°46'24"</b>	<b>27°50'27"</b>	

\* The muck will be disposed at all muck disposal locations in an even manner so that the average height of muck at any particular muck disposal location is restricted to 25.85 mtr.

Divisional Forest Officer

(P.S Bisht)

ATTESTED

Banti Baishya  
Notary, Kamrup(M)  
Regd. No. KAM.22

NOTARY



To  
HIS RCC (GREF)  
PO 99 APO

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at Km 40.200 to 40.250 ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

(a) Area..... 50 mtr x 50 mtr.....

(b) Prominent Land mark.....

Name..... TALUK KARLO  
Village..... NEW BOMTE  
PH No..... 9402249093

Witness :-

*[Signature]*  
Shri Nigam, HCO  
G...  
G...  
(1).....

1. It is certified that the above land belonging to Shri... Taluk Karlo... located at... Gazu... village is private land.

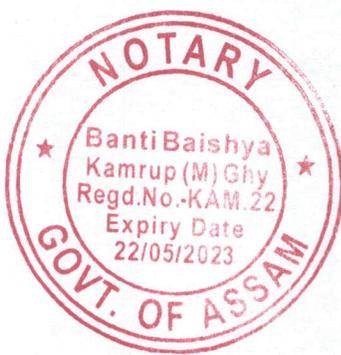
*[Signature]*  
Shri.....  
Supervisor Kamrup / Exe  
SDO Office  
Wising Dist. (A.P.)

2. It is certified that there is no forest assets on the above land belonging to Shri... Taluk Karlo

*[Signature]*  
T. Mirchi, Dy  
Range Officer  
Range Forest  
Likabali

*[Signature]*  
Countersigned  
Shri Nigam, HCO  
B...  
H. G. B Gazu village

ATTESTED  
*[Signature]*  
22/10/24  
Notary, Kamrup (M)  
Regd. No. KAM.22



To  
HQ 113 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

I. I agree that disposal of soil from the widening work can take place in my land at Km. 41:200 to 41:250 ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

- (a) Area... 50 mts x 50 mts .....
- (b) Prominent Land mark.....

*Pkarko*

Name... *Shri. Pakson Karlo*  
 Village... *New. Bont Village S/O Shri*  
 PH No... *Ur - Tapak kar*

Witness :- *[Signature]*  
*Gard Village*  
*W/Siang Dist.*  
 (1).....

1. It is certified that the above land belonging to Shri. *Pakson Karlo* located at *New. Bont Village* is private land.

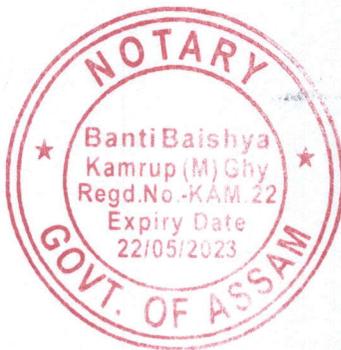
*[Signature]*  
 Shri.....  
 Supervisor Kamrup (M) Ghy  
 Extra Assistant Commissioner  
 SDO Office  
 W/Siang Dist. (A.P.)

2. It is certified that there is no forest assets on the above land belonging to Shri. *Pakson Karlo*

*[Signature]*  
 Range Officer  
 Range Forest Officer  
 Likabali

Countersigned

ATTESTED  
*[Signature]*  
 22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22



To  
HQ 113 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

1. I agree that disposal of soil from the widening work can take place in my land at Km 42.340 to 42.350 ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

- (a) Area 50 X 50 mtr.....
- (b) Prominent Land mark.....

*[Signature]*  
 Smt. *[Name]*  
 Gari Village  
 Gari Gram

Witness :-

*[Signature]*  
 Name Goken Karlo S/o Tagoka  
 Village Gari (Yindum)  
 PH No.....

(1) *[Signature]*

1. It is certified that the above land belonging to Shri. Goken Karlo... located at Yindum... village is private land.

*[Signature]*  
 Shri.....  
 Supervisor Kanungo (EACLM)  
 BDO Office, Provisional  
 Likabali  
 W. Sing Dist. (A.P.)

2. It is certified that there is no forest assets on the above land belonging to Shri. Goken Karlo

*[Signature]*  
 (G. Mohan Singh)  
 Range Officer  
 Range Forest Officer  
 Likabali Forest Range  
 Likabali

Countersigned

ATTESTED  
*[Signature]*  
 22/10/24  
 Notary, Kamrup(M)  
 Regd. No. KAM.22



HQ 113 RCC (GREF)  
CO 99 APO

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at Km. 43.609 to 43.620 ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

- (a) Area... 50 x 30 m<sup>2</sup> .....
- (b) Prominent Land mark.....

Name... **BAKOM KARLO**  
 Village... **Garu Tin Ali**  
 PH No... **9402845097**

Witness :- **Shri Nigam, PCT**  
**Garu Village**  
 (1) **Shri Nigam**  
**H. G. B.**

1. It is certified that the above land belonging to Shri. **Bakom Karlo** located at **Yaduo** village is private land.

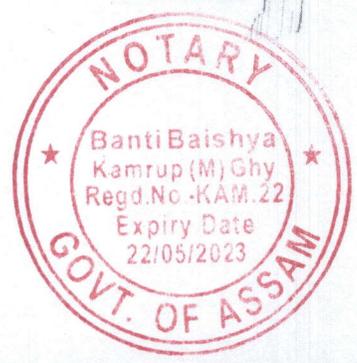
**Shri**.....  
 Supervisor Kanungo  
 Extra Assistant Commissioner  
**SDU**  
 Likabali  
 W/Siang Dist. (A.P.A)

2. It is certified that there is no forest assets on the above land belonging to Shri. **Bakom Karlo**

**(S. Mirsh) Dy An**  
 Range Officer  
 Range Forest Officer  
 Likabali Forest Range  
 Likabali

Countersigned

ATTESTED  
*amirshy2*  
 22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22





To  
HC-113 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at  
Km. 45.96 to 45.959 ) on Akajan - Likabali - Along road and I don't have  
any representation for this work of the Border Roads.

(a) Area 50 X 30 Mtr

(b) Prominent Land mark

*[Signature]*

Witness :-  
G.N. [Signature]

Witness :-

(1) G.N. [Signature]

Name ETO KARLO  
Village Garam  
PH No. 9436682233

1. It is certified that the above land belonging to Shri. Eto. Karlo... located  
at Garam... village is private land.

*[Signature]*  
Shri. Supervisor Kunungo  
Extra Assistant Commissioner  
SDO Office Likabali  
Waplang Dist. Assam

2. It is certified that there is no forest assets on the above land belonging to  
Shri. Eto. Karlo.

*[Signature]*  
Range Officer  
Range Forest Officer  
Likabali Forest Range

Countersigned

ATTESTED  
*[Signature]*  
22/10/24  
Notary, Kamrup (M)  
Regd. No. KAM.22





To  
L. 113 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at Km. 7.400 to 7.700 ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

(a) Area... 50 x 30 mtrs

(b) Prominent Land mark... 30 x 80 mtrs

  
Witness Bishi Ngulom, P.C.A.  
Garn Village

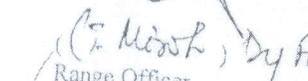
  
Name Smt. Yapih Karlo.  
Village... Yididum.  
PH No.....

(1993) Bishi Ngulom (P.C.A.)

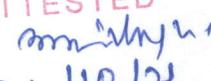
1. It is certified that the above land belonging to Smt. Yapih Karlo located at Yididum village is private land.

  
Shri.....  
Supervisor Kanungo  
S.D.O. Office  
Morigang Dist. (A.P.)

2. It is certified that there is no forest assets on the above land belonging to Shri. Yapih Karlo

  
(S. Mook) Dy. In  
Range Officer  
Range Forest Officer  
Likabali Forest Range  
Likabali

Countersigned

ATTESTED  
  
22/10/24  
Notary, Kamrup (M)  
Regd. No. KAM.22



To  
HQ 113 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

1. I agree that disposal of soil from the widening work can take place in my land at Km. 49.200 to 49.450 ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

(a) Area... 50 x 30 .....

(b) Prominent Land mark... Garu clear the R.O.D.

Name... Chigo Ngulom  
Village... Garu  
PH No. 9402627161

Witness :-

(1) Richard Ngulom  
Garu Village

1. It is certified that the above land belonging to Shri... Chigo Ngulom located at Garu village is private land.

Shri...  
Supervisor Kanungo  
E: 300 Office, Wiang  
Likabali  
Wiang Dist. Assam

2. It is certified that there is no forest assets on the above land belonging to Shri... Chigo Ngulom

(T. Muthu) Dy Pn  
Range Officer

Countersigned

Range Forest Officer  
Likabali Forest Range  
Likabali

ATTESTED  
22/10/24  
Notary, Kamrup (M)  
Regd. No. KAM.22



To  
HQ 113 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at Km 50.820 to 50.850 ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

(a) Area... 50 X 30 Mtr

(b) Prominent Land mark... 50 X 100... Clear the Army field.

Name... Gode Ngulam  
Village... Gaan...  
PH No. 940 262 7161

Witness: Gode Ngulam, Head  
Gaan Village  
(1) Gode Ngulam

1. It is certified that the above land belonging to Shri Gode Ngulam located at Gaan village is private land.

Shri...  
Supervisor Kanungo  
Assistant Commissioner  
Likabali

2. It is certified that there is no forest assets on the above land belonging to Shri Gode Ngulam

(T. Mith) Dy Pr  
Range Officer  
Range Forest Officer  
Likabali Forest Range  
Likabali

Countersigned

ATTESTED  
Amirul  
22/10/21  
Notary, Kamrup(M)  
Regd. No. KAM.22



To  
HQ 113 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at  
Km. 5.1:200 to 5.1:250... ( ) on Akajan - Likabali - Along road and I don't have  
any representation for this work of the Border Roads.

- (a) Area... 50 X 30 mtr.....
- (b) Prominent Land mark... 50 X 30 (Near Middle school Gory)  
Gory Bazar

Name... Tayon Ngulam  
 Village... Gory  
 PH No... 9402060184

Witness :-

(1) B. N. Ngulam

1. It is certified that the above land belonging to Shri... Tayon Ngulam located  
at... Gory... village is private land.

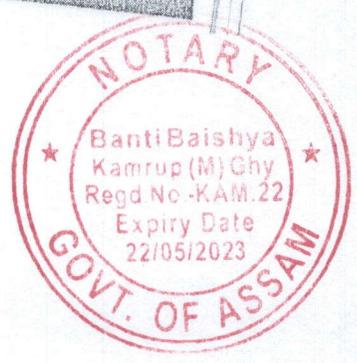
[Signature]  
 Shri.....  
 Supervisor Kanungo  
 Assistant Commissioner  
 Likabali  
 Westeng Dist. (A.P.)

2. It is certified that there is no forest assets on the above land belonging to  
Shri... Tayon Ngulam

[Signature]  
 Range Officer  
 Range Forest Officer  
 Likabali Forest Range  
 Likabali

Countersigned

ATTESTED  
[Signature]  
 22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22



To  
HQ 113 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

1. I agree that disposal of soil from the widening work can take place in my land at Km 5.7:400 to 5.7:700. ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Board of Roads.

- (a) Area 300 X 50 Mtr
- (b) Prominent Land mark Near to Army field nearby side

  
 G. N. Ngulom, HCL  
 Garm Village  
 Garm Circle  
 Cebale

Name G. N. Ngulom  
 Village Garm  
 PH No. 9402627161

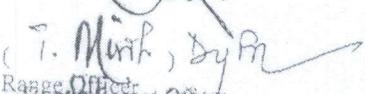
Witness :-

(1) Cebale

1. It is certified that the above land belonging to Shri G. N. Ngulom located at Garm village is private land.

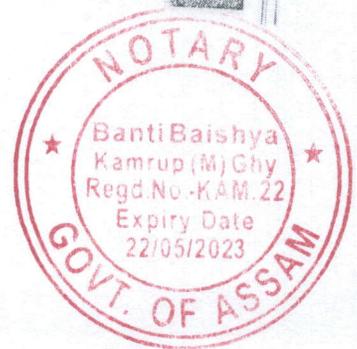
  
 Shri Kanungo  
 Supervisor Kanungo  
 District Commissioner  
 Likabali  
 W/Siang Dist. (A.P.)

2. It is certified that there is no forest assets on the above land belonging to Shri G. N. Ngulom

  
 T. Mink, Dy P  
 Range Officer  
 Likabali Forest Range  
 Likabali

Countersigned

ATTESTED  
Banti Baishya  
22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22



To  
HQ 113 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

1. I agree that disposal of soil from the widening work can take place in my land at Km. 52.70 to 52.750 ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

(a) Area... 50 mtr x 50 mtr .....

(b) Prominent Land mark.....

Witness :-

Shri Ngam, 1970

Garu Village

Garu Circle

(1).....

Name: Tabom Kalo  
Village: Garu  
PH No: 9402623121

1. It is certified that the above land belonging to Shri. Tabom Kalo... located at..... Garu... village is private land.

2. It is certified that there is no forest assets on the above land belonging to Shri. Tabom Kalo.

Shri.....  
Supervisor Kanungo  
Sub Assistant Commissioner  
Likabali

W/Siang Dist. (A.P.)  
Range Officer  
Range Forest Officer  
Likabali Forest Range  
Likabali

(T. Minth) Dy Pr

Countersigned

Shri Ngam,

Garu Village

Garu Circle

Brahm Kalam

H.G.B. GARU Village

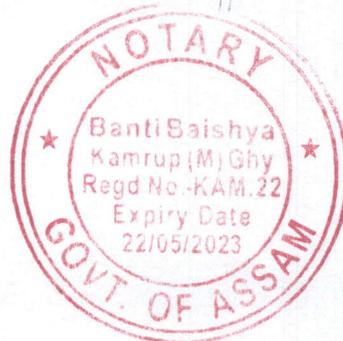
ATTESTED

*Handwritten signature*

22/10/24

Notary, Kamrup (M)

Regd. No. KAM.22



10  
HQ 113 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

1. I agree that disposal of soil from the widening work can take place in my land at Km. 58:200 to 58:250. ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

(a) Area..... 50X30 mtr.....

(b) Prominent Land mark.....

Name..... *Nyami Riba s/o Manya Riba*  
Village..... *Rilu*  
PH No.....

Witness :- *Tayon D. D. D.*  
*NS m. D. D.*  
*SSA*  
(1).....

1. It is certified that the above land belonging to Shri. *Nyami Riba* located at..... *Rilu*..... village is private land.

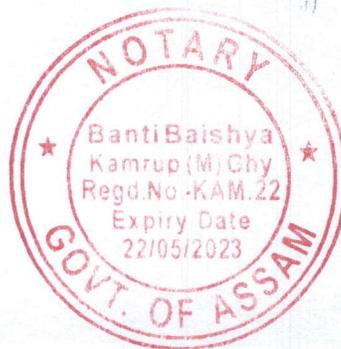
*[Signature]*  
Shri.....  
Supervisor Kanungo  
Extra Deputy Commissioner  
SDO Office.....  
W/Siang Dist. (A.P.)

2. It is certified that there is no forest assets on the above land belonging to Shri. *Nyami Riba*

*[Signature]*  
(T. Mith) Dy. O.  
Range Officer  
Range Forest Officer  
Likabali Forest Range  
Likabali

Co-attested

ATTESTED  
*[Signature]*  
22/10/24  
Notary, Kamrup (M)  
Regd. No. KAM.22

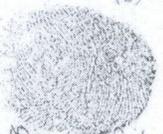


To  
HQ 113 RCC (GREF)  
C/O APO

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at Km. 59.00 to 59.05 ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

- (a) Area... 30x30 mtr.....
- (b) Prominent Land mark.....



Monya Riba  
Head CB  
Rita Bhabha, ICS  
Wing: Village

Wing: Village  
Head Circle

(1) Boonsomay Nyasi

Name: <sup>Muni</sup> Muni Nyasi s/o Muni Nyasi  
Village: Ritu  
PH No: .....

It is certified that the above land belonging to Shri. Muni Nyasi located at Ritu village is private land.

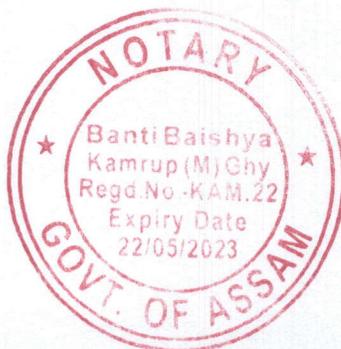
Shri.   
Supervisor Kanungo  
Assistant Commissioner  
5000  
Likabali  
W/Siang Dist. (A.P.)

It is certified that there is no forest assets on the above land belonging to Shri. Muni Nyasi

( T. Mohan ) Dy Sn  
Range Officer  
Range Forest Officer  
Likabali Forest Range  
Likabali

Countersigned

ATTESTED  
  
22/10/24  
Notary, Kamrup (M)  
Regd. No. KAM.22



To  
HQ 3 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at Km. 60.1450 to 60.1500 ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

- (a) Area 50 x 20 m<sup>2</sup>
- (b) Prominent Land mark.....

S. NYORI

Name Shri Senkar Nyori  
 Village Rilu Sto Shea Chansen  
 PH No. Nyori

Witness :- Taylor Ngulom  
1011 Garu  
 (1).....  
ASD

1. It is certified that the above land belonging to Shri Senkar Nyori located at Rilu village is private land.

[Signature]  
 Shri.....  
 Supervisor Kanungo  
 Ex. Assistant Commissioner  
 Likabali  
 W/Siary Dist. (A.P.)

2. It is certified that there is no forest assets on the above land belonging to Shri Senkar Nyori

(T. Minsh) Dy A  
 Range Officer  
 Range Forest  
 Likabali Forest Range  
 Likabali

Countersigned

ATTESTED  
[Signature]  
22/10/21  
 Notary, Kamrup (M)  
 Regd. No. KAM.22



To  
HQ 113 RCO (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at Km 61.370 to 61.440. ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

- (a) Area... 70 X 50 Mtr.....
- (b) Prominent Land mark.....



M. Nyoni

Name... M. Nyoni s/o Miman Nyoni  
Village... Rilu...  
PH No.....

Witness Nyoni, PCL  
Garu Viper  
Witness Nyoni s/o Miman Nyoni

1. It is certified that the above land belonging to Shri. M. Nyoni located at Rilu village is private land.

Shri  
Supervisor Kanungo  
SDO Office  
Wishing Flat (A.P.)

2. It is certified that there is no forest assets on the above land belonging to Shri. M. Nyoni

(T. M. Singh) Dy SO  
Range Officer  
Range Forest Officer  
Likabali Forest Range  
Likabali

Countersigned

ATTESTED  
22/10/23  
Notary, Kamrup (M)  
Regd. No. KAM.22



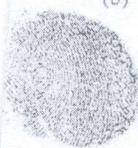
To  
HQ 113 RCC (GREF)  
C/O 99 APC

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at Km. 62.800 to 63.000 ( ) on Akajan - Likabali - Along road and I don't have any representation for this work of the Border Roads.

(a) Area... 200 X 30 Mtr .....

(b) Prominent Land mark.....



Name: Dixik Nyora s/o Mirora Nyora  
Village: Rilu  
PH No: .....

Witness: Nyora, Koro

Witness: Village

(1) Ply a Nyora, Fatua, Kani Nyora

1. It is certified that the above land belonging to Shri. Dixik Nyora located at Rilu village is private land.

Shri. ....  
Supervisor Kanungo  
Extra Assistant Commissioner  
SDO Orissa  
W/Siang Dist. (A.P.)

2. It is certified that there is no forest assets on the above land belonging to Shri. Dixik Nyora.

Range Officer  
Range Forest Officer  
Likabali Forest Range  
Likabali

Countersigned

ATTESTED

22/10/24

Notary, Kamrup (M)  
Regd. No. KAM.22



To  
Q 113 RCC (GREF)  
C/O 99 APO

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at  
Km. 64.100 to 65.100 ( ) on Akajan - Likabali - Along road and I don't have  
any representation for this work of the Border Roads.

- (a) Area. 9.00 m x 50 m .....
- (b) Prominent Land mark.....

Name. Nyamara Riba  
 Village. Rilu : STA-MARYA Riba  
 PH No. ....

Witness :- Tayor Ngatom  
Agayor Graber  
 (1) ..... 1011 Garu  
ASM

1. It is certified that the above land belonging to Shri. Nyamara Riba located  
at Rilu village is private land.

[Signature]  
 Shri.....  
 Supervisor Kamungo  
 District Commissioner  
 SDO Office  
 Likabali  
 Wasing Dist (A.P.)

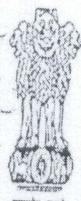
2. It is certified that there is no forest assets on the above land belonging to  
Shri.....

[Signature]  
 Range Officer  
 Range Forest Officer  
 Likabali Forest Range  
 Likabali

Countersigned

ATTESTED  
[Signature]  
 22/10/21  
 Notary, Kamrup(M)  
 Regd. No.KAM.22





GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST  
& CLIMATE CHANGE  
NORTH EASTERN REGIONAL OFFICE  
LAW-U-SIB, LUMBATNGEN  
SHILLONG-793021  
PHONE NO: 0364-2537609  
FAX NO: 0364-2536041  
EMAIL: moefshil\_09@rediffmail.co

ANNEXURE 1 (M)

F.No. 3-AN C 023/2013-SHI 288-84

27<sup>th</sup> April, 2017

To,  
The Principal Chief Conservator of Forests  
Cum Principal Secretary  
Deptt. of Environment & Forests  
Govt of Arunachal Pradesh  
Itanagar.

Conservator of Forests (Central)  
Government of India,  
Ministry of Environment, Forests & Climate C  
Regional Office (NER), Shillong - 21

Sub : Diversion of 4.5 Ha of forest land for improvement of Akajan – Likabali – Bame road from 65.00 km to 71.00 km to NHDL specification by National Highways & Infrastructure Development Corporation Limited (NHIDCL) in West Siang District of Arunachal Pradesh.

Sir,  
This has got reference to the State Government's letter No. FOR. 3-106/CONS/2008/Pt-III/3320-24 Dated Itanagar, the 19<sup>th</sup> August, 2013 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980. The In-principle approval granted vide letter of even number dated 04.03.2015 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this regard and on the basis of the compliance report furnished by the State Government vide letter No.3-106/Cons/2008/pt-II/352-57 Dated Itanagar, the 19<sup>th</sup> April, 2017 and confirmation from Ad-hoc CAMPA dated 28.02.2017, I am to inform that final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion 4.5 Ha of forest land for improvement of Akajan – Likabali – Bame road from 65.00 km to 71.00 km to NHDL specification by National Highways & Infrastructure Development Corporation Limited (NHIDCL) in West Siang District of Arunachal Pradesh, subject to the following conditions:

- (1) The legal status of the forest land shall remain unchanged.
- (2) The Compensatory Afforestation (CA) shall be carried out over double the degraded forest land i.e. 9.00 ha identified at Janbo VFR near Janbo village, Karko Forest Range, Jengging under Yingkiang Forest Division as per the fund deposited by the User Agency & scheme furnished by the State Govt. The Compensatory Afforestation plantation shall consist of mixed indigenous species which shall include 20% of Medicinal Plants / Herbs / Shrubs.
- (3) An original notification declaring that the degraded forest land as Village Forest Reserve in accordance of the provisions of the Arunachal Pradesh Anchal and Village Forest Reserve (Constitution and Maintenance) Act, 1975, as amended from time to time and the Assam Forest Regulation, 1891 may be submitted to this Regional Office of MoEF & CC, Shillong within a period of six (6) months from the date of grant of Stage-II approval for information and record.

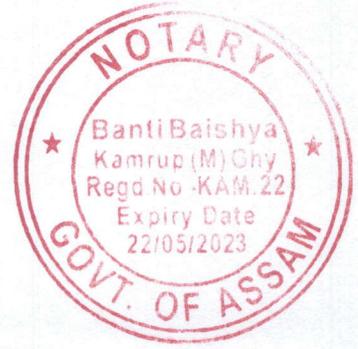
ATTESTED  
Assm - [Signature]  
22/10/17  
Notary, Kamrup (M)  
Regd. No. KAM.22



- (4) The demarcation of forest land proposed for diversion shall be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward and backward bearings and distance from pillar to pillar superscribed on the pillars.
- (5) The charges for felling, logging and transportation of project affected trees should be collected from the User Agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of forest land.
- (6) The expenditure like stone pillars, demarcation charges, cost of damage of trees felling should, be deposited with the DFO concerned.
- (7) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/98-FC(Pt) dated 05.02.2013 shall be complied with.
- (8) Wherever possible and technically feasible, the user agency shall undertake afforestation measures of indigenous species along the roads within the area diverted under this approval, in consultation with the State Forest Department at the cost of the User Agency.
- (9) The tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department. The actual felling when and how carried out need to be informed.
- (10) The user agency shall restrict the felling of trees to the minimum within the ROW, preferably extending to 15 m width.
- (11) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (12) No damage to flora and fauna of the area shall be caused.
- (13) The forest land shall not be used for any purpose other than that specified in the proposal.
- (14) No labour camp shall be set up inside the forest area.
- (15) The user agency shall provide fuel wood, preferably alternate fuel, to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (16) The muck generated in the earth cuttings will be disposed off at the designated dumping sites and in no case the muck / debris will be allowed to roll down the hill slopes. The muck dumping area shall be stabilized and plantation of suitable indigenous species shall be carried out on the cost of the user agency under the supervision of State Forest Department.
- (17) The user agency will undertake construction / maintenance of retaining / breast wall and drainage in steep slopes to ensure soil stablation and provide for proper drains / cross drains.
- (18) The designing of the culverts/bridges, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water. It should not cause rise of water level resulting in water-logging, and also does not hamper movement of wild animals.
- (19) All site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and for slope stability of the concerned hills.
- (20) The User Agency shall obtain the Environmental Clearance under Environment (Protection) Act, 1986, if applicable.
- (21) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
- (22) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.

Conservator of Forests (Central)  
 Government of India,  
 Ministry of Environment, Forests & Climate Change

ATTESTED  
*Banti Baishya*  
 22/10/22  
 Notary, Kamrup (M)  
 Regd. No. KAM.22



- (23) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No. 5-5/86/FC dated 07.12.1999 and this office letter No. 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006.
- (24) The layout of the plan of the proposal shall not be changed without the prior approval of the Central Government.
- (25) No further change in the ownership will be allowed and the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person.
- (26) The State Government and User Agency shall submit an annual self-compliance report in respect of the above conditions to this office regularly.
- (27) In future, any other conditions, as may be found appropriate for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office.
- (28) This approval may be revoked if the above conditions of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

Yours faithfully,

*[Signature]*  
(R. L. Sanga)

I/c Addl. Principal Chief Conservator of Forests (C)

Copy to:

- 1. The Chief Conservator of Forests (Cons) & Nodal Officer (FCA), O/o PCCF, Deptt. of Environment & Forests, Government of Arunachal Pradesh, Itanagar.

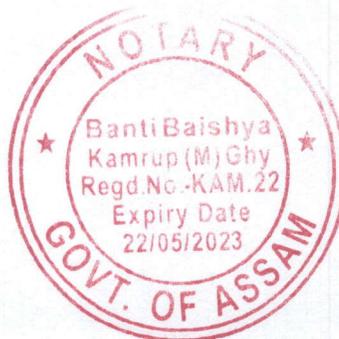
*[Signature]*  
 Conservator of Forests (Central)  
 Government of India,  
 Ministry of Environment, Forests & Climate Change  
 Regional Office (NER), Shillong - 21

*[Signature]*

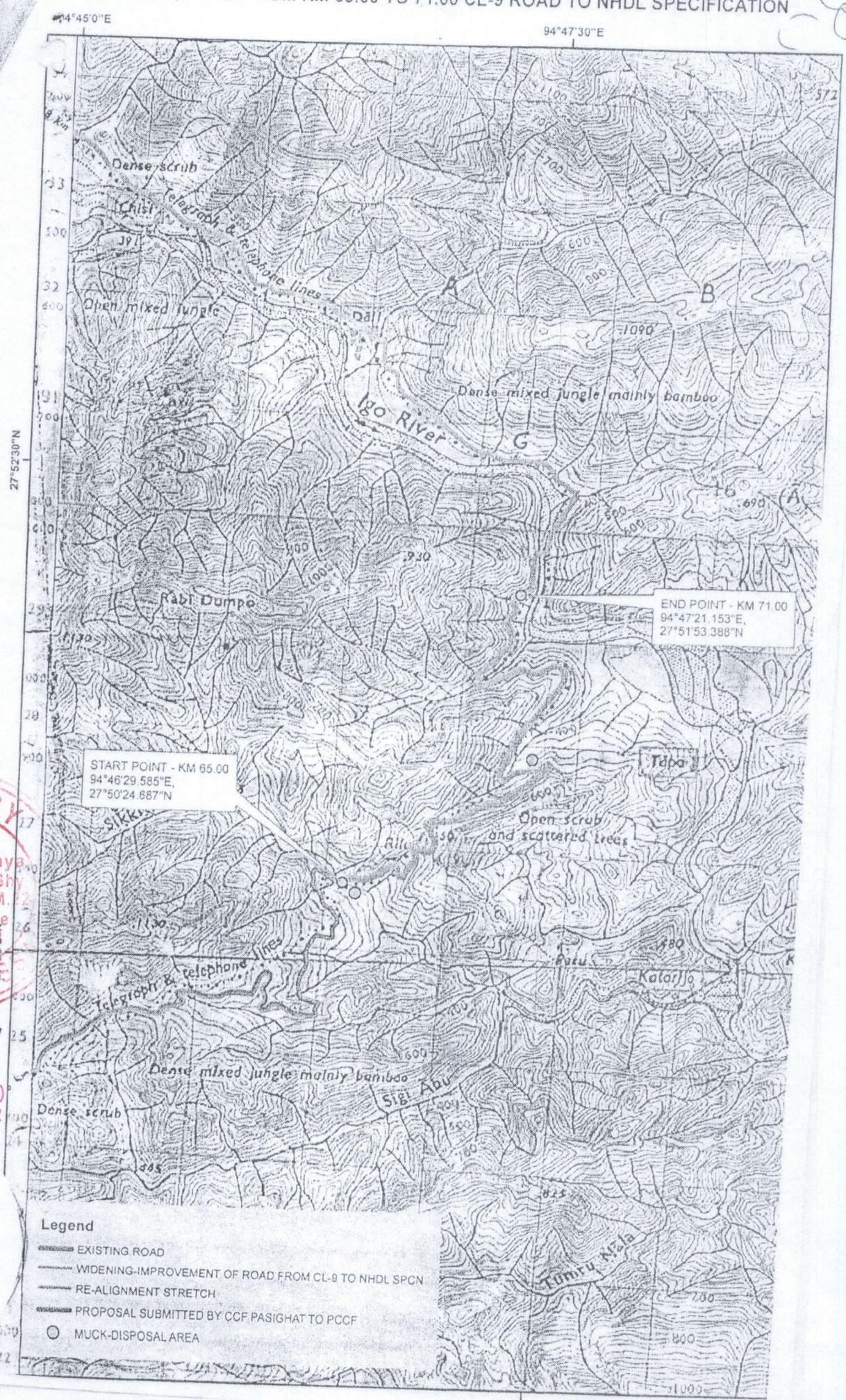
I/c Addl. Principal Chief Conservator of Forests (C)

O/c

ATTESTED  
*[Signature]*  
 22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22



ANNEXURE 1 via  
MAP SHOWING PROPOSED AREA FOR IMPROVEMENT OF AKAJAN-LIKABLAI-AALO (22)  
(BAM END) ROAD FROM KM 65.00 TO 71.00 CL-9 ROAD TO NHDL SPECIFICATION



**NOTARY**  
 Banti Baishya  
 Kamrup (M) Ghy  
 Regd.No.-KAM.22  
 Expiry Date  
 22/05/2023  
**GOVT. OF ASSAM**

ATTESTED  
 22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22

- Legend**
- EXISTING ROAD
  - WIDENING-IMPROVEMENT OF ROAD FROM CL-9 TO NHDL SPCN
  - RE-ALIGNMENT STRETCH
  - PROPOSAL SUBMITTED BY CCF PASIGHAT TO PCCF
  - MUCK-DISPOSAL AREA

MUCK DISPOSAL PLAN CALCULATIONS FOR KM 65.000 TO KM 71.000

Sl. No.	Location in km		Quantity of muck generated in cum	Prup muck disposal location in km	Length (mtr)	Width (mtr)	Area (Hac)	Average height of muck disposal in mtr	Quantity of muck to be disposed in cum	Longitude	Latitude	Remarks
	From	To										
1	65.000	66.000	335534.08									
2	66.000	67.000	33449.17									
3	67.000	68.000	26022.09	65.208	364	30	1.092	36.17	395005.34	94°46'33"	27°50'22"	
4	68.000	69.000	28793.62									
5	69.000	70.000	44492.19									
6	70.000	71.000	20845.12	66.000	150	15	0.225	120.86	271930.93	94°47'27"	27°51'02"	Private land
Total			666936.27				1.317	*Avg ht = 78.51 mtr	666936.27			

\* The muck will be disposed at all muck disposal locations in an even manner so that the average height of muck at any particular muck disposal location is restricted to 78.51 mtr.

Divisional Forest Officer  
Aalo Forest Division  
Aalo-791101

(P.S Bishe)  
Major  
Officer Commanding



ATTESTED  
22-10-24  
Notary, Kamrup (M)  
Regd. No. KAM.22



(51)

X C

TO  
HQ III RCC (GREF)  
CO 99 APO 99 APO

DUMPING OF DISPOSAL SOIL

I agree that disposal of soil from the widening work can take place in my land at km  
37.800 w 68 km. From [unclear] on Akapur - Likabali - Along road  
and I don't have any representation for this work of the Border Roads.

- (a) Area Riba (15.0m x 15.0m) 0.225 Ha
- (b) Prominent Land mark

Name Mr. Teekar Nya  
Village Riba  
PH No. 9402776491

Witness:

(1) Mr. Nitya Riba H.G.B.

It is certified that the above land belonging to Shri. Teekar Nya located  
in Riba village is private land.

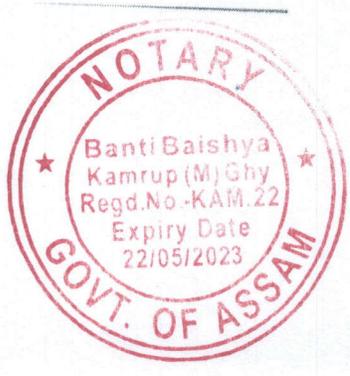
[Signature]  
Shri Robingjitong  
Sub-Stationary Officer (S.O.)  
ADC Office, [unclear]

It is certified that there is no forest assets on the above land belonging to

[Signature]  
Range Officer

Countersigned

ATTESTED  
[Signature]  
22/10/21  
Notary, Kamrup (M)  
Regd. No. KAM.22





GOVERNMENT OF INDIA  
 MINISTRY OF ENVIRONMENT & FOREST  
 NORTH EASTERN REGIONAL OFFICE  
 LAW-U-SIB, LUMBATNGEN  
 SHILLONG-793021  
 PHONE NO: 0364-2537609  
 FAX NO: 0364-2536041  
 GRAM PARYAVARAN, SHILLONG  
 EMAIL: moefshil\_09@rediffmail.com

ANNEXURE I(VI)

No. 3-AN B'027/2013-SHI 1208-09

22<sup>nd</sup> July, 2015

To,

The Principal Chief Conservator of Forests-  
 -Cum Principal Secretary  
 Deptt. of Forests, Environment & Wildlife  
 Govt. of Arunachal Pradesh  
 Itanagar.

Sub: Diversion of 1.951 ha of forest land for improvement of Akajan - Likabali - Bame (95.00 Km to 105.62 Km) Road by BRTF in West Siang District of Arunachal Pradesh.

Sir,

This has got reference to the State Government's letter No. FOR. 3-106/CONS/2008/Pt-IV/3335-39 dt.19.08.2013 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980. After careful consideration of the proposal. In-principle approval was granted by this office vide letter of even number dated 12.05.2014 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. FOR. 3-106/Cons/2008/Pt-IV/84-88 dated 09.01.2015 and even no dated 11.02.2015 & 12.03.2015 and confirmation from Ad-hoc CAMPA dated 15.04.2015 & 17.07.2015, I am to inform that **Final Approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion 1.951 ha of forest land for improvement of Akajan - Likabali - Bame (95.00 Km to 105.62 Km) Road by BRTF in West Siang District of Arunachal Pradesh, subject to the following conditions:

- (1) The legal status of the forest land shall remain unchanged.
- (2) Compensatory afforestation (CA) shall be carried out over equivalent area diverted i.e. 2.0 ha in degraded community forest land identified over a part of 1000 ha. of Duabo area of Yemsing Village under Pangin Circle of East Siang District as per the fund deposited by the User Agency & scheme furnished by the State Govt. The species planted should be indigenous and Medicinal Plants / Shrubs / Herbs (about 20%).
- (3) The degraded community forest land which is transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation, shall be notified as Village Forest Reserve in accordance of the provisions of the Arunachal Pradesh Anchal and Village Forest Reserve (Constitution and Maintenance) Act, 1975, as amended from time to time and the Assam Forest Regulation, 1891. The Nodal Officer must report compliance within a period of six (6) months from the date of grant of Stage-II approval and send an original notification declaring the degraded forest land as Village Forest Reserve in accordance of the provisions of the Arunachal Pradesh Anchal and Village Forest Reserve (Constitution and Maintenance) Act, 1975, as amended from time to time and the Assam Forest Regulation, 1891 to this Ministry for information and record.

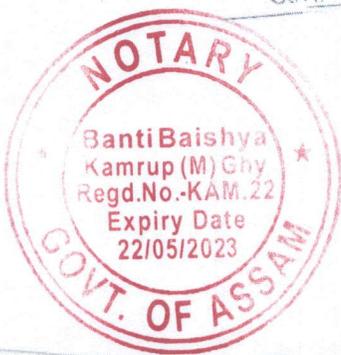
ATTESTED

*Banti Baishya*  
 22/10/15  
 Notary, Kamrup(M)  
 Regd. No.KAM.22



Conservator of Forests (Central)  
 Government of India,  
 Ministry of Environment, Forests & Climate Change  
 Regional Office (NER), Shillong - 79

- (4) The demarcation of forest land proposed for diversion shall be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers; forward and backward bearings and distance from pillar to pillar superscribed on the pillars.
- (5) The charges for felling, logging and transportation of project affected trees should be collected from the User Agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of forest land.
- (6) The expenditure like stone pillars, demarcation charges, cost of damage of trees felling should, be deposited with the DFO concerned.
- (7) Wherever possible and technically feasible, the user agency shall undertake afforestation measures along the roads within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
- (8) The tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department.
- (9) No damage to flora and fauna of the area shall be caused.
- (10) The forest land shall not be used for any purpose other than that specified in the proposal. (11) No labour camp shall be established inside the forest area.
- (11) The user agency shall provide fuel wood, preferably alternate fuel, to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (12) The muck dumping area shall be stabilized and plantation of suitable species preferably indigenous Medicinal Plants / Shrubs / Herbs shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.
- (13) The designing of the culverts/bridges, over the natural streams/rivers/canals should be done at the cost being borne by Project Proponent and in such a manner that it does not hamper the natural course of the water, does not give rise to water-logging, and also does not hamper movement of wild animals.
- (14) All site specific engineering structures like retaining walls, breast wall and drainage at the cost being borne by Project Proponent and shall be constructed to avoid any soil erosion and for slope stability of the concerned hills.
- (15) The User Agency shall obtain the Environmental Clearance under Environment (Protection) Act, 1986, if applicable.
- (16) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
- (17) The proposal will be implemented under the overall supervision of the Divisional Forest Officer, Along Forest Division.
- (18) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No. 5-5/86/FC dated 07.12.1999 and this office letter No. 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006.
- (19) The layout of the plan of the proposal shall not be changed without the prior approval of the Central Government.
- (20) The User Agency shall submit an annual self-compliance report to this office and the State Govt.



ATTESTED

*Banti Baishya*  
22/10/24

Notary, Kamrup (M)  
Regd. No. KAM.22

*Ra*  
Conservator of Forests (Central)  
Government of India,  
Ministry of Environment, Forests & Climate Change  
Regional Office (NER), Shillong - 21

(21) In future, any other conditions, as may be found appropriate for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office.

(22) This approval may be revoked if the above conditions of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

This is issued with the approval of Addl. Principal Chief Conservator of Forests (C).

Yours faithfully,

*[Signature]*  
(R. L. Sanga)  
22/2/15  
Conservator of Forests (C)

Copy to :  
The Chief Conservator of Forests & Nodal Officer (FCA), Department of Env. Forests,  
Government of Arunachal Pradesh, Environment & Forests Department, Itanagar.

*[Signature]*  
Conservator of Forests (Central)  
Government of India,  
Ministry of Environment, Forests & Climate Change  
Regional Office (NER), Shillong - 21

*[Signature]*  
Conservator of Forests (C)

O/c

ATTESTED  
*[Signature]*  
22/10/24  
Notary, Kamrup (M)  
Regd. No. KAM.22



HQ 113 RCC (GREEN)  
OO 99 APO 99 APO

I agree that disposal of soil from the widening work can take place in my hand at Km 10.5 and I don't have any representation for this work of the Border Roads (Near km 10.5) on Akajan Likhsali Along road

DECLARATION OF DISPOSAL SOIL  
Amruxuar I (W) 2

(a) Area 100 Mtr x 200 Mtr (Near km 10.5) Mtr (depth)

(b) Prominent Land mark (Near km 10.5) Mtr (depth)

Name: Marto Bam  
Village: Marto Bam  
P.I. No. 16/512

Witness:

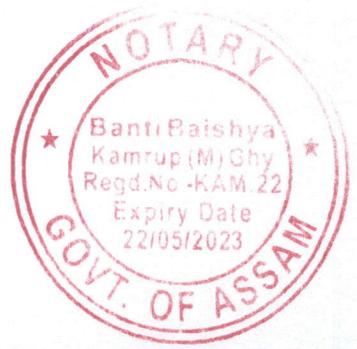
It is certified that the above land belonging to Shri Marto Bam (located in Old Bam village is private land)

SHRI GOKENDHAM  
Circle Head C.B.  
Distt. West Simga (M.F.)

It is certified that there is no forest assets on the above land belonging to Shri Marto Bam

Supervisor Kamrup (M)  
ADC Office, Basar

Range Officer  
Range Officer  
Basar Forests Division  
Basar Forests Range  
(M.F.)



ATTESTED  
amruxuar I  
22/10/24  
Notary, Kamrup (M)  
Regd. No. KAM. 22

MUCK DISPOSAL PLAN CALCULATIONS FOR KM 95.000 TO KM 105.620

S/No	Location in km	From	To	Quantity of muck generated in cum	Prop. muck disposal location in km	Length (mtr)	Width (mtr)	Area (Hac)	Average height of muck disposal in mtr	Quantity of muck to be disposed in cum	Longitude	Latitude	Remarks
1		95.000	96.000	0.00									
2		96.000	97.000	0.00									
3		97.000	98.000	0.00	95.000	110	15	0.165	1.52	2515.38	94° 41' 36"	28° 56' 50"	
4		98.000	99.000	2515.38									
5		99.000	100.000	1194.18									
6		100.000	101.000	1971.26	102.500	150	11	0.165	1.92	3165.38	94° 41' 4"	28° 1' 0"	Forest land
7		101.000	102.000	20375.50									
8		102.000	103.000	23952.03	104.000	50	200	1.000	4.43	44327.53	94° 41' 5"	28° 1' 28"	
9		103.000	104.000	26391.80									
10		104.000	105.620	142.37	104.100	50	200	1.000	2.65	26534.17	94° 40' 58"	28° 1' 31"	Private Land
total:				0.00						76542.46			

Divisional Forest Officer  
 Audit Forest Division  
 Assam, India

(PS Bisht)  
 Major  
 Officer Commanding



ATTESTED  
 Notary, Kamrup (M)  
 Regd. No. KAM.22



GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT & FORESTS  
NORTHEASTERN REGIONAL OFFICE  
LAW-LIB, LUMBATNGEN  
NEAR M.T.C. WORKSHOP, SHILLONG-793021  
PHONE NO: 0364-2537609  
FAX NO: 0364-2536041  
CRANE PARYAVARAN, SHILLONG  
EMAIL: moefshil\_09@rediffmail.com

ANNEXURE - 2 (i)

No. 3-AN C 085/2009-SHI 3026-27

11<sup>th</sup> October, 2013

To,  
The Principal Chief Conservator of Forests-  
-Cum Principal Secretary  
Deptt. of Forests, Environment & Wildlife  
Govt. of Arunachal Pradesh  
Itanagar.

Conservator of Forests (Centre)  
Government of India,  
Ministry of Environment, Forests & Climate  
Regional Office (NER), Shillong -

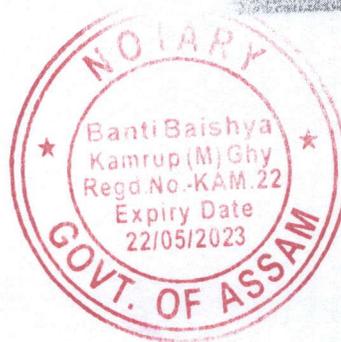
Sub : Proposal for diversion of 20.85 ha. of forest land for construction of Arunachal Package of Roads & Highways : Pasighat - Mariyang - Yingkiang (Pasighat to Ribi Nallah Sector) (0.00 Km to 16.00 Km) road by P.W.D. in East Siang District of Arunachal Pradesh.

Sir,  
This has got reference to the State Government's letter No. FOR. 5-43/CONS./2009/28237-38 dt. 28.10.2009 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980. After careful consideration of the proposal by the State Advisory Group Committee, In-principle approval was granted vide this office letter of even number dated 16.08.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. FOR. 5-43/Cons/09146-48 dt. 24.05.2011 and even number dated 13.09.2011, 22.11.2011 and confirmation from Ad-hoc CAMPA vide letter No. 1-3/2010-CAMPA dt. 13.07.2012 & 03.10.2012, I am to inform that final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion 20.85 ha. of forest land for construction of Arunachal Package of Roads & Highways : Pasighat - Mariyang - Yingkiang (Pasighat to Ribi Nallah Sector) (0.00 Km to 16.00 Km) road by P.W.D. in East Siang District of Arunachal Pradesh, subject to the following conditions:

- (1) The legal status of the forest land shall remain unchanged.
- (2) Compensatory afforestation (CA) shall be raised and maintained over 41.70 ha of degraded forest land identified at Pasighat Station R.F under Pasighat Forest Division as per the fund deposited by the User Agency & scheme furnished by the State Govt.
- (3) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/98-FC(Pt) dated 05.02.2013 shall be complied with.
- (4) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (5) Overburden shall not be dumped outside the width of the road. The muck generated in the earth cuttings will be disposed off at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.

ATTESTED  
*[Signature]*  
22/10/13  
Notary, Kamrup(M)  
Regd. No.KAM.22



Conservator of Forests (Central)  
Government of India,  
Ministry of Environment, Forests & Climate Change  
Regional Office (NER), Shillong - 21

- (6) Wherever possible and technically feasible, the user agency shall afforestation measures along the roads within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
- (7) Tree felling shall be done only when it is absolutely necessary and unavoidable, and that too under strict supervision of the State Forest Department.
- (8) The user agency shall restrict the felling of trees to the minimum within the ROW, preferably not extending to 15 m width.
- (9) No damage to flora and fauna of the area shall be caused.
- (10) No labour camp shall be established inside the forest area.
- (11) The user agency shall provide alternate fuels such as kerosene oil and LPG to the labourers working at the site to avoid damage to adjoining forests.
- (12) The muck dumping area shall be stabilized and plantation of suitable species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department. Stabilization and reclamation of such dumping sites shall be completed before handing over the same to the State Forest Department as per schedule & plans.
- (13) The user agency will provide retaining walls, breast walls and drainage as per requirement of the site to make the slope stable.
- (14) The designing of the culverts/bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water, does not give rise to water-logging, and also does not hamper movement of wild animals.
- (15) All site specific engineering structures shall be constructed to avoid any soil erosion and slope stability of the concerned hills.
- (16) The forest land shall not be used for any purpose other than that specified in the proposal.
- (17) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person.
- (18) The layout of the plan of the proposal shall not be changed without the prior approval of the Central Government.
- (19) In case of non-compliance of any of the above conditions the Nodal Officer, Arunachal Pradesh Forests Deptt. shall suspend the non-forest use of land and submit a report to this office.
- (20) Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office, MoEF, Shillong.
- (21) The user agency shall submit an annual self compliance report in respect of the above conditions to the State Government and to the Regional Office Shillong regularly.

This is issued with approval of Addl. Principal Chief Conservator of Forests (C).

Yours faithfully,

*W. I. Yatbon*

Dy. Conservator of Forests (C)

to :

- 1. The Addl. Principal Chief Conservator of Forests & Nodal Officer (FCA), O/o PCCF, Department of Env. & Forests, Government of Arunachal Pradesh, Environment & Forests Department, Itanagar.

*W. I. Yatbon*  
Dy. Conservator of Forests (C)

ATTESTED

*Banti Baishya*  
22/10/24

Notary, Kamrup (M)  
Regd. No. KAM.22





(59)  
& CLIMATE CHANGE  
NORTH EASTERN REGIONAL OFFICE  
LAW-U-SIB, LUMBATNGEN  
SHILLONG-793021  
PHONE NO: 0364-2537609  
FAX NO: 0364-2536041  
EMAIL: moefshil\_09@rediffmail.co

ANNEXURE 2(i)

F.No. 8-87/2009-FC / 2609-10

24<sup>th</sup> October, 2017

To,

The Principal Chief Conservator of Forests-  
-Cum Principal Secretary,  
Department of Environment & Forests,  
Govt of Arunachal Pradesh,  
Itanagar.

Sub : Diversion of 90.47 ha. of forest land for construction / upgradation of Yingkiong - Mariyang - Pasighat road from 00.00 km to 130.384 km point (Arunachal Pradesh Package of Road & Highway) from CL-9 road to NHDL specification by PWD in Upper Siang District of Arunachal Pradesh.

Sir,

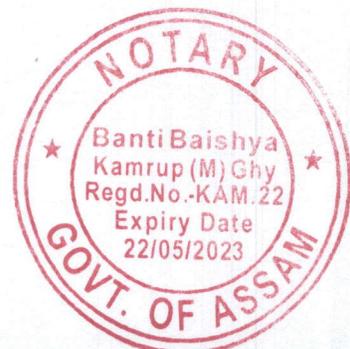
This has got reference to the State Government's letter No. FOR. 5-48/Cons./2009/414-46 dated 28.10.2009 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980. The In-principle approval was granted by MoEF (F.C. Division) vide letter of even number dated 22.03.2010 subject to fulfillment of certain conditions.

In this regard and on the basis of the compliance report furnished by the State Government vide letter No. FOR. 5-48/CONS/09/175-78 dated 22.06.2011 and even nos. 753-56 dated 18.06.2016, dt. 26.08.2016 and 13.09.2017 and confirmation from Ad-hoc CAMPA dated 06.07.2016, the final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion 90.47 ha of forest land for construction / upgradation of Yingkiong - Mariyang - Pasighat road from 00.00 km to 130.384 km point (Arunachal Pradesh Package of Road & Highway) from CL-9 road to NHDL specification by PWD in Upper Siang District of Arunachal Pradesh, subject to the following conditions:

- (1) The legal status of the forest land shall remain unchanged.
- (2) The Compensatory Afforestation (CA) shall be carried out over double the area diverted in degraded forest land i.e. 181.00 ha identified at Idu - Keba proposed VRF near Singa village of Tuting Forest A/C Beat under Yingkiong Forest Division as per the fund deposited by the User Agency & scheme furnished by the State Govt. The Compensatory Afforestation plantation shall consist of mixed indigenous species which shall include 20% of Medicinal Plants / Herbs / Shrubs.
- (3) An original notification declaring that the degraded forest land as Village Forest Reserve in accordance of the provisions of the Arunachal Pradesh Anchal and Village Forest Reserve (Constitution and Maintenance) Act, 1975, as amended from time to time and the Assam Forest Regulation, 1891 may be submitted to this Regional Office of MoEF & CC, Shillong within a period of six (6) months from the date of grant of Stage-II approval for information and record.
- (4) The demarcation of forest land proposed for diversion shall be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward and backward bearings and distance from pillar to pillar superscribed on the pillars.

ATTESTED

*Banti Baishya*  
22/10/17  
Notary, Kamrup (M)  
Regd. No. KAM.22



- (7) The charges for felling, logging and transportation of project affected trees should be collected from the User Agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of forest land.
- (6) The expenditure like stone pillars, demarcation charges, cost of damage of trees felling should, be deposited with the DFO concerned.
- (7) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/98-FC(Pt) dated 05.02.2013 shall be complied with.
- (8) Wherever possible and technically feasible, the user agency shall undertake afforestation measures of indigenous species along the roads within the area diverted under this approval, in consultation with the State Forest Department at the cost of the User Agency.
- (9) The tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department. The actual felling when and how carried out need to be informed.
- (10) The user agency shall restrict the felling of trees to the minimum within the ROW, preferably extending to 15 m width i.e. 12,132 Nos as per the assessment submitted in compliance to condition no. 14 of 'IPA' and under strict supervision of the State Forest Department.
- (11) The width of the road shall be kept minimum.
- (12) The muck generated in the earth cuttings will be disposed off at the designated dumping sites and as per the Muck Disposal Plan for Yingkiong - Mariyang - Pasighat road submitted by the User Agency and in no case the muck / debris will be allowed to roll down the hill slopes. The muck dumping area shall be stabilized and plantation of suitable indigenous species shall be carried out on the cost of the user agency under the supervision of State Forest Department.
- (13) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (14) The user agency shall raise strip plantation on both sides and central verge of the road.
- (15) The user agency will provide retaining walls, breast walls and drainage as per requirement to make the slope stable.
- (16) Construction of small culverts may be avoided and more emphasis should be given on construction of bridges and tall culverts. The designing of the culverts/bridges, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water. It should not cause rise of water level resulting in water-logging, and also does not hamper movement of wild animals.
- (17) No labour camp shall be set up inside the forest area.
- (18) The user agency shall provide fuel wood, preferably alternate fuel, to the labourers working at the site to avoid damage/felling of trees or the user agency to buy the fuel wood from the extracted timber from the forest department to be used by labourers.
- (19) No damage to flora and fauna of the area shall be caused.
- (20) The forest land shall not be used for any purpose other than that specified in the proposal.
- (21) the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person.
- (22) The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.
- (23) The user agency will involve an environmentalist to advice the agency on protection of flora and fauna and associated mitigative measures.

ATTESTED  
*Banti Baishya*  
22/10/24  
Notary, Kamrup(M)  
Regd. No.KAM.22



- (24) The-user agency should involve preserving wildlife corridors, inter-connectivity and taking safeguarding sensitive habitats by making gentle slopes at both the uphill side and downhill sides to facilitate free movement of animals and by putting suitable marks and signage at both ends as per the report of CWLW and in consultation with local Forest officer.
- (25) The lay out of the plan shall not be changed without the prior approval of the Central Government.
- (26) The User Agency shall obtain the Environmental Clearance under Environment (Protection) Act, 1986, if applicable.
- (27) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
- (28) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.
- (29) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No. 5-5/86/FC dated 07.12.1999 and this office letter No. 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006.
- (30) The State Government and User Agency shall submit an annual self-compliance report in respect of the above conditions to this office regularly.
- (31) In future, any other conditions, as may be found appropriate for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office.
- (32) This approval may be revoked if the above conditions of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

Yours faithfully

*S.K. Aggarwal* 24/10/2017

(Sunil Kumar Aggarwal)

Addl. Principal Chief Conservator of Forests (C)

Copy to :

The Addl. Principal Chief Conservator of Forests & Nodal Officer (FCA), Department of Environment & Forests, Govt of Arunachal Pradesh, Itanagar.

*S.K. Aggarwal* 24/10/2017

Addl. Principal Chief Conservator of Forests (C)

*o/c*

ATTESTED

*Banti Baishya*

22/10/24

Notary, Kamrup (M)

Regd. No. KAM.22



Bl  
Q.0



WEEKLY DISPOSAL PLAN FOR YINGKONG - MARIANG - PASIGHAT ROAD

STRETCH 0.00 TO 130.384 KM

(SH. YINGKONG TO RBINALLAH)

**PASIGHAT HIGHWAY DIVISION : PWD : AP**  
**PASIGHAT**

*Amaree Deka*



ATTESTED

*Banti Baishya*  
Notary, Kamrup (M)  
Regd. No. KAM.22

2

(3)

MUCK DISPOSAL PLAN  
 FOR  
 YINGKIONG-MARIYANG-PASIGHAT ROAD  
 FROM STRETCH:0.00 TO 130.384 KM  
 (YINGKIONG TO RIBI NALLAH)

TECHNICAL NOTE

INTRODUCTION:

The Yingkiong-Mariyang-Pasighat Road (140km) a single lane state PWD road has been identified by the MORTH for double laning under SARDP-NE under District Connectivity Highway. The project has been put under Prime Ministers' Package. The Ministry of Environment & Forest (MOEF) Govt. of India has conveyed its in-principle approval for diversion of 90.47 hectare of forest land for construction/up-gradation of this road Vide F.NO.8-07/2009-FC Dtd 22/03/2010 for the stretch 0.00 to 130.384 km (Yingkiong to Ribi Nallah) in Upper Siang District of Arunachal Pradesh. The submission of Muck Disposal Plan by the state PWD was a mandatory prior to the stage-II clearance. Hence this Muck Disposal Plan prepared and submitted.

APPROACH:-

- 1) The proposed Highway alignment is all along the existing Yingkiong-Mariyang-Pasighat Road except in few stretches where nominal shifting of the existing alignment is effected to accommodate the geometrics design parameters as per double laning highway specifications.
  - 2) The muck disposal plan is prepared after a thorough site inspection and interaction with the local inhabitants. The muck disposal chainages/locations are mostly identified in the areas along the proposed road in the abandoned agricultural and horticulture land. In the habitation area of nearby villages, areas like abandoned/waste land type of the village areas are identified. This will further contribute to the land development of these abandoned areas. In few locations the abandoned existing PWD road are also identified for the same.
- No ecological damages or environmental pollution will occur due to these muck disposal plan.



*Banti Baishya*  
 Notary (Kamrup (M))  
 Regd. No. KAM.22

*[Signature]*  
 Executive Engineer  
 Pasighat Highway Division,  
 PWD: Pasighat

ATTESTED

ABSTRACT OF MUCK DISPOSAL PLAN

S.No	Chainage (in Km)		Cut Volume in Cum.	Fill Volume in Cum.	Muck Volume for disposal in Cum.(4-5)	Dumping Ground No. as Shown in Strip plan	Dumping Ground Capacity in Cum. (Details in Dwg.)	Type of land	Remarks
	From	To							
1	0.000	1.000	31750.28	565.23	31185.05	7	154050	-do-	
2	1.000	2.100	68895.80	289.07	68606.73	1 to 3	123950	Abandoned Habitation land(stump area)	Yingkiong Township Area
3	2.100	3.010	66796.91	11.11	66785.80			-do-	
4	3.010	4.010	102939.51	48.63	102890.88	4 to 12		-do-	
5	4.010	5.010	122128.31	3911.89	118216.42	13 to 17	109800	-do-	
6	5.010	6.010	61796.59	6313.00	55483.59	18 to 24	80030	-do-	
7	6.010	7.110	51992.70	6410.16	45582.54	25 to 28	47430	-do-	
8	7.110	8.010	24000.90	2062.45	21938.46	29 to 30	28320	do	
9	8.010	9.010	91041.32	1824.16	89217.17	31 to 40	95980	-do-	
10	9.010	10.010	126097.77	254.61	125843.16	41 to 49	134130	-do-	
11	10.010	11.010	108053.85	165.05	107888.80	50 to 55	100380	-do-	
12	11.010	12.010	79761.50	304.69	79456.81	56 to 59	101550	Abandoned	
13	12.010	13.010	155057.84	34912.08	120145.76	60 to 68	125460	Agriculture land	
14	13.010	14.010	335953.47	13536.80	322416.67	69 to 75	315170	-do-	
15	14.010	15.010	94053.02	6173.81	87877.21	76 to 80	131850	-do-	
16	15.010	16.010	120655.04	9905.11	110749.93	81 to 86	59610	-do-	
17	16.010	17.010	168371.98	4757.48	163614.51	87 to 88	142800	-do-	
18	17.010	18.010	119611.20	3396.38	116214.83	89	151875	-do-	
19	18.010	19.010	95914.04	3090.28	92823.76	89		-do-	
20	19.010	20.010	86378.84	4378.95	81999.89	90 to 91	93600	-do-	

1 of 10



ATTESTED

Notary, Kamrup (M)  
Regd. No. KAM. 22

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Sl No	Chainage (in Km)		Cur Volume in Cum.	Fill Volume in Cum.	Muck Volume for disposal in Cum. (4-5)	Dumping Ground No. as Shown in Strip plan	Dumping Ground Capacity in Cum. (Details in Dwg.)	Type of land	Remarks
	From	To							
21	20.010	21.010	128421.93	513.22	127908.71	92 to 93	142800	Abandoned Habitation land (village area)	
22	21.010	22.010	30227.31	7851.60	22375.71	94 to 98	165670		
23	22.010	23.010	104699.25	4947.84	99751.42	99	162000		
24	23.010	24.010	34755.99	3500.87	31255.12	100			
25	24.010	25.010	32601.33	2276.47	30324.86	100			
26	25.010	25.202	4139.92	2065.35	2074.58	100	182250		
27	25.202	27.210	48518.76	1759.52	46759.24	100			
28	27.210	28.220	98636.92	553.08	98083.84	101	81000		
29	28.220	29.220	79662.34	475.12	79187.23				
30	29.220	30.220	129947.25	612.44	129334.81	102	162000		
31	30.220	31.220	101613.68	208.45	101405.24	103	128000		
32	31.220	32.220	112035.73	69.77	111965.96	104	100000		
33	32.220	33.210	83509.10	1672.29	81836.81	105			
34	33.210	34.210	90660.49	386.46	90274.03	105	148500		
35	34.210	35.210	85677.84	475.82	85202.02				
36	35.210	36.220	64635.60	223.78	64411.82	106 to 107	161500	Abandoned Horticulture land	
37	36.220	37.210	172659.37	326.21	172333.17	108	112500		
38	37.210	38.220	160239.98	17633.03	142606.95	109	157500		
39	38.220	39.220	142720.31	5986.54	136733.77	110	141750		
40	39.220	40.220	214091.79	194.25	213897.54	111 to 114	261100		
41	40.220	41.220	102714.38	71.96	102642.42	115	67500		
42	41.220	42.210	87791.15	73.54	87717.61	116	108000		
43	42.210	43.220	119731.53	29.36	119702.17	117	110250		
44	43.220	44.220	125565.05	24.42	125540.63	118	108600		

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ATTESTED

Notary, Kamrup (M)  
Regd. No: KAM.22

(52)

Sl. No.	Charge (a Km)		Cut Volume in Cum.	Fill Volume in Cum.	Muck Volume for disposal in Cum. (4-5)	Dumping Ground No. as Shown in Strip plan	Dumping Ground Capacity in Cum. (Details in Dwg.)	Type of land	Remarks
	From	To							
45	44.230	45.220	71615.22	41.68	21573.54	119	175000	-do-	
46	45.220	46.220	75029.39	189.07	74840.32	119	175000	-do-	
47	46.220	47.500	121132.21	25.55	121106.66	120 to 121	105600	-do-	
48	47.500	48.500	106383.08	66.72	106316.36	122 to 123	155000	-do-	
49	48.500	49.500	897374.06	285.16	897088.90	124	126000	Abandoned	
50	49.500	50.500	63422.35	146.51	63275.84	125	84000	Habitation land (village area)	
51	50.500	51.500	62773.04	97.78	62675.26	125	112000	-do-	Dalbing & Maryang Village Area
52	51.500	52.500	66018.56	75.39	65943.17	127	150000	-do-	
53	52.500	53.500	69514.09	37.34	69476.75	127	150000	-do-	
54	53.500	54.500	78377.24	216.80	78160.44	128	72000	-do-	
55	54.500	55.500	62930.62	296.49	62634.13	129	128000	-do-	
56	55.500	56.510	81728.74	752.33	80976.41	129	128000	-do-	
57	56.500	57.500	221078.97	3139.81	217939.16	130 to 131	210000	-do-	
58	57.500	58.500	195387.96	103.25	195284.72	132 to 133	210000	-do-	
59	58.500	59.500	68956.12	41.48	68914.65	134 to 140	533500	-do-	
60	59.500	60.500	124078.34	58.07	124020.27	141 to 148	451850	-do-	
61	60.500	61.500	132291.10	861.40	131429.70	149 to 153	173900	-do-	
62	61.500	62.500	197626.17	46.35	197519.82	154 to 159	292700	-do-	
63	62.500	63.500	73392.15	1799.25	73592.90	160 to 164	204000	-do-	
64	63.500	64.500	68208.35	908.73	67299.62	165 to 168	192050	-do-	
65	64.500	65.500	45209.18	49181.73	-3972.56			-do-	
66	65.500	66.510	106098.11	93.62	106004.49	169 to 174	249600	Abandoned	
67	66.510	67.500	114539.89	58.03	114481.86	175 to 179	256900	Agriculture land	



**ATTESTED**  
 Notary, Kamrup (M)  
 Regd. No. KAM.22

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(27)

No	Chainage (in Km)		Cur Volume in Cum.	Fill Volume in Cum.	Muck Volume for disposal in Cum (4.5)	Dumping Ground No. as Shown in Strip plan	Dumping Ground Capacity in Cum. (Details in Dwg.)	Type of land	Remarks	
	From	To								
68	67.500	68.500	140540.45	468.16	140072.29	180 to 181	288000	-do-	Dairro Village A1	
69	68.500	69.500	142033.46	93.97	141939.49	182 to 187	515000	-do-		
70	69.500	70.500	207239.64	216.23	207023.41	188 to 196	411450	-do-		
71	70.500	71.500	200947.13	135.47	200811.66	197 to 207	383900	-do-		
72	71.500	72.500	175808.01	48.41	175759.60	208	168000	-do-		
73	72.500	73.500	300012.31	5542.56	294469.75	209 to 212	121920	-do-		
74	73.500	74.500	206243.34	742.65	205500.69	213 to 217	255300	-do-		
75	74.500	75.485	162746.85	1117.17	161629.69	218 to 220	156000	-do-		
Chainage Starts From Pasighat End										
76	14.890	15.300	18654.00	10212.00	8442.00	221	14000.00	Abandoned Agriculture land		Riboi Nallah at 14.8 (From Sheet No 1 130
77	15.300	16.200	45472.00	16453.00	29019.00	222	48804.00	-do-		
78	16.200	17.070	39928.00	17202.00	22726.00	223	38700.00	-do-		
79	17.070	17.400	12716.00	3475.00	9241.00	224	15884.00	-do-		
80	17.400	17.970	53658.00	4953.00	48705.00	225	67600.00	-do-		
81	17.970	18.575	48925.00	12848.00	36077.00	226	49600.00	-do-		
82	18.575	19.400	61628.00	9441.00	52187.00	227	72000.00	-do-		
83	19.400	20.008	51955.00	2523.00	49432.00	228	70200.00	-do-		
84	20.008	20.600	27633.00	5607.00	22026.00	229	33600.00	-do-		
85	20.600	21.000	21201.00	1.00	21200.00	230	33000.00	-do-		
86	21.000	21.300	22475.00	460.00	22015.00	231	30000.00	-do-		
87	21.300	21.800	44496.00	218.00	44278.00	232	59400.00	-do-		
88	21.800	22.200	40800.00	1.00	40799.00	233	55200.00	-do-		
89	22.200	22.900	71400.00	652.00	70748.00	234	95000.00	-do-		



ATTESTED

Notary/Kamrup(M)  
Regd. No. KAM.22

S.No	Chainage (in Km)		Cut Volume in Cum.	Fill Volume in Cum.	Muck Volume for disposal in Cum. (4-5)	Dumping Ground No. as Shown in Strip Plan	Dumping Ground Capacity in Cum. (Details in Dwg.)	Type of land	Remarks
	From	To							
91	22.900	23.600	70822.00	13142.00	57680.00	235	76500.00	Abandoned	
92	23.600	24.000	15884.00	6807.00	9077.00	236	15000.00	Habitation	Sillie Village Area
93	24.000	24.300	15405.00	2856.00	12549.00	237	16800.00	land(village area)	
94	24.300	24.600	20900.00	0.00	20900.00	238	27600.00	-do-	
95	24.600	25.000	18918.00	1650.00	17268.00	239	25000.00	-do-	
96	25.000	25.800	109032.00	328.00	108704.00	240	144000.00	-do-	
97	25.800	26.850	83245.00	808.00	82437.00	241	105600.00	-do-	
98	26.900	28.000	73603.00	17364.00	56239.00	242	76000.00	-do-	
99	28.000	28.400	31984.00	6531.00	25453.00	243	40000.00	-do-	
100	28.400	29.100	92591.00	1479.00	81112.00	244	110000.00	-do-	
101	29.100	29.600	126826.00	147.00	126679.00	245	168000.00	-do-	
102	29.600	30.500	234626.00	1866.00	232760.00	246	255000.00	-do-	
103	30.500	30.800	100280.00	0.00	100280.00	247	150000.00	-do-	
104	30.800	31.300	44799.00	9.00	44790.00	248	56000.00	-do-	
105	31.300	31.700	43399.00	47.00	43352.00	249	56000.00	-do-	
106	31.700	32.200	41646.00	2148.00	39498.00	250	54000.00	-do-	
107	32.200	33.100	81592.00	2131.00	79461.00	251	110000.00	-do-	
108	33.100	33.600	56910.00	648.00	56262.00	252	73500.00	-do-	
109	33.600	34.300	79893.00	2015.00	77878.00	253	109200.00	-do-	
110	34.300	35.000	63224.00	534.00	62690.00	254	84000.00	-do-	
111	35.000	35.350	42559.00	157.00	42402.00	255	63000.00	-do-	
112	35.350	35.750	35547.00	415.00	35132.00	256	48000.00	-do-	
	35.750	36.000	22285.00	29.00	22256.00	257	30000.00	-do-	



ATTESTED

Notary, Kamrup(M)  
Regd. No. KAM.22

207

S.No.	Overage (sq Km)		Cut Volume in Cum.	Fill Volume in Cum.	Muck Volume for disposal in Cum. (4-5)	Dumping Ground No. as Shown in Strip plan	Dumping Ground Capacity in Cum. (Details in Dwg.)	Type of land	Remar
	From	To							
113	36.000	36.300	44670.00	360.00	44310.00	258	57500.00	Abandoned Horticulture land	
114	36.300	37.400	73977.00	21196.60	52781.00	259	72000.00	-do-	
115	37.400	38.300	62506.00	660.00	61846.00	260	83600.00	-do-	
115	38.300	38.800	51015.00	3793.00	47222.00	261	62500.00	-do-	
117	38.800	39.300	53264.00	537.00	52727.00	262	71500.00	-do-	
113	39.300	39.500	17188.00	0.00	17188.00	263	23750.00	-do-	
119	39.500	39.650	13825.00	0.00	13825.00	264	17700.00	-do-	
120	39.650	40.000	32396.00	421.00	31975.00	265	41600.00	-do-	
121	40.000	40.500	33226.00	116.00	33110.00	266	43200.00	-do-	
122	40.500	41.050	52559.00	166.00	52393.00	267	70000.00	-do-	
113	41.050	41.350	20037.00	1.00	20036.00	268	27000.00	-do-	
124	41.350	42.000	79937.00	113.00	79824.00	269	106200.00	-do-	
125	42.000	42.700	75923.00	27.00	75896.00	270	100800.00	-do-	
125	42.700	43.250	54207.00	300.00	53907.00	271	59400.00	-do-	
127	43.250	43.600	37591.00	0.00	37591.00	272	49500.00	-do-	
Total Volume			11472497.47	Cum(A)	14109413.00	Cum(B)			

110% swelling factor to (A) i.e. (11472497.47+11472497.47)=12619747.22

Say, 12619747.00 cum.(A)

Quantity of muck disposal station/ground(as per muck disposal plan)=14109413.00cum (B)  
Exceeds (A) by 12%, hence the cut volume is controllable within the muck disposal plan identified

Assistant Engineer  
Pasighat Highway Division  
PWD Pasighat  
Arunachal Pradesh

Executive Engineer  
Pasighat Highway Division  
PWD Pasighat, (A.P.)

Govt of Assam  
Banti Baishya  
Kamrup (M) Ghy  
Regd. No. KAM.22  
Notary, Kamrup (M)  
Regd. No. KAM.22

ATTESTED



GOVERNMENT OF ARUNACHAL PRADESH  
 MINISTRY OF ENVIRONMENT & FORESTS (70)  
 NORTH EASTERN REGIONAL OFFICE  
 LAW-U-SIB, LUMBATNGEN  
 SHILLONG-793021  
 PHONE NO: 0364-2537609  
 FAX NO: 0364-2536041  
 GRAM: PARYAVARAN, SHILLONG  
 EMAIL: moefshil\_09@rediffmail.com

ANNEXURE 3 (C)

No. 3-AN C 071/2009-SHI / 6818 - 20.

25<sup>th</sup> March, 2014

To,

The Principal Chief Conservator of Forests-  
 -Cum Principal Secretary  
 Deptt. of Forests, Environment & Wildlife  
 Govt. of Arunachal Pradesh  
 Itanagar.

*[Handwritten Signature]*

Conservator of Forests (Central)  
 Government of India,  
 Ministry of Environment, Forests & Climate Change

Sub : Proposal for diversion of 14.45 Ha. of forest land for construction of Trans Arunachal Highway (NH 52 B) from Pasighat to Pangin (0.00 Km to 20.00 Km) Road by PWD in East Siang District of Arunachal Pradesh.

Sir,

This has got reference to the State Government's letter No. FOR. 5-31/CONS./2008/28,239-40 dated 28.10.2009 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980. After careful consideration of the proposal by the State Advisory Group (SAG), In-principle approval was granted vide this office letter of even number dated 05.01.2011 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. FOR. 5-31/CONS/08/1451-53 dated 15.06.2012 and even no dated 11.02.2014 and confirmation from Ad-hoc CAMPA dated 26.02.2014, I am to inform that final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 14.45 Ha. of forest land for construction of Trans Arunachal Highway (NH 52 B) from Pasighat to Pangin (0.00 Km to 20.00 Km) Road by PWD in East Siang District of Arunachal Pradesh, subject to the following conditions:

- (1) The legal status of the forest land shall remain unchanged.
- (2) Compensatory afforestation (CA) shall be carried out over double the area diverted (29.0 ha.) of degraded forest land identified at Pasighat Station Reserve under Pasighat Forest Division as per the fund deposited by the User Agency & scheme furnished by the State Govt.
- (3) Demarcation of forest land proposed for diversion shall be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward and backward bearings and distance from pillar to pillar superscribed on the pillars.
- (4) The User Agency shall transfer an amount of Rs. 53.12 Lakhs (Rupees fifty three lakh twelve thousand) only being the cost of Wildlife Management Plan for this project highway segment to the Adhoc CAMPA through State Forest Department within a period of three months.
- (5) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/98-FC(Pt) dated 05.02.2013 shall be complied with.

ATTESTED  
*[Handwritten Signature]*  
 22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22



- The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (7) The overburden shall **not** be dumped outside the width of the road. The muck generated in the earth cuttings will **be** disposed off at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
- (8) Wherever possible **and** technically feasible, the user agency shall **undertake** afforestation measures along the roads **within** the area diverted under this approval, in **consultation** with the State Forest Department **at** the project cost.
- (9) The tree felling shall **be** done, only, when it is absolutely necessary **and** that too under strict supervision of the State Forest Department.
- (10) The user agency shall restrict the felling of trees to the **minimum** within the ROW, preferably not extending to 15 m width.
- (11) No damage to flora and fauna of the area shall be caused.
- (12) No labour camp shall be established inside the forest area.
- (13) The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (14) The muck generated in the earth cuttings will be disposed off at the designated dumping sites and in no case the muck / debris will be allowed to roll down the hill slopes.
- (15) The muck dumping area shall be stabilized and plantation of suitable species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.
- (16) The designing of the culverts/bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water, does not give rise to water-logging, and also does not hamper movement of wild animals.
- (17) All site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and slope stability of the concerned hills.
- (18) The user agency will involve an environmentalist to advise the user agency on protection of flora & fauna and associated mitigative measures.
- (19) The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossings and corridors for wildlife species and protecting sensitive habitats like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing points. Where certain trees used for nesting / rookeries of species like birds of prey, herons, storks, hornbills, etc., are to be destroyed, alternative structure shall be provided and the trees transplanted. This conservation plan will be implemented by the State Government at the cost of the user agency.
- (20) The User Agency shall obtain the Environmental Clearance under Environment (Protection) Act, 1986, if applicable.
- (21) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.



ATTESTED  
*Banti Baishya*  
 22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22

Director  
 of Forests (Central)  
 Government of India,  
 Ministry of Forests & Climate Change  
 New Delhi (NER), Shillong - 21

Handwritten mark in a circle.

- (22) The proposal will be implemented under the overall supervision of the Divisional Forest Officer, Pasighat Forest Division.
- (23) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No. 5-5/86/FC dated 07.12.1999 and this office letter No. 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006.
- (24) The layout of the plan of the proposal shall not be changed without the prior approval of the Central Government.
- (25) The forest land shall not be used for any purpose other than that specified in the proposal.
- (26) Any other conditions, as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office.
- (27) This approval may be revoked if the above conditions of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.
- (28) The user agency shall submit an annual self compliance report in respect of the above conditions to the State Government and to the Regional Office Shillong regularly.

This is issued with the approval of Addl. Principal Chief Conservator of Forests (C).

Yours faithfully,

*W. I. Yathou*  
(W. I. Yathou) 25/10/24

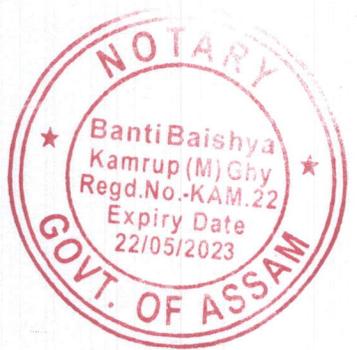
Dy. Conservator of Forests (C)

Copy to :

- 1. The Chief Conservator of Forests & Nodal Officer (FCA), Department of Env. & Forests, Government of Arunachal Pradesh, Environment & Forests Department, Itanagar.
- 2. IGF (Forest Conservation), Ministry of Environment, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi, as per their letter No. 1-3/2012-CAMPA dtd. 26.02.2014.

*W. I. Yathou*  
 Conservator of Forests (Central)  
 Government of India,  
 Ministry of Environment, Forests & Climate Change  
 Regional Office (NER), Shillong - 21

*W. I. Yathou*  
Dy. Conservator of Forests (C)



ATTESTED  
*m. i. g. a.*  
 22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22

(73)

Annexure 2(c)a



GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT & FORESTS  
NORTH EASTERN REGIONAL OFFICE  
Law-U-Sib, Lumbatngen  
Near MTC Workshop, Shillong 793 021  
टेली/Tel: (0364) - 253-7609/7340/7395/7278  
GRAM: PARYAVARAN, SHILLONG  
ईमेल/Email - mofner-meg@nic.in & moefner@dataone.in

भारत सरकार  
पर्यावरण एवं वन मंत्रालय  
पूर्वोत्तर क्षेत्रीय कार्यालय  
लाउसीब, लुम्बटगेन  
एम.टी.सी बर्कसप के पास, शिलांग 793021  
फैक्स/Fax: (0364) - 2536041  
तार : पर्यावरण, शिलांग

No. 3-AN C 071/2009-SHI 2875-76

5<sup>th</sup> January, 2018

To,

The Principal Chief Conservator of Forests-  
-Cum Principal Secretary  
Department of Environment and Forests  
Government of Arunachal Pradesh  
Itanagar.

Sub : Proposal for diversion of additional area of 7.33 ha of forest land for disposal of muck in connection with construction / improvement of Trans-Arunachal Highway (NH-52 B) Pasighat - Pangin road 0.00 km to 20.00 km in East Siang District of Arunachal Pradesh.

Ref : This office letter No. 3-AN C 071/2009-SHI/1298-99 dated 24.07.2017 (copy enclosed).

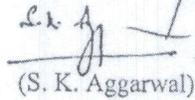
Sir,

In inviting a reference to the subject and letter cited above, I am to inform that in the REC meeting held on 18/07/2017 this instant proposal for diversion of additional area of 7.33 ha of forest land for disposal of muck in connection with construction / improvement of Trans-Arunachal Highway (NH-52 B) Pasighat - Pangin road 0.00 km to 20.00 km in East Siang District was discussed and the Regional Office has informed to the State Govt about the decision of the committee w.r.t. sl. no. (ii) vide letter dated 24.07.2017. However, till date the State Govt. has not yet submitted a fresh proposal to this office.

In view of the above, the State Govt is again requested to submit the proposal to this office for taking further necessary action.

Encl As above.

Yours faithfully,

  
(S. K. Aggarwal) 5/1/2018

Addl. Principal Chief Conservator of Forests (C)

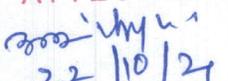
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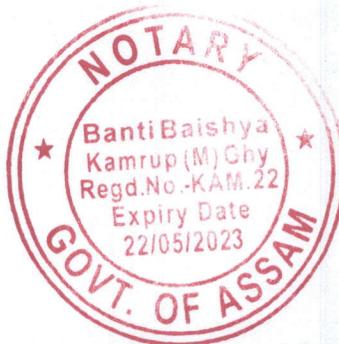
1. The Addl. Principal Chief Conservator of Forests (Cons) & Nodal Officer (FCA),  
O/o PCCF, Deptt. of Environment & Forests, Government of Arunachal Pradesh, Itanagar.

  
5/1/2018

Addl. Principal Chief Conservator of Forests (C)

o/c

ATTESTED  
  
22/10/21  
Notary, Kamrup(M)  
Regd. No. KAM.22





GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE (74)  
NORTH EASTERN REGIONAL OFFICE  
LAW-U-SIB, LUMBATNGEN  
SHILLONG-793021  
PHONE NO: 0364-2537609  
FAX NO: 0364-2536041  
EMAIL: moefshil\_09@rediffmail.co

ANNEXURE-3(ii)

F.No. 8-83/2009-FC 2030-31

24<sup>th</sup> August, 2016

To,  
The Principal Chief Conservator of Forests-  
-Cum Principal Secretary,  
Department of Environment & Forests,  
Govt of Arunachal Pradesh,  
Itanagar.

Conservator of Forests (C)  
Government of India,  
Ministry of Environment, Forests & Climate Change,  
Regional Office, Itanagar.

Sub: Proposal for diversion of 50.37 ha. of forest land for construction / improvement of Trans Arunachal Highway (NH-52 B) Pasighat to Pangin road from 20.00 km point to 76.00 km point from CL-9 road to NHDL specification by PWD in East Siang District of Arunachal Pradesh.

Sir,

This has got reference to the State Government's letter No. FOR. 5-31/Cons./2008/Pt-I 417-19 dt. 28.10.2009 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980. The In-principle approval was granted by MoEF (F.C. Division) vide letter of even number dated 18.03.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this regard and on the basis of the compliance report furnished by the State Government vide letter No. FOR. 5-31/CONS/08/Pt/183-85 dated 22.06.2011 and even nos. 2901-02 dated 21.12.2012, 7022-23 dated 10.12.2013 726-29 dated 15.06.2016 & 1113-15 dated 05.08.2016 and confirmation from Ad-hoc CAMPA dated 06.07.2016 & 22.08.2016, I am to inform that final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion 50.37 ha of forest land for construction / improvement of Trans Arunachal Highway (NH-52 B) Pasighat to Pangin road from 20.00 km point to 76.00 km point from CL-9 road to NHDL specification by PWD in East Siang District of Arunachal Pradesh, subject to the following conditions:

- (1) The legal status of the forest land shall remain unchanged.
- (2) The Compensatory Afforestation (CA) shall be carried out over double the degraded forest land i.e. 101.00 ha identified at Yemsing VFR under Yingkiong Forest Division as per the fund deposited by the User Agency & scheme furnished by the State Govt. The Compensatory Afforestation plantation shall consist of mixed indigenous species which shall include 20% of Medicinal Plants / Herbs / Shrubs.
- (3) An original notification declaring that the degraded forest land as Village Forest Reserve in accordance of the provisions of the Arunachal Pradesh Anchal and Village Forest Reserve (Constitution and Maintenance) Act, 1975, as amended from time to time and the Assam Forest Regulation, 1891 may be submitted to this Ministry within a period of six (6) months from the date of grant of Stage-II approval for information and record.
- (4) The demarcation of forest land proposed for diversion shall be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward and backward bearings and distance from pillar to pillar superscribed on the pillars.

ATTESTED  
22/10/21  
Notary, Kamrup (M)  
Regd. No. KAM.22



from the User Agency, ... (75) ...  
concerned for utilization immediately following the diversion of forest ...

- (6) The expenditure like stone pillars, demarcation charges, cost of damage of trees felling should, be deposited with the DFO concerned.
- (7) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/98-FC(Pt) dated 05.02.2013 shall be complied with.
- (8) Wherever possible and technically feasible, the user agency shall undertake afforestation measures of indigenous species along the roads within the area diverted under this approval, in consultation with the State Forest Department at the cost of the User Agency.
- (9) The tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department. The actual felling when and how carried out need to be informed.
- (10) The user agency shall restrict the felling of trees to the minimum within the ROW, preferably extending to 15 m width.
- (11) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (12) No damage to flora and fauna of the area shall be caused.
- (13) The forest land shall not be used for any purpose other than that specified in the proposal.
- (14) No labour camp shall be set up inside the forest area.
- (15) The user agency shall provide fuel wood, preferably alternate fuel, to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (16) The muck generated in the earth cuttings will be disposed off at the designated dumping sites and in no case the muck / debris will be allowed to roll down the hill slopes. The muck dumping area shall be stabilized and plantation of suitable indigenous species shall be carried out on the cost of the user agency under the supervision of State Forest Department.
- (17) The user agency will undertake construction / maintenance of retaining / breast wall and drainage in steep slopes to ensure soil stablation and provide for proper drains / cross drains.
- (18) The designing of the culverts/bridges, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water. It should not cause rise of water level resulting in water-logging, and also does not hamper movement of wild animals.
- (19) All site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and for slope stability of the concerned hills.
- (20) The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossings and corridors for wildlife species and protecting sensitive habitats like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing points. Where certain trees used for nesting / rookeries of species like birds of prey, herons, storks, hornbills, etc., are to be destroyed, alternative structure shall be provided and the trees transplanted. This conservation plan will be implemented by the State Government at the cost of the user agency.
- (21) The user agency will involve an environmentalist to advice the agency on protection of flora and fauna and associated mitigative measures.
- (22) The User Agency shall obtain the Environmental Clearance under Environment (Protection) Act, 1986, if applicable.

Forests (Central)  
Department of India,  
Ministry of Forests & Climate Change  
Shillong - 21

ATTESTED  
*Banti Baishya*  
22/10/21  
Notary, Kamrup(M)  
Regd. No.KAM.22



- (23) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
- (24) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.
- (25) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No. 5-5/86/FC dated 07.12.1999 and this office letter No. 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006.
- (26) The layout of the plan of the proposal shall not be changed without the prior approval of the Central Government.
- (27) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person.
- (28) The State Government and User Agency shall submit an annual self-compliance report in respect of the above conditions to this office regularly.
- (29) In future, any other conditions, as may be found appropriate for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office.
- (30) This approval may be revoked if the above conditions of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

This is issued with the approval of Addl. Principal Chief Conservator of Forests (C) i/c

Yours faithfully,

*R. L. Sanga* 21/8/16

(R. L. Sanga)

Conservator of Forests (C)

Copy to :

The Chief Conservator of Forests & Nodal Officer (FCA), Department of Environment & Forests, Govt of Arunachal Pradesh, Itanagar.

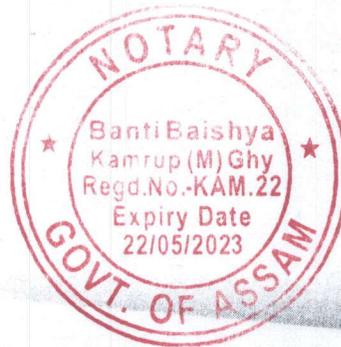
*R. L. Sanga*  
 Conservator of Forests (Central)  
 Government of India,  
 Ministry of Environment, Forests & Climate Change,  
 Regional Office (NER), Shillong - 21

*R. L. Sanga*

Conservator of Forests (C)

i/c

ATTESTED  
*Banti Baishya*  
 22/10/21  
 Notary, Kamrup (M)  
 Regd. No. KAM.22





MINISTRY OF ENVIRONMENT & FORESTS (77)  
 NORTH EASTERN REGIONAL OFFICE  
 Law-U-Sib, Lumbatngen  
 Near MTC Workshop, Shillong 793 021  
 टेली/Tel: (0364) - 253-7609/7340/7395/7278  
 GRAM: PARYAVARAN, SHILLONG  
 ईमेल/Email - mofer-meg@nic.in & mofer@dataone.in

पूर्वात्तर क्षेत्रीय कार्यालय  
 लाउसीब, लुम्बटगेन  
 एम.टी.सी वर्कशॉप के पास, शिलांग 793021  
 फ़ैक्स/Fax: (0364) - 2536041  
 तार : पर्यावरण, शिलांग

No. 8-83/2009-FC 2900-01

5<sup>th</sup> January, 2018

To,

The Principal Chief Conservator of Forests-  
 -Cum Principal Secretary  
 Department of Environment and Forests  
 Government of Arunachal Pradesh  
 Itanagar.

Sub : Proposal for diversion of additional area of 20.22 ha of forest land for disposal of muck in connection with construction / improvement of Trans-Arunachal Highway (NH-52 B) Pasighat - Pangin road 20.00 km to 76.00 km to NHDL specification by PWD in Upper Siang District of Arunachal Pradesh.

Ref : This office letter No. 8-83/2009-FC/1300-01 dated 24.07.2017 & even no. 1894-95 dated 12.09.2017 (copy enclosed).

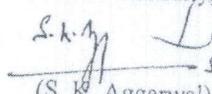
Sir,

In inviting a reference to the subject and letter cited above, I am to inform that in the REC meeting held on 18/07/2017 this instant proposal for diversion of additional area of 20.22 ha of forest land for disposal of muck in connection with construction / improvement of Trans-Arunachal Highway (NH-52 B) Pasighat - Pangin road 20.00 km to 76.00 km to NHDL specification by PWD was discussed and the Regional Office has informed to the State Govt about the decision of the committee w.r.t. sl. no. (i) & (ii) vide letter dated 24.07.2017. Further, the status of uploading of on-line application of the proposal for diversion of additional area of 20.22 ha was requested from the State Govt by the Regional Office vide letter dated 12.09.2017. However, till date the State Govt. has not yet submitted a fresh proposal to this office.

In view of the above, the State Govt is again requested to submit the proposal to this office for taking further necessary action.

Encl As above.

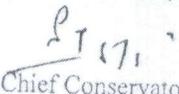
Yours faithfully,

  
 (S. K. Aggarwal)

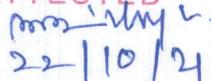
Addl. Principal Chief Conservator of Forests (C)

Copy to:

1. The Addl. Principal Chief Conservator of Forests (Cons) & Nodal Officer (FCA),  
 O/o PCCF, Deptt. of Environment & Forests, Government of Arunachal Pradesh, Itanagar.

  
 Addl. Principal Chief Conservator of Forests (C)

ATTESTED

  
 22/10/18  
 Notary, Kamrup (M)  
 Regd. No. KAM.22

(78)

ANNEXURE 4(i)

F.No.6-147/2015 WL (36<sup>th</sup> Meeting)  
Government of India  
Ministry of Environment, Forest & Climate Change  
Wildlife Division  
\*\*\*

Indira Paryavaran Bhawan  
Jor Bag Road, Aliganj  
New Delhi-110003  
Dated: 13-11-2015.

09/08/2016 To,  
l. putup in  
file  
DB

The Principal Secretary (Forests)  
Department of Forests  
Government of Arunachal Pradesh  
Itanagar-791111.

Sub: Minutes of the 36<sup>th</sup> Meeting of Standing Committee of NBWL.

Sir,

During the 36<sup>th</sup> Meeting of Standing Committee of NBWL held on 4<sup>th</sup> November 2015 under the Chairmanship of Hon'ble Minister of State (Independent Charge) for Environment, Forests and Climate Change, the following proposals pertaining to your State was considered. The relevant portion of the decision taken in respect of the proposals is reproduced below:

1. Proposal for Improvement/upgradation of Papu-Yupia-Hoj-Potin Road from 0.00 km to 7.00 km under Prime Minister's package.

The member secretary briefed the Committee on the proposal. He mentioned that the proposal is for improvement and upgradation of 7 km of Papu-Yupia-Hoj-Potin Road under Prime Minister's package. 4.129 Km of the road length is located within the Itanagar Wildlife Sanctuary. The improvement and upgradation of the existing road ensure all weather connectivity and enhance the socio-economic condition of the State.

After discussions, the Committee decided to recommend the proposal along with the conditions prescribed by the CWLW, Arunachal Pradesh.

2. Construction of Kamalang Small HEP (24.9 MW) by M/s Krishnodaya Pvt. Ltd, in Lohit District of Arunachal Pradesh.

The member secretary briefed the Committee on the proposal. He mentioned that as the proposal involves construction of HEP of 24.9 MW, it does not require environment clearance (less than 25 MW). Consequently the proposal should not have been sent to NBWL for consideration."

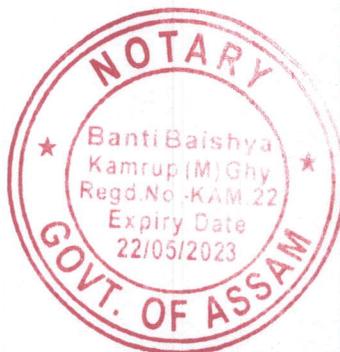
The above recommendation(s) are subject to the existing directives of Hon'ble Supreme Court and provisions of Forests (Conservation) Act, 1980.

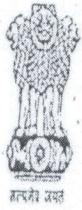
Yours faithfully

R. Raj Sekhar  
(Rajasekhar Ratti)  
Scientist 'C'/Deputy Director (WL)

Contd.../

ATTESTED  
22/10/21  
Notary, Kamrup(M)  
Regd. No.KAM.22





(79)  
GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST  
& CLIMATE CHANGE  
NORTH EASTERN REGIONAL OFFICE  
LAW-U-SIB, LUMBATNGEN  
SHILLONG-793021  
PHONE NO: 0364-2537609  
FAX NO: 0364-2536041  
EMAIL: moefshil\_09@rediffmail.co

ANNEXURE 4(i)

F.No. 3-AN C 004/2010-SHI 3117-18

To,  
The Principal Chief Conservator of Forests-  
-Cum Principal Secretary,  
Department of Environment & Forests,  
Govt of Arunachal Pradesh,  
Itanagar.

Conservator  
Government  
Ministry of Environment

Sub: Proposal for diversion of 16.80 ha. of forest land for improvement/upgradation of road falling under Sector Papu-Yupia-Hoj-Potin Trans-Arunachal Highway (NH-229) between 7.00 km (Nyorch) to 20.00 km (Kan Nallah) in Papumpare District of Arunachal Pradesh.

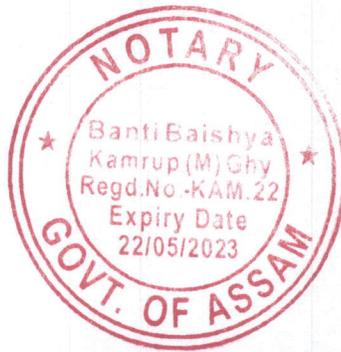
Sir,

This has got reference to the State Government's letter No. FOR. 5-47/CONS/2009/Pt-I/10-11 dt.08.01.2010 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980. After careful consideration of the proposal by the State Advisory Group, In-principle approval was granted vide this office letter of even number dated 16.09.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this regard and on the basis of the compliance report furnished by the State Government vide letter No. FOR. 5-47/Cons/2009/Pt-I/2144-45 dated 24.05.2013 and even nos. 3144-45 dated 26.07.2013, 3597-600 dated 06.09.2013, 8046-48 dated 30.12.2013, 269-70 dated 06.02.2014 & 1244 dated 24.08.2016 and confirmation from Ad-hoc CAMPA dated 29.08.2016, I am to inform that final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion 16.80 ha. of forest land for improvement/upgradation of road falling under Sector Papu-Yupia-Hoj-Potin Trans-Arunachal Highway (NH-229) between 7.00 km (Nyorch) to 20.00 km (Kan Nallah) in Papumpare District of Arunachal Pradesh, subject to the following conditions:

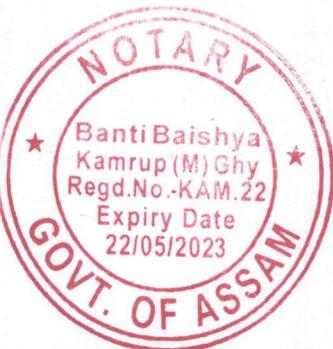
- (1) The legal status of the forest land shall remain unchanged.
- (2) The Compensatory Afforestation (CA) shall be carried out over double the degraded forest land i.e. 34.00 ha identified at Bogoli Village under Doimukh Range of Banderdewa Forest Division as per the fund deposited by the User Agency & scheme furnished by the State Govt. The Compensatory Afforestation plantation shall consist of mixed indigenous species which shall include 20% of Medicinal Plants / Herbs / Shrubs.
- (3) The demarcation of forest land proposed for diversion shall be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward and backward bearings and distance from pillar to pillar superscribed on the pillars.
- (4) The charges for felling, logging and transportation of project affected trees should be collected from the User Agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of forest land.

ATTESTED  
22/10/21  
Notary, Kamrup (M)  
Regd. No. KAM.22



- (5) The expenditure like stone pillars, demarcation charges, cost of damage of trees felling snow, be deposited with the DFO concerned.
- (6) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/98-FC(Pt) dated 05.02.2013 shall be complied with.
- (7) Wherever possible and technically feasible, the user agency shall undertake afforestation measures of indigenous species along the roads within the area diverted under this approval, in consultation with the State Forest Department at the cost of the User Agency.
- (8) The tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department. The actual felling when and how carried out need to be informed.
- (9) The user agency shall restrict the felling of trees to the minimum within the ROW, preferably extending to 15 m width.
- (10) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (11) No damage to flora and fauna of the area shall be caused.
- (12) The forest land shall not be used for any purpose other than that specified in the proposal.
- (13) No labour camp shall be set up inside the forest area.
- (14) The user agency shall provide fuel wood, preferably alternate fuel, to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (15) The muck generated in the earth cuttings will be disposed off at the designated dumping sites and in no case the muck / debris will be allowed to roll down the hill slopes. The muck dumping area shall be stabilized and plantation of suitable indigenous species shall be carried out on the cost of the user agency under the supervision of State Forest Department.
- (16) The user agency will undertake construction / maintenance of retaining / breast wall and drainage in steep slopes to ensure soil stablation and provide for proper drains / cross drains.
- (17) The designing of the culverts/bridges, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water. It should not cause rise of water level resulting in water-logging, and also does not hamper movement of wild animals.
- (18) All site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and for slope stability of the concerned hills.
- (19) The project proponent should prepare the EIA / EMP for the project and submit it to the State Government for monitoring.
- (20) The user agency will involve an environmentalist to advice the agency on protection of flora and fauna and associated mitigative measures.
- (21) The User Agency shall obtain the Environmental Clearance under Environment (Protection) Act, 1986, if applicable.
- (22) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
- (23) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.
- (24) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No. 5-5/86/FC dated 07.12.1999 and this office letter No. 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006.
- (25) The layout of the plan of the proposal shall not be changed without the prior approval of the Central Government.
- (26) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person.

Ministry of Forests (Central)  
 Government of India,  
 Department, Forests & Climate Change  
 Regional Office (NER), Shillong



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*Banti Baishya*  
 22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22

- (27) The State Government and User Agency shall submit an bi-annual self-compliance report in respect of the above conditions to this office regularly.
- (28) In future, any other conditions, as may be found appropriate for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office.
- (29) This approval may be revoked if the above conditions of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

This is issued with the approval of Addl. Principal Chief Conservator of Forests (C) i/c

Yours faithfully,

*R. L. Sanga* 20/9/16

(R. L. Sanga)

Conservator of Forests (C)

Copie to :

- 1. The Chief Conservator of Forests & Nodal Officer (FCA), Department of Environment & Forests, Govt of Arunachal Pradesh, Itanagar.

*R. L. Sanga*

Conservator of Forests (C)

i/c

*R. L. Sanga*  
 Conservator of Forests (Central)  
 Government of India,  
 Ministry of Environment, Forests & Climate Change  
 Regional Office (NEP), Shillong - 21

ATTESTED

*Banti Baishya*  
22/10/22

Notary, Kamrup (M)  
Regd. No. KAM.22



(82)

F. No. 8-12/2010-FC  
Government of India  
Ministry of Environment and Forests  
(FC Division)

ANNEXURE 4(ii) 9)

Paryavaran Bhawan,  
CGO Complex,  
Lodhi Road, New Delhi - 110510  
Dated: 18 May, 2012

To

The Principal Secretary (Forests),  
Government of Arunachal Pradesh,  
Itanagar.

Sub: Revised diversion of 38.045 ha (Originally approved - 68.85 ha) of forest land for construction/upgradation of Trans-Arunachal Highway (NH-229) from Papu-Yupia-Hoj-Poyin from 20.00 km Kan Nallah point to 50.00 km point in favour of PWD in Papum Pare District of Arunachal Pradesh.

Sir,

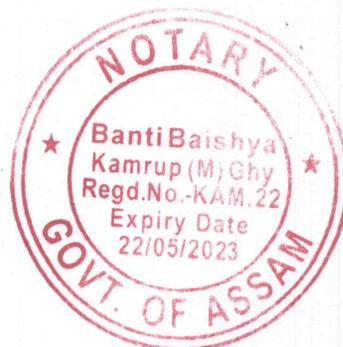
I am directed to refer to the State Government's letter no. FOR.5-47/CONS/2009/Pt-II/08-09 dated 8<sup>th</sup> January 2010 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee (FAC) constituted under section-3 of the said Act, 'in-principle' approval was granted vide this Ministry's letter of even number dated 27<sup>th</sup> April, 2010 subject to fulfillment of certain conditions prescribed therein.

The State Government of Arunachal Pradesh, taking cognizance of the fact that out of the total area of 252.86 ha diverted for Ranganadi Hydro-electric Project, an area of 60.12 ha meant for construction of road, also forms the part of above mentioned road proposal and a considerable portion of the same already been constructed by the NEEPCO for Ranganadi Hydro Electric Project, vide its letter dated has submitted the revised proposal for 38.045 ha.

After careful examination of the revised proposal of the State Government and on the basis of the recommendation of the Forest Advisory Committee, the Central Government, in suppression to its earlier 'in-principle' approval dated 27<sup>th</sup> April 2010, hereby conveys the fresh 'in-principle' approval for diversion of 38.045 ha (originally approved - 68.85 ha) of forest land for construction/upgradation of Trans-Arunachal Highway (NH-229) from Papu-Yupia-Hoj-Poyin from 20.00 km Kan Nallah point to 50.00 km point in favour of PWD in Papum Pare District of Arunachal Pradesh subject to the fulfillment of following conditions:

1. Legal status of the forest land shall remain unchanged.
2. (i) The Compensatory Afforestation (CA) will be raised and maintained over double the area proposed for diversion in a degraded forest land (i.e. 76 ha) at the cost of User Agency.  
(ii) The User Agency will submit the details of area identified for Compensatory Afforestation on SOI toposheet of 1:50,000 scale.  
(iii) The User Agency shall transfer the cost (incorporating the current wage structure) of raising and maintaining Compensatory Afforestation to the Adhoc CAMPA through State Forest Department.

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*Banti Baishya*  
22/10/12  
Notary, Kamrup (M)  
Regd. No. KAM.22



3. The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgment of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard.
4. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.
5. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number CA 1601 of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi - 110 510.
6. The User agency will undertake comprehensive soil conservation measures at the project cost.
7. The User Agency shall raise strip plantation on both sides and central verge of the road;
8. The muck generated in the earth cuttings will be disposed off at the designated dumping sites and in no case the muck / debris will be allowed to roll down the hill slopes. The muck disposal plan, prepared in consultation with the State Forest Department, will be submitted along with the compliance report.
9. The user agency will provide retaining walls, breast walls and drainage as per requirement to make the slope stable.
10. Any tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department.
11. No labour camps shall be set up inside the forest area.
12. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.
13. No damage to the flora and fauna of the area shall be caused.
14. The forest land shall not be used for any purpose other than that specified in the proposal.
15. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person.
16. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.
17. The user agency shall obtain the clearance under the provisions of Schedule Tribe & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 before the final approval and shall submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the MoEF advisory dated 03.08.2009.

Shu

*RA*  
 Conservator of Forests (Central)  
 Government of India,  
 Ministry of Environment, Forests & Climate Change  
 Regional Office (NER), Shillong - 21

ATTESTED  
*Banti Baishya*  
 22/10/22  
 Notary, Kamrup(M)  
 Regd. No.KAM.22



18. The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
19. Wherever possible and technically feasible, the User Agency shall undertake afforestation measures along the roads within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
20. Any other condition that the State Govt. or the Chief Conservator of Forests (Central), Regional Office, Shillong may impose from time to time in the interest of conservation, protection and development of flora and fauna of the area.
21. The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
22. The user agency shall submit annual self compliance report in respect of above conditions to the State Government and to the Regional Office, Shillong regularly..

After receipt of the compliance report on fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980.

Yours faithfully,

*Shiv Pal Singh*

(Shiv Pal Singh)

Sr. Assistant Inspector General of Forests

Copy to:

1. The Principal Chief Conservator of Forests, Arunachal Pradesh for information.
2. The Nodal Officer (FCA), Office of the PCCF, Arunachal Pradesh for information.
3. The CCF (Central), Regional Office, Shillong.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF.
6. Guard File

*Issued  
24/10/21*

*Shiv Pal Singh*

(Shiv Pal Singh)

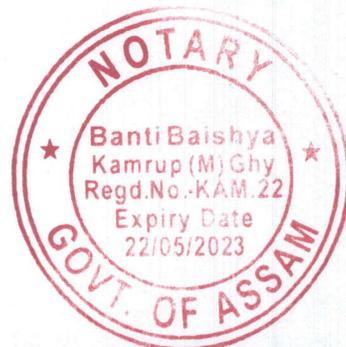
Sr. Assistant Inspector General of Forests

*Shiv Pal Singh*  
 Conservator of Forests (Central)  
 Government of India  
 Ministry of Environment, Forests & Climate Change  
 Regional Office (NER), Shillong - 21

ATTESTED

*Banti Baishya*  
 22/10/21

Notary, Kamrup(M)  
 Regd. No. KAM.22



(86)

ANNEXURE 5(c)



Government of India  
Ministry of Environment, Forest and Climate Change  
(Wildlife Division)

6<sup>th</sup> Floor, Vayu Wing  
Indira Paryavaran Bhawan  
Jor Bag Road, Aliganj  
New Delhi-110003

F.No.6-109/2016 WL(39<sup>th</sup> Meeting)  
Dated:19<sup>th</sup> September 2016

To  
All Members,  
Standing Committee of NBWL.

Sub: Minutes of 39<sup>th</sup> Meeting of Standing Committee of NBWL.

Sir/Madam,

Kindly find enclosed copy of the minutes of the 39<sup>th</sup> Meeting of the Standing Committee of National Board for Wildlife held on 23<sup>rd</sup> August 2016 at 11.00 AM in "Teesta", 1<sup>st</sup> Floor, Vayu Block, Indira Paryavaran Bhawan, Jor Bagh, New Delhi-110003 under the chairmanship of Hon'ble Minister of State (Independent Charge) for Environment, Forest and Climate Change.

Yours faithfully,

*Raj*

(Rajsekhar Ratti)  
Scientist 'C'/Deputy Director (WL)

Encl: As above

Distribution:

1. Secretary, MoEF & CC
2. Director General of Forests & Special Secretary, MoEF & CC.
3. Member Secretary, NTCA, New Delhi.
4. Additional Director General of Forests (FC), MoEF&CC.
5. Additional Director General of Forests (WL), MoEF&CC.
6. Director, Wildlife Institute of India, Dehradun.
7. Director, GEER Foundation, Gandhinagar, Gujarat.
8. Prof. R.Sukumar, Central for Ecological Sciences, Indian Institute of Science, Bangalore.
9. Dr. H.S. Singh, Gandhi Nagar, Gujarat.
10. Pr. Secretary (Forests), Government of Andhra Pradesh, Hyderabad.

Copy to:

1. PS to Hon'ble MOS (I/C) E&F.
2. PPS to DGF&SS, MoEF&CC.
3. PPS to Addl.DGF(WL) and Member Secretary, Standing Committee (NHWL).
4. PPS to IGF(WL)/PS to DIG(WL)/PS to JD(WL).

Recd. No. 2676... Dtd. 26/9/16  
O/o the PCCF (WL & BD)

ATTESTED

*Banti Baishya*

22/10/21

Notary, Kamrup(M)  
Regd. No.KAM.22



Agenda Item 4:

39.4.1. Proposals within the Protected Areas

- 39.4.1.1. Proposal for use of 10mx10m (0.01 ha ) of forest land for augmentation of surveillance/security measures by installing surveillance camera mounted on towers in the five Protected Areas, Andaman & Nicobar Islands.
- 39.4.1.2. Proposal for 0.01 ha of PA land in Reef Island Wildlife Sanctuary of North & Middle Andaman District for the purpose of installing surveillance camera mounted Andaman & Nicobar.
- 39.4.1.3. Proposal for 0.01 ha of PA land in Saddle Peak National Park of North & Middle Andaman district for the purpose of installing surveillance camera mounted on Andaman & Nicobar.
- 39.4.1.4. Proposal for 0.01 ha of PA land in Paget Island Wildlife Sanctuary of North & Middle Andaman District for the purpose of installing surveillance camera mounted Andaman & Nicobar.
- 39.4.1.5. Proposal for 0.01 ha of PA land in Kwantung Island Wildlife Sanctuary (Machua tikri) of North & Middle Andaman & District for the purpose of installing surveillance camera mounted Andaman & Nicobar.

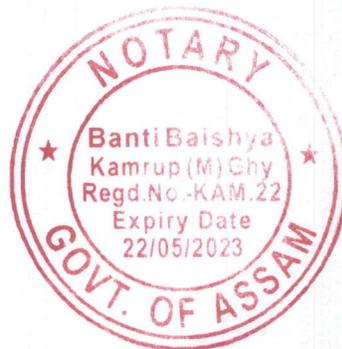
The Member Secretary briefed the Committee on the above 5 proposals and mentioned that proposals involve essential works related to the national security and are only installation, not involving any significant human disturbance causing adverse impact.

After discussions, considering the strategic importance of the projects, the Standing Committee decided to recommend the five proposals along with conditions prescribed by the UT Chief Wildlife Warden.

- ✓ 39.4.1.6. Diversion of 11.044 ha of forest land for improvement/up-gradation of NH-52 A from Police headquarter to Chimpu Nallah (2.75 Km) under Prime Minister's package.

The Member Secretary briefed the Committee on the proposal and mentioned that proposal involves improvement/upgradation of 2.75 km of NH-52A from Police HQ to Chimpu Nala falling under Itanagar Wildlife Sanctuary under PMGSY. It was informed that the sanctuary has the

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*Banti Baishya*  
 22/10/24  
 Notary, Kamrup(M)  
 Regd. No. KAM.22



Itanagar town within its notified area and the stretch proposed for upgradation is part of a plan to develop road connectivity with Assam southwards.

After discussions, considering the public utility of the project, the Standing Committee decided to recommend the proposal along with the conditions prescribed by State Chief Wildlife Warden. All the requirements of other existing laws and court orders will be followed.

39.4.1.7. Diversion of 1.116 ha of forest land from Veerangna Durgawati Wildlife Sanctuary for laying of OFC cable in ROW of Damoh-Jabalpur NH-37 road, Madhya Pradesh by Defence Ministry of India.

The Member Secretary briefed the Committee on the proposal and informed that the proposal involves laying of Optical Fiber Cable in existing ROW of NH-37 passing through the Sanctuary by Defence Ministry of India for communication purpose.

After discussions, considering the strategic importance of project, the Standing Committee decided to recommend the proposal along with the conditions prescribed by State Chief Wildlife Warden.

39.4.1.8. Diversion of 0.2088 ha forestland from Singhori Wildlife Sanctuary for construction of Intake well, underground pipeline and electric line for water supply scheme of Badi Township, Madhya Pradesh.

The Member Secretary briefed the Committee on the proposal. He mentioned that proposal involves construction of intake well, underground pipeline and electric line to provide water supply to Badi Township. An area of 0.21 ha would need to be diverted for the purpose.

State Chief wildlife warden, Madhya Pradesh stated that 5.2 MLD of water would be drawn from the intake well and this would not impact the requirement of water for the wildlife/habitats. He informed that Barna Dam is already existing and being used for irrigation and public. The project is for improvement of the existing drinking water distribution network from Barna dam. Proposed Intake well, water tank, underground Pipeline and electric line fall in the area of Singhori Wildlife Sanctuary.

ATTESTED

*Banti Baishya*  
22/10/21  
Notary, Kamrup (M)  
Regd. No. KAM.22





GOVERNMENT OF INDIA  
 MINISTRY OF ENVIRONMENT, FORESTS  
 & CLIMATE CHANGE  
 NORTH EASTERN REGIONAL OFFICE  
 LAW-U-SIB, LUMBATNGEN  
 SHILLONG-793021  
 PHONE NO: 0364-2537609  
 FAX NO: 0364-2536041  
 GRAM: PARYAVARAN, SHILLONG  
 EMAIL: moefshil\_09@rediffmail.co

(89)

ANNEXURE - 6

F.No. 8-102/2002-FC 871-72

To,  
 The Principal Chief Conservator of Forests  
 Cum Principal Secretary,  
 Department of Environment & Forests,  
 Govt of Arunachal Pradesh,  
 Itanagar.

Conservator of Forests  
 Government of Im  
 Ministry of Environment, Forests  
 Regional Office (NER), S

Sub: Diversion of 30.98 ha of forest land for construction, widening & improvement of Itanagar - Gohpur Road Ph-I by BRTF in Papumpare District of Arunachal Pradesh.

Sir,

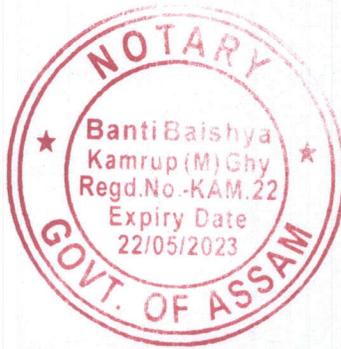
This has got reference to the State Government's letter No. FOR. 3-49/CONS/98/ 632-35 dt. 27.12.2002 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980. The In-principle approval was granted by MoEF (F.C. Division) vide letter of even number dated 27.12.2002 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this regard and on the basis of the compliance report furnished by the State Government vide letter No. FOR. 3-49/CONS/98/204-05 dated 24.06.2011 and even nos. 110-II dated 30.01.2013, 258-59 dated 18.02.2015 & 556-57 dated 12.05.2016 and confirmation from Ad-hoc CAMPA dated 23.05.2016, I am to inform that final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion 30.98 ha of forest land for construction, widening & improvement of Itanagar - Gohpur Road Ph-I by BRTF in Papumpare District of Arunachal Pradesh, subject to the following conditions:

- (1) The legal status of the forest land shall remain unchanged.
- (2) The Compensatory Afforestation (CA) shall be carried out over 69.00 ha in degraded forest land identified at Diphu and Dafflagarh under Balijan Administrative Circle as per the fund deposited by the User Agency & scheme furnished by the State Govt. The Compensatory Afforestation plantation shall consist of mixed indigenous species which shall include 20% of Medicinal Plants / Herbs / Shrubs.
- (3) The Penal Compensatory Afforestation (PCA) over degraded forest land, four times in extent to the area worked in violation of the Forest (Conservation) Act, 1980 i.e. 4 x 14.27 ha = 57.08 ha, shall be raised and maintained by the State Forest Department from the funds already provided by the user agency.
- (4) The demarcation of forest land proposed for diversion shall be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward and backward bearings and distance from pillar to pillar superscribed on the pillars.
- (5) The charges for felling, logging and transportation of project affected trees should be

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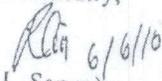
*Banti Baishya*  
 22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22

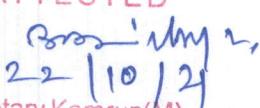


- collected from the User Agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of forest land.
- (6) The expenditure like stone pillars, demarcation charges, cost of damage of trees felling should, be deposited with the DFO concerned.
- (7) Wherever possible and technically feasible, the user agency shall undertake afforestation measures of indigenous species along the roads within the area diverted under this approval, in consultation with the State Forest Department at the cost of the User Agency.
- (8) The tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department. The actual felling when and how carried out need to be informed.
- (9) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (10) No damage to flora and fauna of the area shall be caused.
- (11) The forest land shall not be used for any purpose other than that specified in the proposal.
- (12) No labour camp shall be established outside ROW granted for the road alignment.
- (13) The user agency shall provide fuel wood, preferably alternate fuel, to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (14) The muck dumping area shall be stabilized and plantation of suitable indigenous species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.
- (15) The user agency will undertake construction / maintenance of retaining / breast wall in steep slopes to ensure soil stablation and provide for proper drains / cross drains.
- (16) The designing of the culverts/bridges, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water. It should not cause rise of water level resulting in water-logging, and also does not hamper movement of wild animals.
- (17) All site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and for slope stability of the concerned hills.
- (18) The User Agency shall obtain the Environmental Clearance under Environment (Protection) Act, 1986, if applicable.
- (19) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
- (20) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.
- (21) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No. 5-5/86/FC dated 07.12.1999 and this office letter No. 2-1-51/2004/RONE/Vol 11/3181-02 dated 28.12.2006.
- (22) The layout of the plan of the proposal shall not be changed without the prior approval of the Central Government.
- (23) The State Government and User Agency shall submit an annual self-compliance report in respect of the above conditions to this office regularly.
- (24) In future, any other conditions, as may be found appropriate for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office.
- (25) This approval may be revoked if the above conditions of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

Conservator of Forests (Central)  
 Government of India

This is issued with the approval of Addl. Principal Chief Conservator of Forests (C).

Yours faithfully,  
  
 (R. L. Sanga)  
 Conservator of Forests (C)

ATTESTED  
  
 22/10/24  
 Notary, Kamrup (M)  
 Regd. No. KAM.22



Copy to :  
The Chief Conservator of Forests & Nodal Officer (FCA), Department of Environment & Forests, Govt of Arunachal Pradesh, Itanagar.

*[Signature]*  
Conservator of Forests (Central)  
Government of India,  
Ministry of Environment, Forests & Climate Change  
Regional Office (NER), Shillong - 717001

*[Signature]* 6/6/16  
Conservator of Forests (C)

O/c

ATTESTED

*[Signature]*  
22/10/24  
Notary, Kamrup (M)  
Regd. No. KAM.22



(92)  
GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT AND FORESTS  
Itanagar-791111.

ANNEXURE 6(C)

No. FOR.5-53/Cons/2010/P1-I/310 - 13

Date: 21<sup>st</sup> March' 2016

To

The Inspector General of Forests (FC)  
Ministry of Environment, Forests & Climate Change,  
Indira Paryavaran Bhawan, Aliganj, Jorbagh Road,  
New Delhi-110.003

Sub:- Proposal for construction of Itanagar-Gohpur road by PWD in Papumpare District of Arunachal Pradesh-reg.

Ref: - Your file no.8-102/202/FC.

Sir,

I am directed to invite your kind attention on the subject cited above and to submit that the State Govt. has submitted following two proposals for diversion of forest land for construction of the above road:-

- i. Diversion of 30.93 ha of forest land for construction, widening and improvement of Itanagar-Gohpur Road by BRTF in Papum Pare District of Arunachal Pradesh.
- ii. Diversion of 37.30 ha forests land for construction of 4 lane road from Itanagar-Gohpur Road (Chimpu Nallah to Holongi from 2.75 km to 20.37 km) by PWD in Papumpare District of Arunachal Pradesh under PM's Package.

In this connection, following few lines are submitted for your sympathetic consideration please:-

Details of proposal at sl. no. (i):-

The proposal for construction, widening and improvement of existing Itanagar-Gohpur road from class-9 to NH-double lane specification, which was submitted on 08.07.2002, was granted In-principle approval (AIP) vide GoI letter no.8-102/2002-FC dated 27.12.2002 with certain conditions. While submitting the proposal, it was highlighted that the construction of the above road was started under NEC scheme by the PWD during 1978-79 and about 14.27 ha of forest land was utilized without obtaining prior approval under FC Act, 1980 by that time. For said violation, penal CA over degraded forest land four times in extent to the area worked in violation, i.e.,  $4 \times 14.27 = 57.08$  ha was imposed at the time of granting AIP. There has been a prolonged delay in submission of compliance report, probably due to introduction of NPV subsequently, which was submitted vide this office letters dated 24.06.2011 and 18.02.2015. However, the stage-II approval is still awaited. The detailed compliance report is also enclosed.

Diary No

4198

Date

30/3/10

GOVT OF INDIA  
Ministry of Environment, Forest & Climate Change  
Regional Office - Shillong

ATTESTED

*Banti Baishya*  
22/10/21  
Notary, Kamrup (M)  
Regd. No. KAM.22



Details of proposal at sl. no. (ii):-

This was a proposal for diversion of additional 37.30 ha forests land for widening & improvement of existing Itanagar-Gohpur Road (Chimpu Nallah to Holongi from 2.75 km to 20.37 km) from NH-double lane to NH-four lane specification, which was submitted on 30.12.2012. While submitting the proposal, it was highlighted in form-A part-I as well as in forwarding letter that this is the additional requirement over and above the earlier proposal for diversion of 30.98 ha. It is also to bring to your kind notice that this road is the only alternate exit road from the capital town of Itanagar. The old road between Banderdewa - Itanagar remains cut-off during rainy season for 3-4 months every year for the last 4-5 years. The above compulsions forced the PWD to undertake the upgradation of entire stretch from 2.75 km to 20.37 km during the year 2013-14 without waiting for the FC clearance, thereby committing the offence of encroaching the forest area. As on date, the road is in final stages of completion.

In view of the submission made above, it is requested to kindly transfer the relevant files to the Regional Office of the MoEF & CC at Shillong at an early date so as to take up the matter with the Regional Office at an early date.

Encl:- As above

Yours faithfully

(C.D.Singh)  
CCF (Cons) & NO (FCA)

Copy to:-

1. The Addl. DGF (FC), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110 003 for information.
2. The Addl. Principal Chief Conservator of Forests (C), Govt. of India, Ministry of Environment & Climate Change, North Eastern Regional Office, LAW-U-SIB, Lumbatngen, Near M.T.C. Shillong-793021 for information.
3. The Chief Engineer (HW), Govt. of Arunachal Pradesh for information.

*C.D.Singh*  
(C.D.Singh)  
CCF (Cons) & NO (FCA)

ATTESTED

*Banti Baishya*  
22/10/22  
Notary, Kamrup (M)  
Regd. No. KAM.22



(94)

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIROMENT & FORESTS  
ITANAGAR

No..FOR.5-53/CONS/2010/Pt-I/1469

Dated Itanagar, the 14<sup>th</sup> Nov'17.

ANNEXURE-6(6)

To  
The Chief Engineer,  
Western Zone, PWD,  
Government of Arunachal pradesh  
Itanagar

Sub: Proposal for diversion of 37.30 ha of forest land for construction of 4 lane road from Chimpu Nallah to (from 2.75 km to 20.37 km) by PWD in Papum Pare District of Arunachal Pradesh.

Ref: Your letter No.CEAP(HW)/WZ/W-42/FOREST/2017-18/651-57 dtd. 05.09.2017

Please refer to your above letters on the subject which received in this office on 23.10.2017, I am returning herewith the proposal submitted by the you.

You are, therefore, requested to re-submit the proposal for diversion of forest land through on-line mode ([www.forestclearance.nic.in](http://www.forestclearance.nic.in)) after registering yourself with this web portal of MoEF&CC with required documents such as project map in scanned SOI's Topo Sheet with index, Lat-Long, Geo-Coordinates, Layout Plans, Schematic diagram of the cross section of the proposed road, Muck Disposal Plan also indicating sites in the project map with geo-coordinates, undertaking for payment of CA & NPV cost etc. alongwith any other additional information as per MoEF's letter dtd. 15.02.2017 (copy enclosed).

In case any difficulty, please feel free to contact this office for any guidance/assistance etc.

This is for your information and necessary action please.

Encl: As above

*OK*

*[Signature]*  
14/11/2017

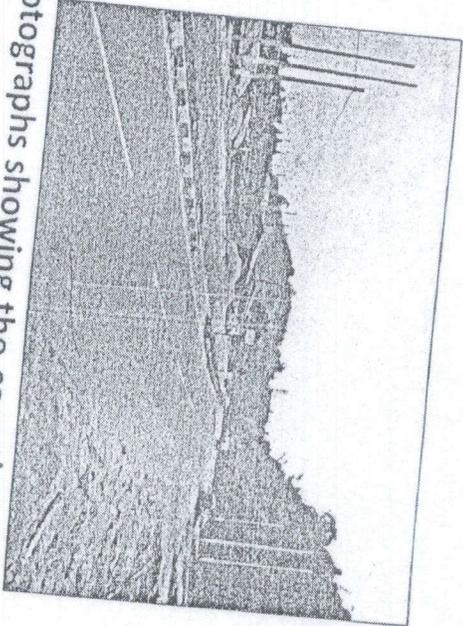
(D. Riba)  
Conservator of Forests (CONS)  
Itanagar.

ATTESTED

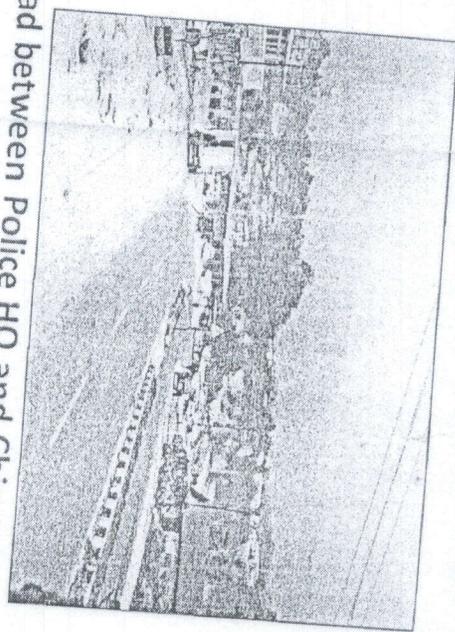
*[Signature]*  
22/10/17

Notary, Kamrup(M)  
Regd. No.KAM.22

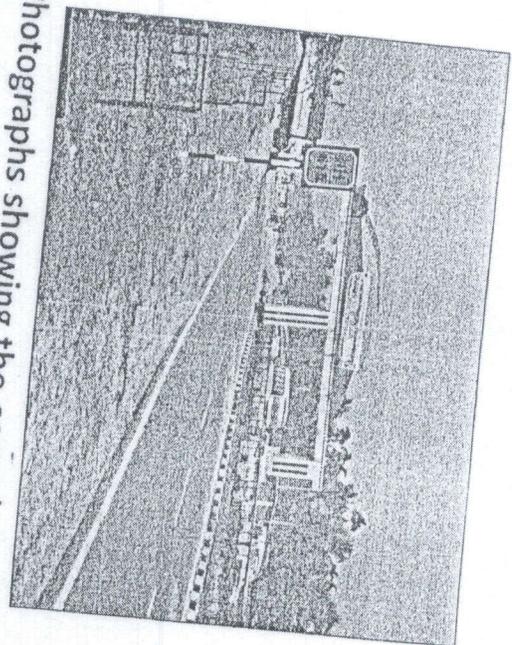




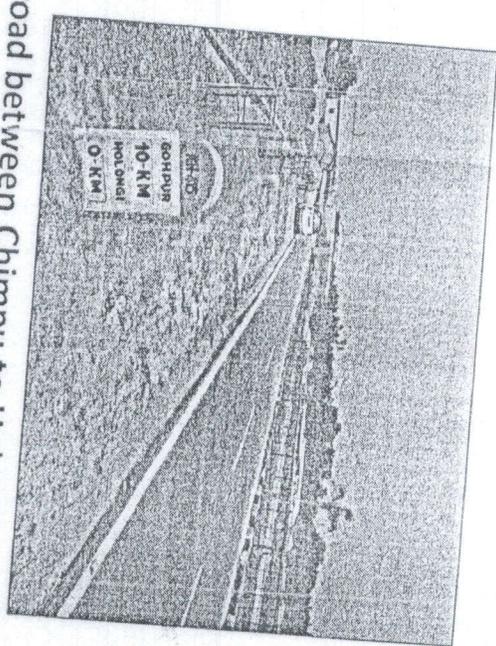
Photographs showing the completed four land road between Police HQ and Chimpu under Itanagar -Gohpur road.



Photographs showing the completed four land road between Chimpu to Holongi under Itanagar -Gohpur road.



Photographs showing the completed four land road between Police HQ and Chimpu under Itanagar -Gohpur road.



Photographs showing the completed four land road between Chimpu to Holongi under Itanagar -Gohpur road.

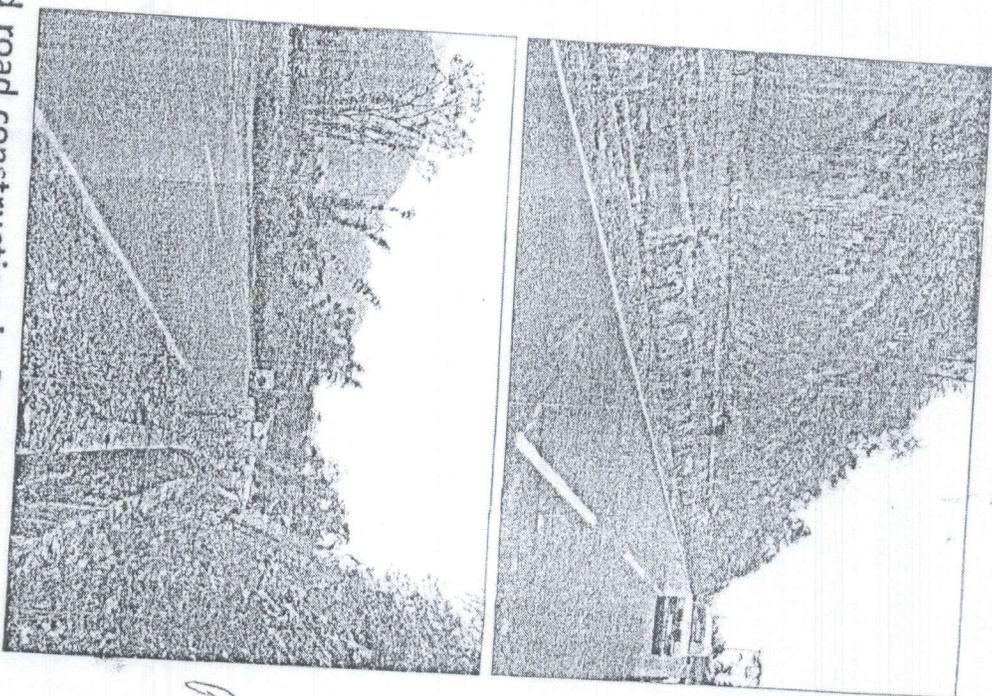
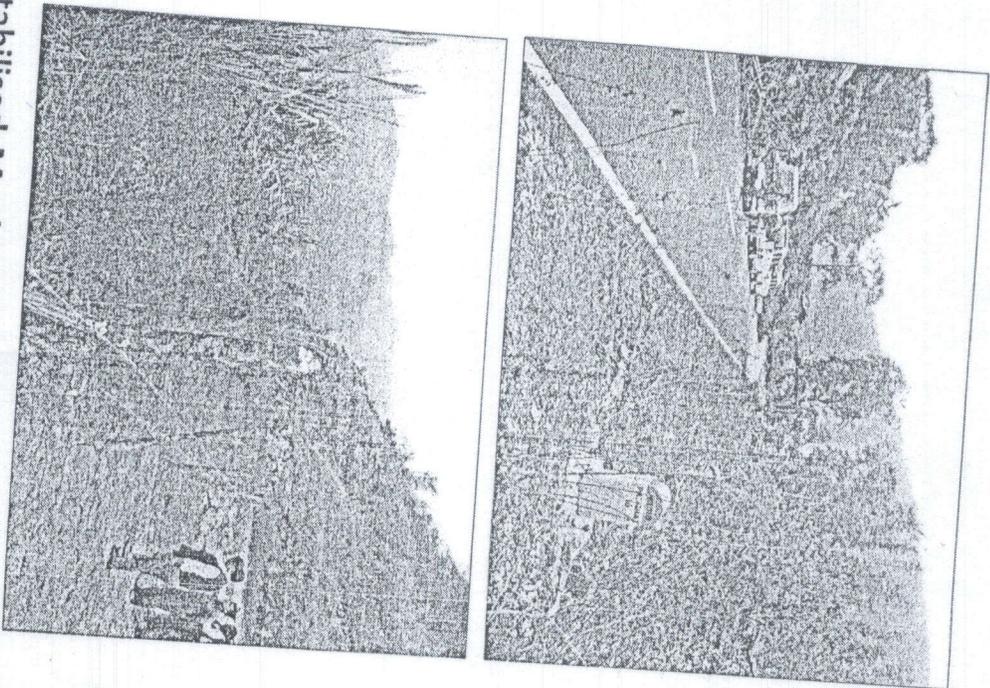


*Photographs taken on 01.02.2018*

*[Signature]*

ATTESTED  
*[Signature]*  
22/10/22  
Notary, Kamrup (M)  
Regd. No. KAM.22

Stabilised Muck dumping site and completed road construction in Pasighat-Mariyang  
Yingkiong road( 0km – 16 Km )

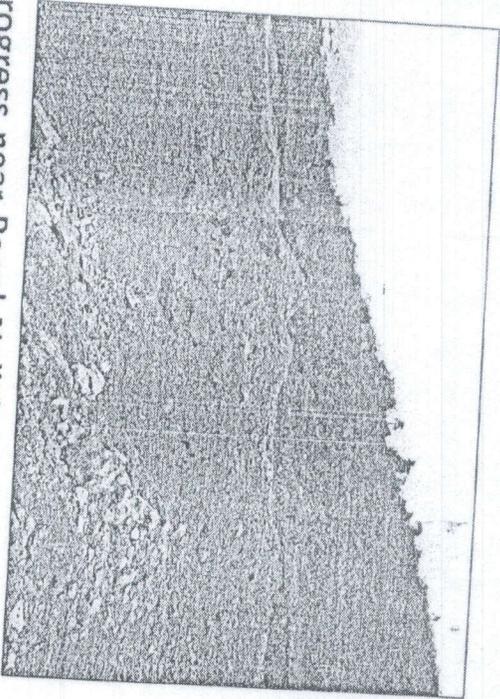
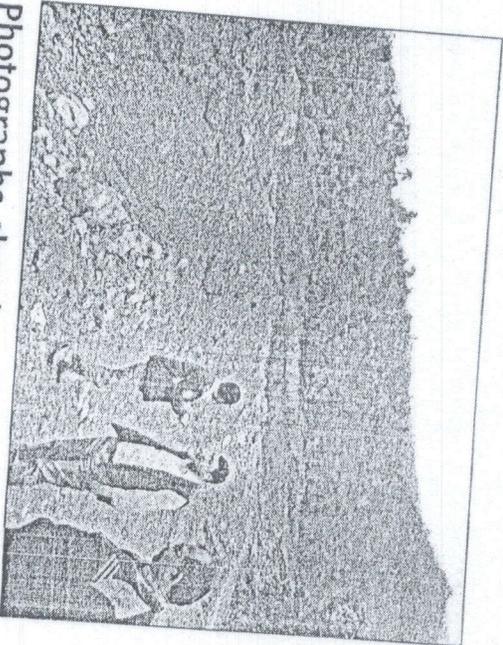


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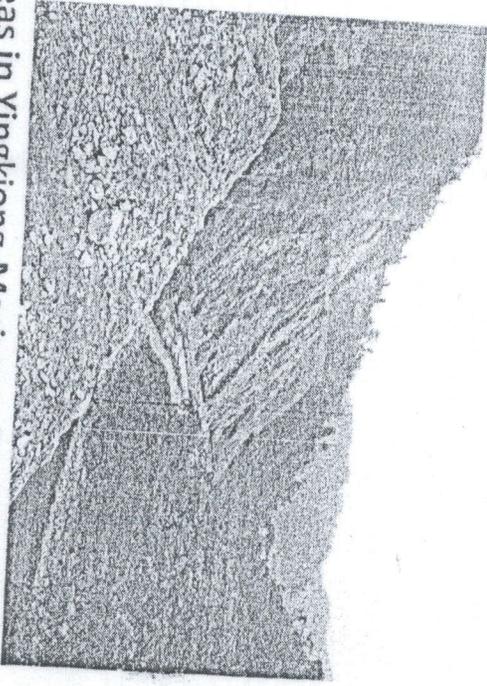
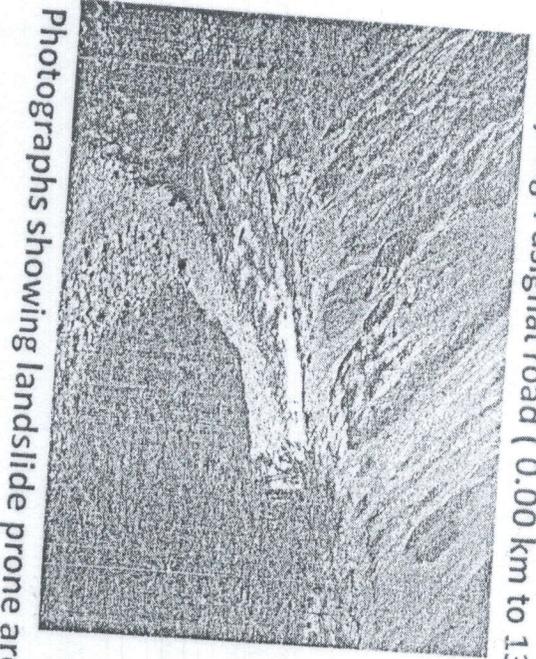
*Banti Baishya*  
22/10/18  
Notary, Kamrup (M)  
Regd. No. KAM.22

*Photographs taken on*  
30.1.2018  
*Bar*





Photographs showing earth cutting in progress near Pagal Nallah in Yingkiong-Mariyang-Pasighat road ( 0.00 km to 130.384 km)



Photographs showing landslide prone areas in Yingkiong-Mariyang-Pasighat road

Photographs

taken

on

30.1.2018

*Signature*

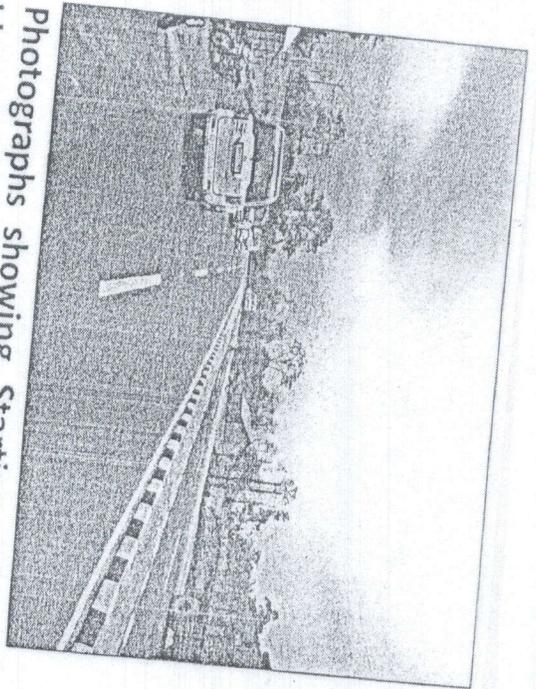
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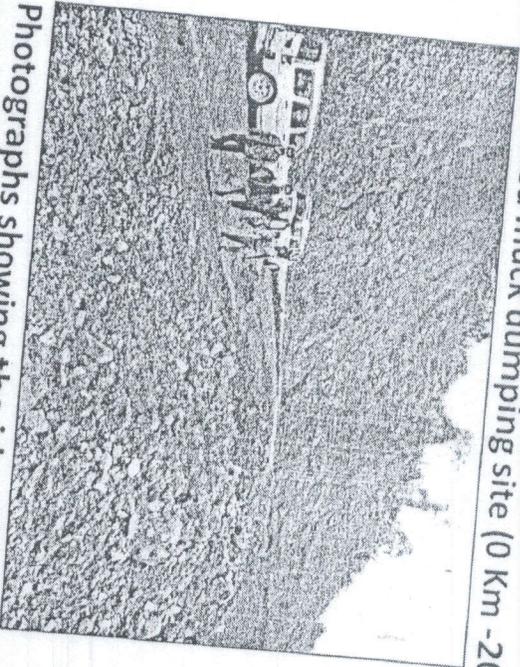
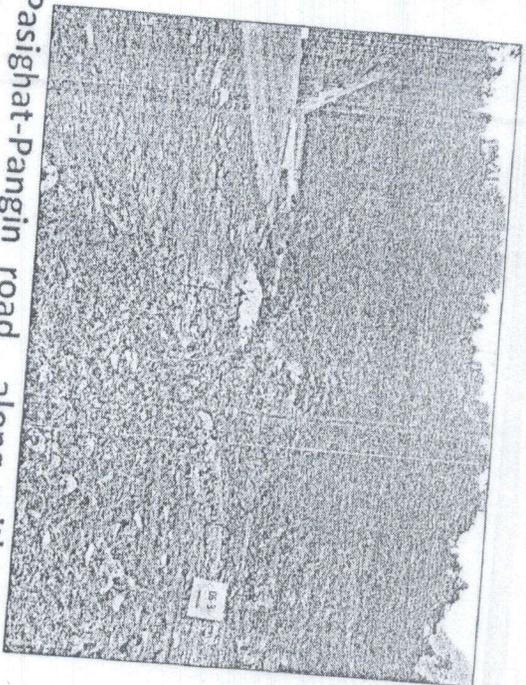
22/10/18

Notary, Kamrup (M)  
Regd. No. KAM. 22





Photographs showing Starting point of Pasighat-Pangin road along with the identified muck dumping site (0 Km -20 Km)



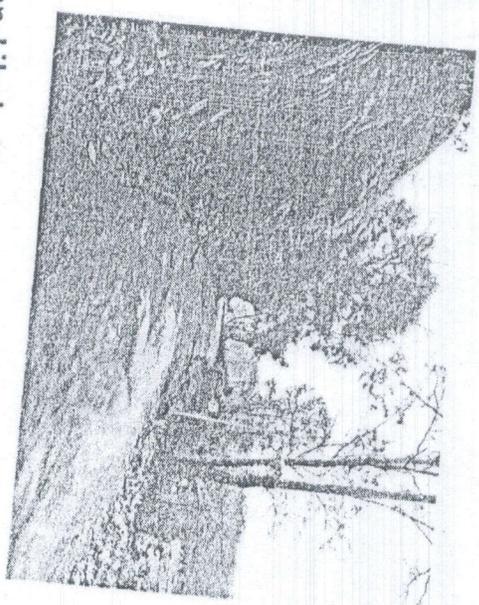
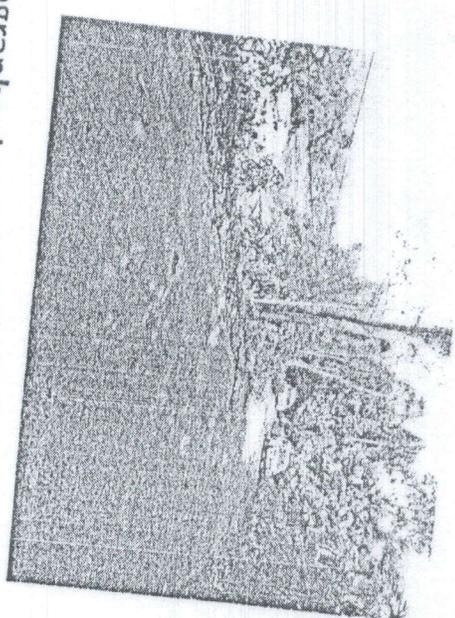
Photographs showing the identified muck dumping site and end point of Pasighat-Pangin road (20 Km -76Km)



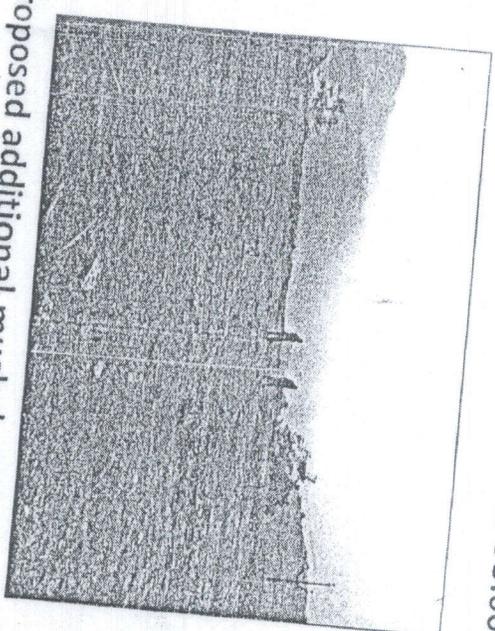
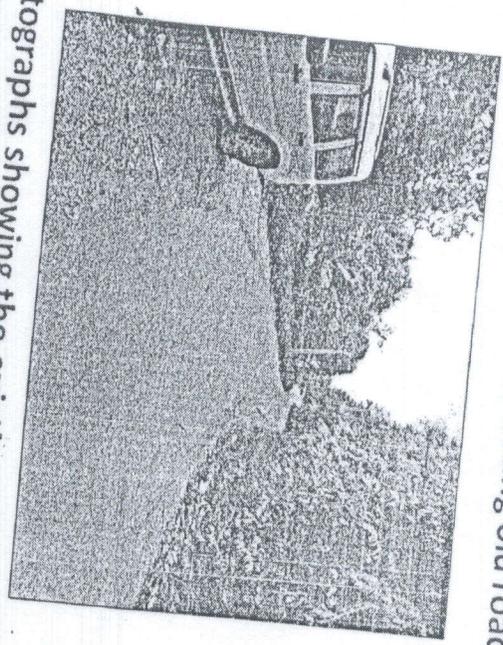
Photographs  
taken  
on  
30.1.2018  
New

ATTESTED  
*Banti Baishya*  
02/11/2018  
Notary, Kamrup (M)  
Regd. No KAM.22





Photographs showing the existing old road of Akajan-Likabali-Bame (71.00 km to 95.00km)



Photographs showing the existing old road and proposed additional muck dumping sites of Akajan-Likabali-Bame (65.00 km to 71.00 km)

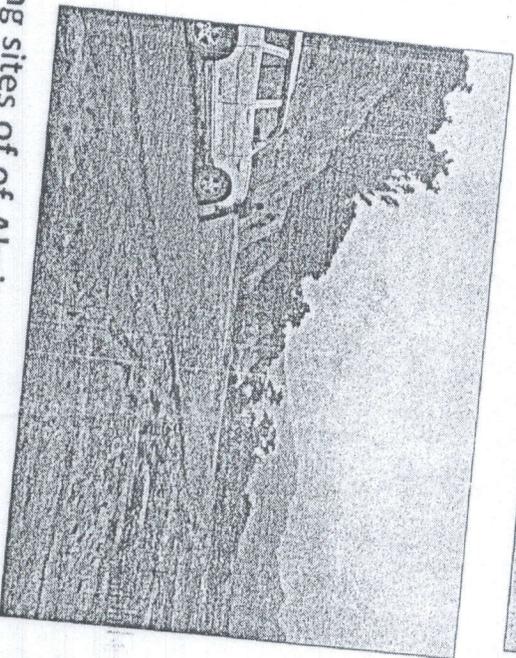
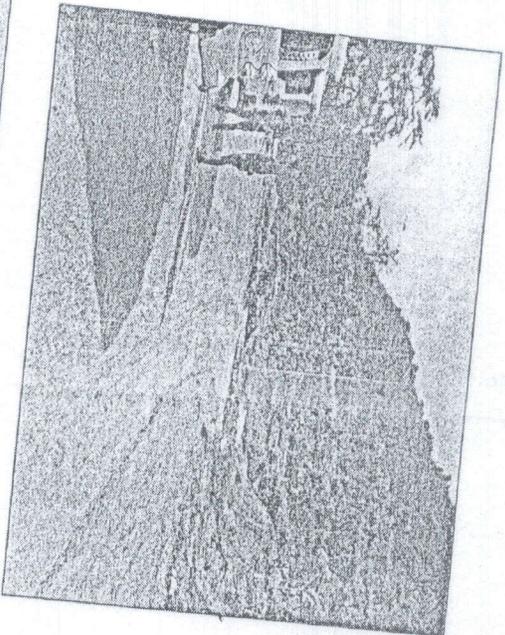
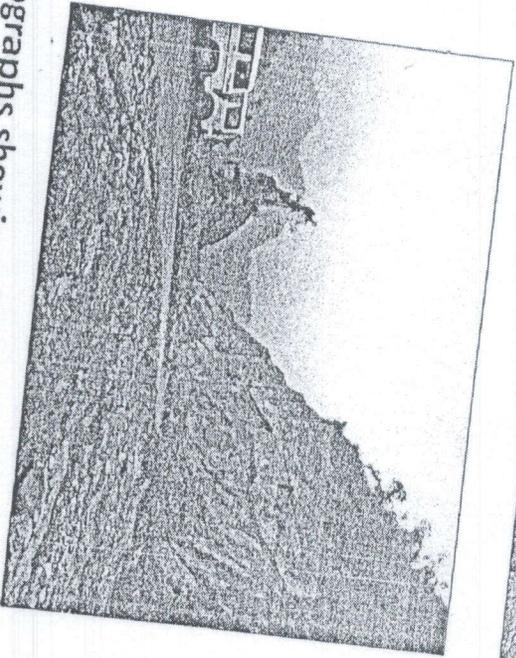
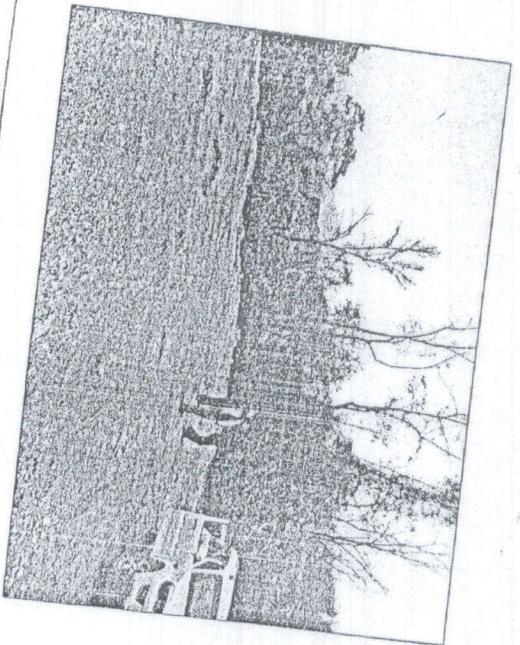
Photographs taken on 31.1.2018

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Banti Baishya  
Kamrup (M) Ghy  
Regd.No.-KAM.22  
Notary Kamrup (M)  
Regd. No. KAM.22



Photographs showing the road and muck dumping sites of Akajan-Likabali-Bame (40.00 km to 65.00 km)



Photographs

taken

on

31.1.2018

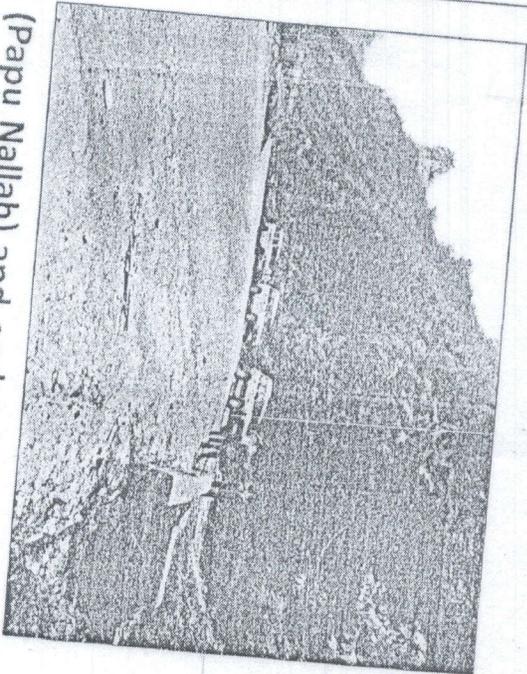
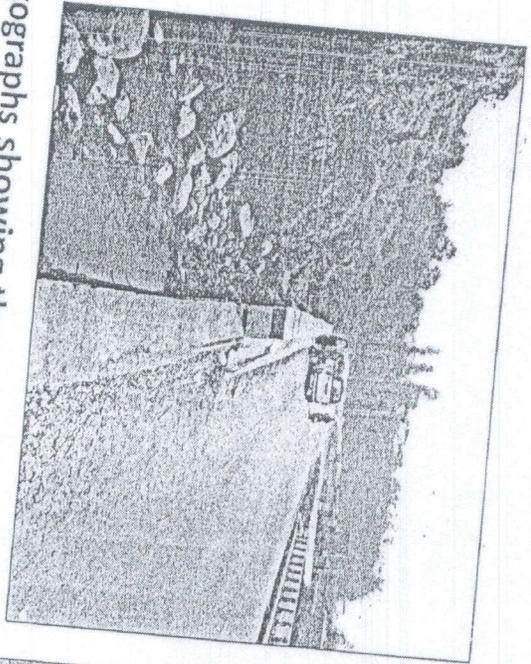
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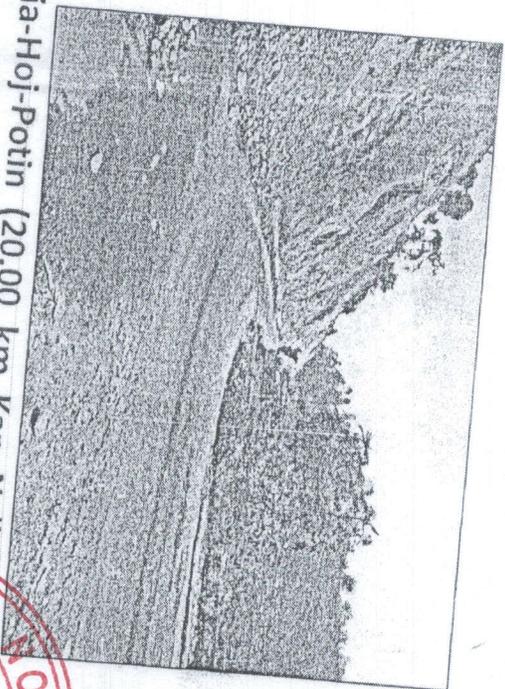
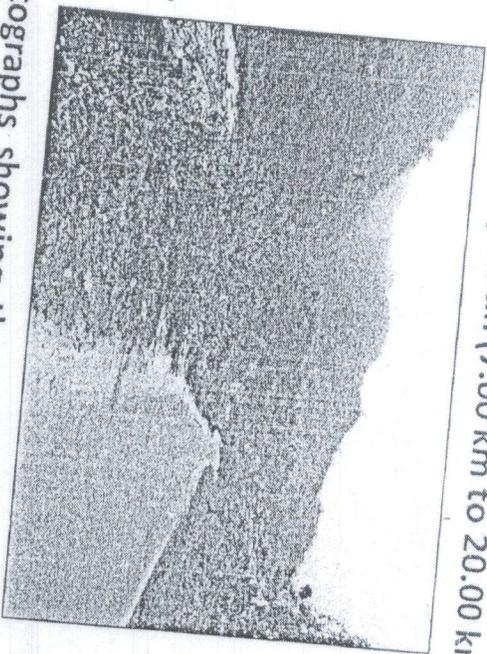
*[Signature]*  
Notary, Kamrup (M)  
Regd. No. KAM. 22



Photographs showing the starting point road (Papu Nallah) and end point ( Kan Nallah) of Papu-Yupia-Hoj-Potin (7.00 km to 20.00 km)



Photographs showing the road of Papu-Yupia-Hoj-Potin (20.00 km Kan Nallah point to 0.00 km point)



*Photographs taken on 01.08.2019*

*Ran*

ATTESTED

*Banti Baishya*  
Notary, Kamrup (M)  
Regd. No. KAM.22

NOTARY  
GOVT. OF ASSAM  
★ Banti Baishya  
Kamrup (M) Ghy  
Regd. No. KAM.22  
★ Expiry Date  
22/05/2023